

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

**ORIGINAL APPLICATION NO. 153/2024 (WZ)
EARLIER ORIGINAL APPLICATION NO. 770/2024 (PB)**

IN THE MATTER OF: -

NEWS ITEM TITLED "SIX KILLED IN EXPLOSION AT FIRECRACKER UNIT NEAR NAGPUR" APPEARING IN THE HINDU DATED 13.06.2024.

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(Pratik D. Bharne)

Regional Director

क्षेत्रीय निदेशक / Regional Director

केंद्रीय प्रदूषण नियंत्रण बोर्ड

Central Pollution Control Board

क्षेत्रीय निदेशालय, पुणे /Regional Directorate, Pune

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार

M/o Env't. Forest & Climate Change, Govt. of India

सर्वे नं. ११०, हीराबाई धनकुडे हॉल, बाणेर रोड, बाणेर, पुणे - 411045

Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune-411045

Place: Pune

Date: 21/11/2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 153/2024 (WZ)
EARLIER ORIGINAL APPLICATION NO. 770/2024 (PB)

IN THE MATTER OF: -

NEWS ITEM TITLED "SIX KILLED IN EXPLOSION AT FIRECRACKER UNIT NEAR NAGPUR" APPEARING IN THE HINDU DATED 13.06.2024.

REPLY ON BEHALF OF RESPONDENT NO. 4,
CENTRAL POLLUTION CONTROL BOARD (CPCB)

1. That, the Hon'ble National Green Tribunal (hereinafter referred to as "Hon'ble NGT") Principal Bench, New Delhi vide order dated 08/07/2024 has sought the reply of Central Pollution Control Board (hereinafter referred to as "CPCB") in the instant matter and the matter is transferred to Western Zonal Bench for further action. Thereby, the reply is made in this instant Original Application (hereinafter referred to as "OA") in succeeding paragraphs.
2. That, CPCB is a Statutory Board constituted under Section-3 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974"). It performs the functions under the Water Act 1974, The Air (Prevention and Control of Pollution) Act 1981 (hereinafter referred to as "Air Act, 1981"), and The Environment (Protection) Act, 1986 (hereinafter referred to as "E (P) Act, 1986").
3. That, the matter is a Suo Moto case registered by the Hon'ble NGT based on the news item titled "Six killed in explosion at firecracker unit near Nagpur" appeared in the Hindu, dated 13/06/2024. The matter is related to the death of six workers, including five women, and injury caused to three others in a blast at a firecracker manufacturing unit i.e. M/s Chamundi Explosives Pvt. Ltd. at Dhamna Village, 25 km. from Nagpur in Maharashtra. The news article alleged that the said unit is running with lack of basic safety measures.
4. That, with regard to firecracker unit, it is humbly submitted that as per the modified

direction dated March 07, 2016 issued by CPCB under section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 to all the SPCBs/PCCs regarding harmonization of classification of industrial sectors under Red/Orange/Green/White Categories, "Fire crackers manufacturing and bulk storage facilities" have been categorized under "Red Category". Copy of the said directions is annexed as **Annexure-R4-I**.

5. That, CPCB pursued the matter with Maharashtra Pollution Control Board (hereinafter referred to as "MPCB") vide e-mail dated 13/06/2024 with a request to provide the Preliminary Report in the matter. (A copy of the aforesaid e-mail is annexed as **Annexure-R4-II**).

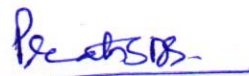
6. That, MPCB vide e-mail dated 14/06/2024, provided the Preliminary Report to CPCB in above subject matter and the relevant portion of aforesaid report is reproduced as below. A copy of aforesaid preliminary report of MPCB is annexed as **Annexure-R4-III**.

- That, M/s Chamundi Explosive Pvt. Ltd. is having valid Consent to Operate (hereinafter referred to as "CTO") under Red category and engaged in manufacturing of Micro Cord and Safety Fuse. The CTO was issued by MPCB with the validity up to 30/08/2028.
- That, the incidence of explosion occurred on 13/06/2024 at around 1:00 pm in Micro Cord Manufacturing Section of said industry and due to explosion, 5 persons died.
- That, the fire was controlled in Micro Cord Section by the firefighting department. Due to explosion, it is reported that machinery and equipment inside the plant found burnt and some portion of concrete slab in manufacturing room was found collapsed.
- That, MPCB has issued closure directions to said industry under section 33 A of the Water Act, 1974 & under section 31 A of the Air Act, 1981 on 14/06/2024 to close down manufacturing activity. Also, directed to handle the explosive

contaminated waste in scientific way with permission of Petroleum and Explosives Safety Organization (hereinafter referred to as "PESO").

- Details of the compensation paid to the Legal Heirs of deceased persons by the unit is annexed as **Annexure-R4-IV**.
- The License issued to the unit by PESO is annexed as **Annexure-R4-V**.

7. That, an Affidavit in support of this reply is being filed herewith in light of the above submissions, this Answering Respondent No. 4 i.e. CPCB shall abide by any order(s) or direction(s) passed by this Hon'ble NGT in the present OA.



Pratik D. Bharne

(Scientist 'E' & Regional Director)

Central Pollution Control Board, Pune

क्षेत्रीय निदेशक / Regional Director

केंद्रीय प्रदूषण नियंत्रण बोर्ड

Central Pollution Control Board

क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार

M/o Env't. Forest & Climate Change, Gov't. of India

सर्वे नं. ११०, हीराबाई धनकुडे हॉल, बाणेर रोड, बाणेर, पुणे - 411045

Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune-411045

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 153/2024 (WZ)
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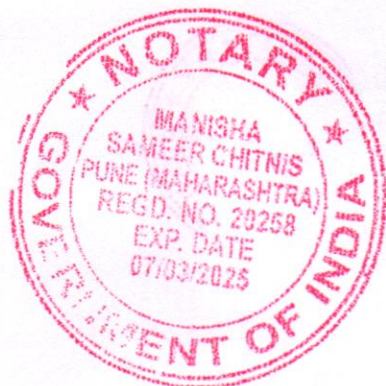
IN THE MATTER OF: -

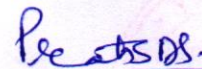
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NEAR NAGPUR" APPEARING IN THE HINDU DATED 13.06.2024.

AFFIDAVIT

I, Pratik D. Bharne, working as Scientist 'E' & Regional Director in Central Pollution Control Board, Regional Directorate, Survey No. 110, Hirabai Dhankude Multipurpose Hall, Baner Road, Baner, Pune, do hereby solemnly affirm, declare on oath and state as under:

1. That, the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That, the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That, the contents there of are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.





DEPONENT

क्षेत्रीय निदेशक / Regional Director
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
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Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune-411045

VERIFICATION

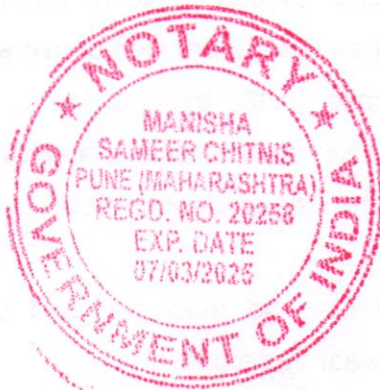
Verified at Pune on this day ^{sr} 21 of November 2024, that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Prakash

DEPONENT – Respondent No. 4

क्षेत्रीय निदेशक / Regional Director
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
क्षेत्रीय निदेशालय, पुणे / Regional Directorate, Pune
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
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सर्वे नं. ११०, हीराबाई धनकुडे हॉल, बाणेर रोड, बाणेर, पुणे - 411045
Sr. No. 110, Hirabai Dhankude Hall, Baner Road, Baner, Pune-411045

COUNSEL for Respondent No. 4



Noted & Registered
At.Sr.No...988/2024...

BEFORE ME

msc

MANISHA SAMEER CHITNIS
NOTARY
GOVERNMENT OF INDIA

22 NOV 2024





No.B-29012/ESS(CPA)/2015-16/

March 07, 2016

To

The Chairman
All the State Pollution Control Boards / Pollution Control Committees
(List Attached)

SUB: MODIFIED DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS UNDER RED/ ORANGE/ GREEN/ WHITE CATEGORIES.

WHEREAS, under section 16 (2)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(c) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to coordinate activities of the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs); and

WHEREAS, under section 16 (2)(c) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(d) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the CPCB is to provide technical assistance and guidance to SPCBs and PCCs; and

WHEREAS, it was brought to the notice of CPCB, that different SPCBs /PCCs were following different criteria for classification of industrial sectors under Red/Orange/ Green category and that classification was being used by the SPCBs/PCCs for grant of consents to industries and for Inventorization / surveillance of industries.

WHEREAS, the issue regarding classification of industries was deliberated upon in the 56th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held on August 31, 2010 and a working group comprising of representatives from SPCBs & CPCB was constituted to prepare a consolidated list of industrial sectors falling under Red/Orange/Green category to bring uniformity in classification of industrial sectors across the country;

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032

दूरभाष/Tel. : 43102030. फॅक्स/Fax : 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल/e-mail : cpcb@nic.in वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, the report prepared by the Working Group was discussed in the 57th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held in Delhi on September 15, 2011, wherein some modifications were proposed;

WHEREAS, the final report of the working group was prepared, incorporating the suggestions/observations made in the 57th Conference of Chairmen and Member Secretaries of CPCB & SPCBs/PCCs and in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water Act, 1974, following directions were issued for compliance to all SPCBs/PCCs to maintain uniformity in categorization of industries as red, orange and green as per list finalized by CPCB, which identified 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green':

a). To maintain uniformity in categorization of industries under Red/ Orange/Green category, the SPCBs /PCCs shall adopt the list as finalized by CPCB based on the recommendations of that Working Group for grant of Consent, inventorization of industries under Red, Orange and Green categories and other related activities.

(b). The SPCBs/PCCs shall revise the list of Red, Orange and Green categories of industries operating in their jurisdiction based on the criteria specified in the final report of that Working Group and submit the same to CPCB within 90 days in hard copy as well as soft copy;

WHEREAS, later-on, it was observed that the process of categorization thus far was primarily based on the size of the industries and consumption of resources and pollution due to discharge of emissions and effluents and its likely impact on health was not considered as primary criteria;

WHEREAS, there have been proposals from the SPCBs / PCCs and industrial associations for categorization of the industrial sectors in a more pragmatic manner. The issue was discussed during the national level conference of the Environment Ministers of the States, held in New Delhi during April 06-07, 2015 and also during the Conference of the Chairmen and Member Secretaries of CPCB and SPCBs/PCCs held in New Delhi on April 08, 2015. Accordingly, a 'Working Group' comprising of the Members from Central Pollution Control Board and State Pollution Control Boards representing the States of Andhra Pradesh, Punjab, Tamilnadu, West Bengal, Madhya Pradesh and Maharashtra, was constituted to revisit the criteria of categorization of industries and suggest rationale based on pollution potential for categorization of industrial sectors and adopting it for implementation of pollution control plan;

WHEREAS, the Working Group has developed the criteria of categorization of industrial sectors based on the concept of Pollution Index which is a function of the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources. For this purpose the references are taken from the the Water (Prevention and Control

of Pollution) Cess (Amendment) Act, 2003, Standards so far prescribed for various pollutants under Environment (Protection) Act , 1986 and Doon Valley Notification, 1989 issued by MoEFCC. The Pollution Index (PI) of any industrial sector is a number from 0 to 100 and the increasing value of PI denotes the increasing degree of pollution load from the industrial sector;

WHEREAS , based on the series of consultations with SPCBs, different Government / Non-government Institutions including industries and MoEFCC , the following criteria on 'Range of Pollution Index 'for the purpose of categorization of industrial sectors has been finalized:

- o Industrial Sectors having Pollution Index score of 60 and above - Red category
- o Industrial Sectors having Pollution Index score of 41 to 59 -Orange category
- o Industrial Sectors having Pollution Index score of 21 to 40 -Green category
- o Industrial Sectors having Pollution Index score incl. & upto 20 -White category

WHEREAS, based on the revised criteria, the 'Final Report on Revised Categorization of Industrial Sectors under Red/Orange/Green/White' has been evolved. The 'Categorization' is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated;

WHEREAS, based on relative Pollution Index, the number of industries in various categories are as under :

- i. The Red category of industrial sectors: 60
- ii. The Orange category of industrial sectors: 83
- iii. The Green category of industrial sectors: 63 and
- iv. The Newly introduced White category: 36

WHEREAS, there shall be no necessity of obtaining the Consent to Operate'' for White category of industries and an intimation to concerned SPCB / PCC shall suffice;

WHEREAS, the purpose of categorization is to ensure that the industry is established in a manner consistent with the environmental objectives and to prompt industrial sectors to adopt cleaner technologies, ultimately resulting in generation of no or minimum pollutants.

WHEREAS the new categorization system shall also facilitate in self-assessment by industries;

Now, therefore, in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and Section 18(1)(b) of the Air (Prevention & Control of Pollution), Act , 1981 the earlier Directions issued in June 2012 in the context of categorisation of industries as Red, Orange & Green are withdrawn with immediate effect and following '**Directions**' are hereby issued for compliance by all SPCBs and PCCs :

1. That the SPCBs and PCCs shall adopt the Revised Criteria of categorization of industrial sectors as detailed in table nos. F1, F2, F3 and F4 and Revised Lists of Red, Orange, Green and White categories of industrial sectors, presented at table no. G2, G3, G4 and G5 respectively, in the 'Final Report' as attached herewith immediately.
2. That all pending applications for consideration of 'Consent to Establish' and 'Consent to Operate' and future such applications shall be processed as per revised criteria.
3. That the SPCBs and PCCs will provide the list of industries identified in each category existing in the State which have been considered for grant of consents. SPCBs/PCCs will forward the list of such industries before 31.05.2016 and the same will be uploaded on the websites of respective SPCB/PCC.
4. That the 'Revised Lists of Red, Orange, Green and White category of industrial sectors' shall be used by the SPCBs and PCCs for Consent Management and inventorization of industries under Red, Orange, Green and White categories. Siting of industries shall be only in conforming areas. SPCBs / PCCs shall evolve sector specific plans for control of pollution and industrial surveillance for verifying compliance.
5. That the SPCBs and PCCs shall revise /prepare the inventory of Red, Orange, Green and White categories of industries operating in their jurisdiction based on the revised criteria specified in the Final Report and submit the same to CPCB within 90 days i.e., before 30.05.2016 in hard copy as well as soft copy.
6. That the listed category of industries or those identified later-on under different categories shall not be linked to sanction of loan /finance or bank proceedings.
7. That any further addition of any new or left-over industrial sector and their categorization which is not listed in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB /PCC following revised criteria & guidelines as detailed in the attached document and no concurrence of CPCB shall normally be required. It is further clarified that while categorizing the industries, fractional numbers shall be rounded off to nearest integer.

The SPCBs/PCCs shall acknowledge the receipt of directions and submit the 'Action Taken Report' in compliance with these directions to CPCB before 15.04.2016.

(Arun Kumar Mehta)
Chairman
7/3/16

Copy to:

1. The Chief Secretary of all the States and UTs
2. The Secretary ,
Ministry of Micro, Small and Medium Entrepreneurs
Udyog Bhawan, Rafi Marg, New Delhi - 110 011
3. The Secretary ,
Ministry of Heavy Industries
Udyog Bhawan, Rafi Marg, New Delhi - 110 011
4. The Secretary,
Ministry of New and Renewable Energy
Block-14, CGO Complex,
Lodhi Road, New Delhi-110 003,
5. The Advisor(CP Division)
Ministry of Environment ,Forests and Climate Change
Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi - 110 003
6. All Zonal Offices of CPCB

(A. B. Akolkar) 7.3.16
Member Secretary

Final Document
on
Revised
Classification
of
Industrial Sectors
Under

Red, Orange, Green and White Categories
(February 29, 2016)



Central Pollution Control Board
Delhi

Executive Summary

Categorization of Industrial Sectors under Red, Orange, Green and White Category

The Ministry of Environment, Forest and Climate Change (MoEFCC) had brought out notifications in 1989, with the purpose of prohibition/ restriction of operations of certain industries to protect ecologically sensitive Doon Valley. The notification introduced the concept of categorization of industries as " Red", "Orange "and "Green" with the purpose of facilitating decisions related to location of these industries. Subsequently, the application of this concept was extended in other parts of the country not only for the purpose of location of industries, but also for the purpose of Consent management and formulation of norms related to surveillance / inspection of industries.

The concept of categorization of industries continued to evolve and as different State Pollution Control Boards interpreted it differently, a need arose to bring about necessary uniformity in its application across the country. In order to harmonize the 'Criteria of categorization', Directions were issued by CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution) , Act, 1974 to all SPCBs/PCCs to maintain uniformity in categorization of industries as red, green and orange as per list finalized by CPCB, which identified 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green'.

The process of categorization thus far was primarily based on the size of the industries and consumption of resources. The pollution due to discharge of emissions & effluents and its likely impact on health was not considered as primary criteria. There was demand from the SPCBs / PCCs and industrial associations for categorization of the industrial sectors in a more transparent manner. Accordingly, the issue was discussed thoroughly during the national level conference of the Environment Ministers of the States, held in New Delhi during April 06-07, 2015 and a 'Working Group' comprising of the members from CPCB, APPCB, TNPCB, WBPCB, PPCB, MPPCB and Maharashtra PCB is constituted to revisit the criteria of categorization of industries and recommend measures for making the system transparent and rational.

The Working Group has developed the criteria of categorization of industrial sectors based on the Pollution Index which is a function of the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources. For this purpose the references are taken from the the Water (Prevention and Control of Pollution) Cess (Amendment) Act, 2003, Standards so far prescribed for various pollutants under Environment (Protection) Act , 1986 and Doon Valley Notification, 1989 issued by MoEFCC. The Pollution Index PI of any industrial sector is a number from 0 to 100 and the increasing value of PI denotes the increasing degree of pollution load from the industrial sector. Based on the series of brain storming sessions among CPCB, SPCBs and MoEFCC , the following criteria on 'Range of Pollution Index 'for the purpose of categorization of industrial sectors is finalized.

- | | |
|---|------------------|
| ○ Industrial Sectors having Pollution Index score of 60 and above | - Red category |
| ○ Industrial Sectors having Pollution Index score of 41 to 59 | -Orange category |
| ○ Industrial Sectors having Pollution Index score of 21 to 40 | -Green category |
| ○ Industrial Sectors having Pollution Index score incl.&upto 20 | -White category |

The newly introduced White category of industries pertains to those industrial sectors which are practically non-polluting such as Biscuit trays etc. from rolled PVC sheet (using automatic vacuum forming machines), Cotton and woolen hosiers making (Dry process only without any dyeing/washing operation), Electric lamp (bulb) and CFL manufacturing by assembling only, Scientific and mathematical instrument manufacturing, Solar power generation through photovoltaic cell, wind power and mini hydel power (less than 25 MW).

The salient features of the 'Re-categorization' Exercise are as follows :

- Due importance has been given to relative pollution potential of the industrial sectors based on scientific criteria . Further, wherever possible, splitting of the industrial sectors is also considered based on the use of raw materials, manufacturing process adopted and in-turn pollutants expected to be generated.
- The Red category of industrial sectors would be 60.
- The Orange category of industrial sectors would be 83.
- The Green category of industrial sectors would be 63.
- Newly introduced White category contains 36 industrial sectors which are practically non-polluting.
- There shall be no necessity of obtaining the Consent to Operate'' for White category of industries. An intimation to concerned SPCB / PCC shall suffice.
- No Red category of industries shall normally be permitted in the ecologically fragile area / protected area.

The purpose of categorization is to ensure that the industry is established in a manner which is consistent with the environmental objectives. The new criteria will prompt industrial sectors willing to adopt cleaner technologies, ultimately resulting in generation of fewer pollutants. Another feature of the new categorization system lies in facilitating self-assessment by industries as the subjectivity of earlier assessment has been eliminated. This 'Re-categorization' is a part of the efforts, policies and objective of present government to create a clean & transparent working environment in the country and promote the Ease of Doing Business.

Other similar efforts include installation of Continuous Online Emissions/ Effluent Monitoring Systems in the polluting industries, Revisiting of the CEPI (Comprehensive Environment Pollution Index) concept for assessment of polluted industrial clusters, Revision of existing industrial Emission/Effluent discharge standards, initiation of special drive on pollution control activities in Ganga River basin and many more in coming future.

Revised Criteria of Categorization of Industries

“Securing industrial pollution control in accordance with the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 by linking with categorization of industries, consent management and vigilance – ‘In context of Red, Orange, Green and White categories of industries”

A: Genesis of Categorization:

- The Ministry of Environment, Forest and Climate Change (MoEFCC) had brought out notifications, which inter-alia refers to Prohibition/ Restriction on operation of industries to protect ecologically sensitive areas or areas of specific importance. This has for the first time brought the concept of categorization of industries to “Red”, “Orange” and “Green” and restrict their operation in certain areas of importance. Therefore, it is at-once interpreted that Red, Orange and Green categorization is linked with location specific needs.
- The notification of MoEF was first brought on 2nd February, 1989 in case of “Restriction on location of industries, mining operations and other developmental activities in Doon Valley in “Uttarakhand” and thereafter another notification on 24th February 1999 regarding restriction on the setting up of industries in Dahanu Taluka in Maharashtra. The categorization had been made mainly on the basis of size of the industries, man power and consumption of resources.
- However, in other parts of the country, there have been variations in context to the classification of industries under Red, Orange and Green categories. SPCBs / PCCs were following their own criteria in different States thereby creating confusion.
- In order to harmonize the ‘Criteria of categorization’, a ‘Working Group’ was formed as per resolution passed during the 57th Conference of the Chairmen & Member Secretaries of CPCB and SPCBs. Based on the recommendations of the Working Group, Directions dated 4/6/2012 under Section 18(1)(b) of the Water

(Prevention & Control of Pollution), Act, 1974 were issued to all SPCBs/PCCs with the effects to maintain uniformity in categorization of industries as red, green and orange as per list finalized by the Working Group. This indicative list included 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green'. However, these identified categories have not been assigned with scores as per existing criteria/ or any new criteria

B: Categorization criteria used by SPCBs/PCCs:

SPCBs and PCCs use the criteria of Red, Orange and Green categories for consent management and vigilance purposes for carrying out inspections to verify compliance to the stipulated standards. However the above categorization do not emphasize on sector-specific plan for control of pollution in accordance with priority based on pollution index.

C: Gap in the process:

1. The categorization has been made mainly on the basis of size of the industries and consumption of resources. The pollution due to discharge of emissions & effluents and its impact on health was not considered as primary criteria.
2. Categorization was on random basis, no scoring system was adopted.

D: Resolutions made during National Level Conferences

The issue was discussed thoroughly during the following national level conferences held in New Delhi:

- Conference of the Environment Ministers of Central Government and State Governments during April 06-07, 2015
- 59th Conference of Chairmen & Member Secretaries of Pollution Control Boards / Pollution Control Committees held on April 08, 2015

Accordingly following resolutions were made during the Conferences:

1. A 'Working Group' comprising of the members from CPCB, APPCB, TNPCB, WBPCB, PPCB, MPPCB and Maharashtra PCB is constituted.
2. This WG shall revisit the categorization of industries that is based on pollution index criteria & environmental issues such as generation of emission, effluent and hazardous wastes.
3. The categorization will be done on the basis of composite score (0-100 marks) of Pollution Index given in accordance with the following weightage.

Air Pollution Score based on parameters namely PM, CO, NO _x , SO _x , HMs, Benzene, Ammonia and other toxic parameters relevant to the industry.	40 Marks
Water Pollution Score based on parameters namely pH, TSS, NH ₃ -N, BOD, Phenol and other toxic pollutants relevant to the industry.	40 Marks
Hazardous wastes (land fillable, incinerable, recyclable) as generated by the industry.	20 Marks
<p>Note :</p> <ul style="list-style-type: none"> • Parameters to be decided on the basis of the nature of the wastes generating from the industrial sector. • Industries having only either water pollution or air pollution, the score will be normalized wrt 100. 	

4. Based on the score of the Pollution Index, following categorization be made :
 - Type of industries, if scores 60 and above be categorized as Red
 - Type of industries, if scores from 30 to 59 be categorized as Orange
 - Type of industries, if scores from 15 to 29 be categorized as Green
 - Type of industries, if less than 15 be categorized as White or non-polluting industry.
5. SPCBs/PCCs may issue consent to the industries
 - Red category of industries for 5 years.
 - Orange category of industries for 10 years.
 - Green category of industries for 15 years.
 - No necessity of consent for non-polluting industries.
6. No red categories of industries will be permitted to establish in eco-sensitive areas and protected areas.

E: Follow-up Actions made on the Resolutions :-

- Accordingly, a Committee comprising the Chairmen of CPCB, APPCB, TNPCB, MPPCB, MPCB, PPCB, WBPCB and MS, CPCB was constituted vide CPCB OM dated

23.04.2015 to review & classify industrial sectors into different categories based on criteria of respective pollution potential.

- The categorization is made on the basis of following:
 - Quality of emissions (air pollutants) generated
 - Quality of effluents (water pollutants) generated
 - Types of hazardous wastes generated
 - Consumption of resources

- Reference is taken from the following :
 - The Water (Prevention and Control of Pollution) Cess Act, 1977
 - Standards so far prescribed for various pollutants under the Environment (Protection) Act , 1986
 - Doon Valley Notification, 1989 issued by MoEF.

F : Scoring Methodology :

The details on the scoring methodology in respect of the aforesaid 3 components is presented in the following tables F-1 to F-4 .

Table F-1 : Water Pollution Scoring Methodology

Sl. No.	Activity / Types of Discharges	Score
Part A : Score W1 : Score based on types of expected criteria water-pollutants present in industrial processes waste waters. Maximum of the following seven categories is to be taken.		
W11	Waste-water which is polluted and the pollutants are - <ul style="list-style-type: none"> • not easily biodegradable (very high strength waste waters having BOD > 5000 mg/l); or • toxic; or • both toxic and not easily biodegradable. (Presence of criteria water pollutants having prescribed standard limits up-to 10 mg/l or having BOD > 5000 mg/l). For details appendix 1 may be referred)	30
W12	Non-toxic high strength polluted waste-water having BOD in the range of 1000-5000 mg/l and the pollutants are biodegradable. <p>(Presence of criteria water pollutants having prescribed standard limits from 11 mg/l to 250 mg/l and having BOD strength in the range of 1000-5000 mg/l) . For details appendix 1 may be referred)</p>	25
W13	Non toxic- polluted waste-water having BOD below 1000 mg/l and the pollutants are easily biodegradable. <p>(Presence of criteria water pollutants having prescribed standard limits from 11mg/l to 250 mg/l and having BOD strength below 1000 mg/l) . For details appendix 1 may be referred)</p>	20
W14	Waste-water generated from the chemical processes and which is polluted due to presence of high TDS (total dissolved solids) of inorganic nature. <p>(Presence of criteria water pollutants having prescribed standard limits more than 250 mg/l. For details appendix 1 may be referred)</p>	15
W15	Waste-water generated from the physical unit operations / processes and which is polluted due to presence of TDS (total dissolved solids) of inorganic nature and of natural origin like fresh-water RO rejects, boiler blow-downs, brine solution rejects etc. <p>(Presence of criteria water pollutants having prescribed standard limits more than 250 mg/l. For details appendix 1 may be referred)</p>	12
W16	Non-toxic polluted waste-water from those units which are: <ul style="list-style-type: none"> • Having the overall waste-water generation less than 10 KLD and • The pollutants are easily bio-degradable having BOD below 200 mg/l which can be easily treated in a single stage ASP (activated 	12

	<p style="text-align: center;">sludge process) based Effluent Treatment Plant.</p> <p>Note : This is a special category and is applicable to only those units having over-all liquid waste generation less than 10 KLD with low strength organic load.</p>	
W17	Waste-water from cooling towers and cooling-re-circulation processes	10
Part B : Score W2 : Score based on huge discharges of any kind (Penalty Clause)		
W2	Industry having overall liquid waste generation of 100 KLD or more including industrial & domestic waste-water.	10
Overall Water Pollution Score $W = W1+W2$		

- **Water Pollutants covered under Group W11:**
 - ✓ Free available Chlorine , Total residual chlorine, Fluoride (as F), Sulphide (as S), Free Ammonical Nitrogen, Dissolved phosphates (as P), Free ammonia (as NH₃), Nitrate Nitrogen, Mercury (As Hg), Selenium (as Se), Hexa-valent chromium (as Cr + 6), Lead (as Pb), Tin , Vanadium (as V), Cadmium (as Cd), Manganese (as Mn), Total chromium (as Cr), Copper (as Cu), Iron (as Fe), Nickel (as Ni), Zinc (as Zn), Benzene, Arsenic (as As), Benzo-a-pyrene, Cyanide (as CN), Phenolic compounds (as C₆H₅OH) , Adsorbable Organic Halogens (AOX), Boron and /or
 - ✓ BOD strength of waste water > 5000 mg/l

- **Water Pollutants covered under Group W12:**
 - ✓ Sodium Absorption Ratio (SAR) , Biochemical oxygen demand (3 days at 27°C), Total Kjeldahl nitrogen (TKN), Ammonical nitrogen (as N), Suspended solids, Total nitrogen (as N), Chemical oxygen demand, Oils & grease and
 - ✓ BOD strength of waste water is in the range of 1000-5000 mg/l

- **Water Pollutants covered under Group W13:**
 - ✓ Sodium Absorption Ratio (SAR), Biochemical oxygen demand (3 days at 27°C), Total Kjeldahl nitrogen (TKN), Ammonical nitrogen (as N), Suspended solids, Total nitrogen (as N), Chemical oxygen demand and
 - ✓ BOD strength of waste water is below 1000 mg/l

- **Water Pollutants covered under Group W14 and W15:**

Chlorides as Cl, Colour , Total dissolved solids (TDS - Inorganic)

- **Water Pollutants covered under Group W16**
 - ✓ BOD strength of waste water is below 200 mg/l and overall discharge is less than 10 KLD.

Table F-2 : Air Pollution Score

Sl. No.	Air Pollutants Group	'Range of Prescribed Standard' of criteria pollutants	Marks
Part 1 : Score A1 = Score based on types of expected criteria Air Pollutants present in the emissions . Maximum of the following seven categories is to be taken. For details appendix 2 may be referred.			
1	Group A1A	Presence of criteria air pollutants having prescribed standard limits up to 2 mg/Nm ³	30
2	Group A1B	Presence of criteria air pollutants having prescribed standard from 3 to 10 mg/Nm ³	25
3	Group A1C	Presence of criteria air pollutants having prescribed standard from 11 to 50 mg/Nm ³	20
4	Group A1D	Presence of criteria air pollutants having prescribed standard from 51 to 250 mg/Nm ³	15
5	Group A1E	Presence of criteria air pollutants having prescribed standard from 251 mg/Nm ³ & above.	10
6	Group A1F	<ul style="list-style-type: none"> • Generation of fugitive emissions of Particulate Matters which are: <ul style="list-style-type: none"> ○ Not generated as a result of combustion of any kind of fossil-fuel. ○ Generated due to handling / processing of materials without involving the use of any kind of chemicals. ○ Which can be easily contained / controlled with simple conventional methods 	10
7	Group A1G	<ul style="list-style-type: none"> • Generation of Odours which are : <ul style="list-style-type: none"> ○ Generated due to application of binding gums / cements / adhesives / enamels ○ Which can be easily contained / controlled with simple conventional methods 	10
Part 2 : Score A2 = Score based on consumption of fuels and technologies required for air pollution control :			
6	Group A2F1	<ul style="list-style-type: none"> • All such industries in which the daily consumption of coal/fuel is more than 24 MT/day and the particular (Particulate/gaseous/process) emissions from which can be controlled only with high level equipments / technology like ESPs, Bag House Filters, High Efficiency chemical wet scrubbers etc. 	10
7	Group A2F2	<ul style="list-style-type: none"> • All such industries in which the daily consumption of coal/fuel is from 12 MT/day to 24 MT/day and the particular (Particulate/gaseous/process) emissions from which can be controlled with suitable proven technology. 	5
Overall Air Pollution Score - A = A1 + A2			

- Air pollutants covered under Group A1A:
Cd+Th, Dioxins & Furans, Mercury, Asbestos
- Air Pollutants covered under Group A1B:
HF, Nickel+ Vanadium, HBr, Manganese, Lead, H₂S, P₂O₅ as H₃PO₄
- Air Pollutants covered under Group A1C:
Chlorine, Pesticide compounds, CH₃Cl, TOC, Total Fluoride, Hydrocarbons, NH₃, HCL vapour & Mist, H₂SO₄ Mist, SO₂
- Air Pollutants covered under Group A1D:
CO, PM, CO, NO_x
- Air Pollutants covered under Group A1E:
NO_x with liquid-fuel, SO₂ with liquid-fuel

Table F-3: Hazardous Waste Generation Score

Sl.No.	Types of Hazardous Waste Generated as per Schedule 1 / Schedule 2 of Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules , 2008 . Maximum of the following four categories is to be taken	Score
HW1	<ul style="list-style-type: none"> • Land disposable HW which require special care & treatment for stabilization before disposal. 	20
HW2	<ul style="list-style-type: none"> • Incinerable HW 	15
HW3	<ul style="list-style-type: none"> • Land disposable HW which doesn't require treatment & stabilization before disposal. • High volume low effect wastes such as fly-ash, phspho-gypsum, red-mud, slags from pyro-metallurgical operations, mine tailings and ore beneficiation rejects) 	10
HW4	<ul style="list-style-type: none"> • Recyclable HW, which are easily recyclable with proven technologies. 	10

Table F-4 : Calculation Sheet
Industrial Sector -

1. Water Pollution Score (W)			
Scores	Waste Water Category	Value	
Score on W1			
Score on W2			
Water Pollution Score = W1+W2			
2. Air Pollution Score (A)			
Scores	Air Pollutant Category	Value	
Score on A1			
Score on A2	-	-	
Air Pollution Score = A1+A2			
3. Hazardous Waste Score (HW)			
Score	HW Category	Value	
HW			
Grand Total = W + A + HW			

Note :

- Any of the industrial sector having only either air pollution (A) or water pollution (W) , the score will be normalized to 100 as per the following formula -

$$\text{Normalized Score} = \{100 \times W \text{ (or A)}\} / 40$$

- Any of the industrial sector having air pollution (A) and water pollution (W) both but no hazardous waste generation (H) , the joint score of air & water pollution will be normalized to 100 as per the following formula -

$$\text{Normalized Score} = \{100 \times (W+A)\} / 80$$

- Any of the industrial sector having air pollution (A) & hazardous waste generation (H) but no water pollution (W), the joint score of air pollution & hazardous waste generation will be normalized to 100 as per the following formula -

$$\text{Normalized Score} = \{100 \times (A+H)\} / 60$$

- Any of the industrial sector having water pollution (W) and hazardous waste generation (H) but no air pollution (A), the joint score of water pollution & hazardous waste generation will be normalized to 100 as per the following formula -

$$\text{Normalized Score} = \{100 \times (W+H)\} / 60$$

G : Developments :

- i. The existing Red (85 sectors) , Orange (73 sectors) and Green (86 sectors) i.e a total of 244 industrial sectors have been assessed as per the proposed formula by the Working Group. For this purpose, concerned Engineers / Scientists from the Member SPCBs were also involved & consulted during May 28-29, 2015.
- ii. After careful examination and consideration of the suggestions of concerned stake-holders the “Draft Document on Revised Concept of Categorization of Industrial Sectors “ was prepared by the Committee and circulated to all the SPCBs, PCCs and concerned Ministries for their information & comments. The ‘ Draft Document ’ was uploaded on the website of CPCB also for information & comments of one & all.
- iii. The matter was discussed during the 170th Board Meeting also and issues raised by the Board Members pertaining to some of the industrial sectors were clarified.
- iv. Responses were received from various concerned Ministries, SPCBs, Industrial Associations including individuals.
- v. Based on the above, final meeting was convened by the Secretary , MoEFCC with CPCB and senior officers of MoEFCC on January 06, 2016 to resolve the issues appropriately and finalize the ‘Re-categorization’. Accordingly , following modifications in the ‘Range of Pollution Index ‘for the purpose of categorization of industrial sectors were suggested :
 - Industrial Sectors having Pollution Index score of 60 and above – Red category
 - Industrial Sectors having Pollution Index score of 41 to 59 –Orange category
 - Industrial Sectors having Pollution Index score of 21 to 40 –Green category
 - Industrial Sectors having Pollution Index score incl.& upto 20 –White category
- vi. Based on the final criteria as described in v above , the final categorization is as follows :

Category of Industrial Sector	Existing Categorization	Proposed (New) categorization
Red	85	60
Orange	73	83
Green	86	63
White	---	36
Total	244	242

- vii. In the proposed categorization, some of the industrial sectors have been either deleted due to duplication or merged with similar type of sectors on account of same

characteristics of pollution generation. In a similar way, some of the industrial sectors are split into more sectors on account of variation in the raw materials / manufacturing process. As a result final totals of the existing and proposed categorization are different.

- viii. The industrial sector which doesn't fall under any of the above four categories (Red, Orange, Green and White) , decision with regard to its categorization will be taken at the level of concerned SPCB/PCC by a committee headed by the Member Secretary , SPCB/PCC and comprising of two senior cadre Engineers / Scientists of the SPCB / PCC in accordance with the scoring-criteria specified in this document.
- ix. The summary is presented in the following Table G-1 and final lists of Red, Orange, Green and White categories of industries are presented in Tables G-2, G-3, G-4 and G-5 respectively, which are self explanatory.

Table G-1: Final Summary Table Red , Orange, Green and White Categories of Industries (16-01-16)

Sl No.	Original Categorization	Initial Nos.	Addition by Splitting into further classes	Deletion/ Shifting to foot-note due to vague term / Merger / other reasons	Re-categorization to Red	Re-categorization to Orange	Re-categorization to Green	Re-categorization to White	Check
					1	2	3	4	
									(1+2) = (3 to 7)
1	Red	85	11	7	60	26	3	Nil	96=96
2	Orange	73	2	3	Nil	51	19	2	75=75
3	Green	86	Nil	3+2=5	Nil	6	41	34	86=86
Final Categorization		244	13	15	60 (Red)	83 (Orange)	63 (Green)	36 (White)	257 =257 (Total categories including in foot-note)

Table G-2 : Final List of Red Category of Industrial Sectors

Sl No.	Orgnl Sl.No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category	REMARKS
1.	38	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)									R-R	As per provisions of Rules, to be kept under Red category especially for safety purposes.
2.	4	Automobile Manufacturing (integrated facilities)	30	-	30	20	-	20	10	60	R-R	i. Such types of plants are having either one or combinations of polluting activities viz. washing, metal surface finishing operations, pickling, plating, electro-plating , phosphating, painting , heat treatment etc. ii. Some of such plants may outsource some /all of the polluting activities. In such cases, after thorough inspection of such units by concerned SPCB, re-categorization of the industry shall be made accordingly.
3.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper,, Spent cleared metal catalyst containing zinc,,	30	-	30	20	-	20	10	60	R-R	All the three types of pollutants are expected.
4.	44	Manufacturing of lubricating oils ,grease and petroleum based products	20	-	20	20	-	20	20	60	R-R	Generates all sorts of pollution.
5.	66 E	DG Set of capacity > 5 MVA	-	-	-	20	5	25	-	62.5	R-R	i. Mainly air polluting. ii. DG sets consume the diesel @ 0.21 litres/hr/KVA at full load. iii. Average running is taken @ 12 hrs / day although many of the DG sets run for more than this period.
6.	31	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black	10	-	-	20	5	25	10	62.5	R-R	Mainly air polluting. Air pollution score is normalized to 100.

7.	39	Lead acid battery manufacturing(excluding assembling and charging of lead-acid battery in micro scale)	10	-	10	25	-	25	10	62.5	R-R	<ul style="list-style-type: none"> i. Mainly air polluting. Air pollution scores are normalized to 100. ii. Lead Acid Battery manufacturing consists of various stages which broadly involve (after producing or receiving lead oxide): Paste Mixing , Grid Casting , Grid Pasting & Curing , Hydro-setting, parting & enveloping , Stacking, grouping & inter-cell welding ,Formation. iii. Exposure of workmen to lead during all or any of the processes outlined above exceeds the prescribed standards if appropriate equipment in this respect is not installed at any Battery Manufacturing Unit. iv. All of the above processes, some more than others, involve release of lead particles or fumes into the environment. Pollution from the above processes can be grouped into two possible types, viz: (a) Lead Oxide becomes airborne and there is Particulate Pollution (b) Fumes are generated and there is Gaseous Pollution
8.	62	Phosphate rock processing plant	30	-	30	20	-	20	-	62.5	R-R	<ul style="list-style-type: none"> i. The separation of phosphate rock from impurities and non-phosphate materials for use in fertilizer manufacture consists of beneficiation, drying or calcining at some operations, and grinding. Phosphate rock from the mines is first sent to beneficiation units to separate sand and clay and to remove impurities. Steps used in beneficiation depend on the type of rock. ii. The water & air pollution scores are normalized to 100.

9.	66	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]	10	-	10	15	10	25		62.5	R-R	1. Mainly air polluting. It uses a mixture of biomass (agro based) and coal (< 10 %) as a fuel. Almost, round the year operation. 2. In case of DG sets of 5 MVA & more and emissions of SO2 will take place due to use of liquid fuel. Air pollution score will be =20 + 10 = 30, Normalized score will be 75. 3. In case of 'Waste to Energy Plants' , water will be used for cooling and air score will be - 30+10 = 40.
10.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt,	30	-	30	25	-	25	10	65	R-R	All the three types of pollutants are expected.
11.	67	Processes involving chlorinated hydrocarbons	30	-	30	20	-	20	15	65	R-R	Chlorinated hydrocarbons are used in the manufacture of insecticides, pesticides and organo chloro pesticides. Effluents & emissions are toxic in nature.
12.	74	Sugar (excluding Khandsari)	20	10	30	15	10	25	10	65	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Sugar mills generate all sorts of pollution problems.
13.	22	Fibre glass production and processing (excluding moulding)	-	-	-	20	-	20	20	67	R-R	i. The use of styrene in most methods of fiberglass production causes hazardous air pollution that is harmful to breathe at excessive levels. ii. It is mainly air polluting & HW generating industry. The air pollution & HW scores are normalized to 100. iii. In case of lead containing glass, the score of A1 will be 25 and final normalized score will be 75 and shall be categorized as Red.
14.	23	Fire crackers manufacturing and bulk storage facilities	-	-	-	20	-	20	20	67	R-R	i. This is the normalized score based on air pollution & HW generation. ii. Various hazardous chemicals are used in the manufacturing process. iii. These chemicals are namely Potassium Nitrate , Potassium per-chlorate, Barium Nitrate, Aluminium compounds, Copper Chloride etc.

												iv. These chemicals are highly hazardous and cause serious diseases among the workers. especially ability of blood to carry oxygen leading to headaches, methemoglobinemia and kidney problems , skin problems, thyroid metal fume etc.
15.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants -- Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.	-	-	-	30	0	30	10	67	R-R	Mainly air polluting and hazardous waste generating. Air & HW pollution scores are jointly normalized to 100.
16.	47	Milk processes and dairy products(integrated project)	20	10	30	20	5	25	-	68.75	R-R	i. Water as well as air polluting due to use of boilers. ii. Water & air pollution scores are normalized to 100.
17.	63	Phosphorous and its compounds	30	-	30	25	-	25	-	68.75	R-R	Water pollution & air pollution containing compounds of phosphorous are expected
18.	61	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)	20	10	30	15	10	25	0	68.75	R-R	Mainly water & air polluting . Water & air pollution scores are normalized to 100.
19.	13	Coke making , liquefaction, coal tar distillation or fuel gas making	30	-	30	20	-	20	20	70	R-R	It is a kind of petrochemical industry.

20.	41	Manufacturing of explosives, detonators, fuses including management and handling activities	30	-	30	20	-	20	20	70	R-R	<ul style="list-style-type: none"> i. Explosives manufacture and use contribute some measure of hazardous waste to the environment. ii. Nitroglycerin produces several toxic byproducts such as acids, caustics, and oils contaminated with heavy metals. These must be disposed of properly by neutralization or stabilization and transported to a hazardous waste landfill. iii. The use of explosives creates large amounts of dust and particulate from the explosion, and, in some cases, releases asbestos, lead, and other hazardous materials into the atmosphere.
21.	45	Manufacturing of paints varnishes, pigments and intermediate (excluding blending/mixing)	30	-	30	25	-	25	15	70	R-R	<ul style="list-style-type: none"> i. The process may cause considerable emissions of volatile organic compounds (VOC). VOC contribute to the creation of ozone in the lower layers of the atmosphere (photochemical air pollution) and can present danger to health. ii. Dust and odour may also be a problem. iii. Washing of vessels will contribute waste-waters. iv. Large quantity of HWs are also produced.
22.	56	Organic Chemicals manufacturing	30	-	30	20	-	50	20	70	R-R	Such types of industrial sectors generate all sorts of pollution.
23.	1	Airports and Commercial Air Strips	20	10	30	-	-	-	10	75	R-R	<ul style="list-style-type: none"> i. The Airports are generating mainly the waste-waters. ii. This is the water pollution normalized score for airports having discharge more than 100 KLD. iii. The airports / strips having discharge less than 100 KLD will have score of 50 and hence orange category. iv. If the score is normalized wrt water + HW both, then all the airports will come under Orange category (score - 58.33).
24.	3	Asbestos and asbestos based industries	-	-	-	30	-	30	10	75	R-R	<ul style="list-style-type: none"> i. This is mainly air polluting industry. ii. Final score is based on air pollution score only. iii. Asbestos is carcinogenic and banned in many countries.
25.	5	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid	30	-	30	-	-	-	10	75	R-R	<ul style="list-style-type: none"> i. Standards prescribed for Inorganic Chemicals are adopted. ii. It is mainly water polluting industry having effluents which are toxic and not easily biodegradable.

												<p>iii. Water pollution score normalized to 100 is undertaken.</p> <p>iv. The earlier Red category industrial sector namely "Hydrocyanic acid and its derivatives" is also merged under this industrial sector.</p>
26.	7	Cement	-	-	-	20	10	30	-	75	R-R	This is mainly air polluting industry & hence normalized air pollution score.
27.	9	Chlorates, per-chlorates & peroxides	30	-	30	-	-	-	-	75	R-R	<p>i. It is mainly water polluting industry having effluents which are toxic and not easily biodegradable.</p> <p>ii. Water pollution score normalized to 100 is undertaken.</p>
28.	10	Chlorine, fluorine, bromine, iodine and their compounds	30	-	30	-	-	-	-	75	R-R	<p>i. It is mainly water polluting industry having effluents which are toxic and not easily biodegradable.</p> <p>ii. Water pollution score normalized to 100 is undertaken.</p>
29.	16	Dyes and Dye- Intermediates	30	-	30	20	5	25	20	75	R-R	<p>i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'.</p> <p>ii. Such types of industrial sectors generate all sorts of pollution.</p>
30.	26	Health-care Establishment (as defined in BMW Rules)	20	10	30	-	-	-	-	75	R-R	<p>i. Mainly water polluting.</p> <p>ii. The water pollution score is normalized to 100 & valid for Hospitals having total waste-water generation > 100 KLD.</p> <p>iii. The hospitals with incinerator will be categorized as Red irrespective of the quantity of the waste-water generation.</p> <p>iv. The hospitals having total waste-water generation less than 100 KLD and without incinerator, the normalized water pollution score will be 50 and will be categorized as Orange category.</p>
31.	29	Hotels having overall waste-water generation @ 100 KLD and more.	20	10	30	15	-	15	-	75	R-R	<p>i. Mainly water polluting. Small boiler may be installed.</p> <p>ii. The water pollution score is normalized to 100 & valid for Hotels having waste-water generation > 100 KLD.</p> <p>iii. The hotels having more than 20 rooms and waste-water generation less than 100 KLD and having a coal / oil fired boiler , the pollution score will be 35/40 & are categorized as Orange.</p> <p>iv. The hotels having more than 20 rooms and waste-water generation less than 10 KLD and</p>

												having no-boiler & no hazardous waste generation, the pollution score will be 20 & are categorized as Green.
32.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [* Battery scrap, namely: Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".	30	-	30	25	--	25	20	75	R-R	All the three types of pollutants are generated.
33.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants -- Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.	30	-	30	25	-	25	20	75	R-R	All the three types of pollutants are expected.
34.	43	Manufacturing of glue and gelatin	30	10	40	20	-	20	-	75	R-R	Highly water polluting & obnoxious air polluting.
35.	49	Mining and ore beneficiation	30	10	40	15	5	20	-	75	R-R	Both air and water polluting. Score is normalized with air & water pollution.

36.	52	Nuclear power plant	10	-	10	30	-	30	15	75	R-R	<ul style="list-style-type: none"> i. Mainly air polluting due to incinerator. Others - cooling water. ii. Air pollution score is normalized to 100.
37.	58	Pesticides (technical) (excluding formulation)	30	-	30	25	-	25	20	75	R-R	<ul style="list-style-type: none"> i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
38.	64	Photographic film and its chemicals	30	-	30	-	-	-	-	75	R-R	<ul style="list-style-type: none"> i. Silver salts and other chemicals are used in preparation. Slight quantity of effluents is generated. ii. Water pollution scores are normalized to 100.
39.	68	Railway locomotive workshop/Integrated road transport workshop/Authorized service centers	20	10	30	-	-	-	10	75	R-R	<ul style="list-style-type: none"> i. Mainly water polluting industry. Water is used in the washing of locomotives, road transport vehicles during servicing. ii. This score is valid for those Centers having discharge more than 100 KLD. iii. Service Centers having waste-water generation < 100 KLD, the normalized score will be = (100*20)/40= 50.
40.	84	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring	30	10	40	15	-	15	20	75	R-R	In this sector all sorts of pollution are generated.
41.	8	Chlor Alkali	30	10	40	20	10	30	10	80	R-R	<ul style="list-style-type: none"> i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Chlor-alkali units are having different section like NaOH, Cl₂, SBP etc which are having toxic effluents. Additionally, fuel consumption is also on higher-side.
42.	70	Ship Breaking Industries	30	-	30	30	-	30	20	80	R-R	<ul style="list-style-type: none"> i. The ship-breaking industry creates numerous hazards for the coastal and marine environment. ii. Ship-breaking releases a large number of dangerous pollutants, including toxic waste, oil, poly-chlorinated biphenyls, and heavy metals, into the waters and sea bed. iii. While most of the oil is removed before a ship is scrapped, sand used to mop up the remaining oil is thrown into the sea. High concentrations of oil and grease are then found in the coastal waters, choking marine life.

												iv. Solid waste strewn on the shore, 45 tonnes on any given day according to a study by the Central Pollution Control Board, also finds its way into the sea. v. Adding to the stress on coastal waters, the organic load from the thousands of workers living in cramped conditions with little or no sanitary facilities results in unacceptably high levels of BOD.
43.	53	Oil and gas extraction including CBM (offshore & on-shore extraction through drilling wells)	30	-	30	-	-	-	20	83	R-R	i. Mainly water polluting & hazardous waste generating. ii. The water pollution & HW generation scores are normalized to 100.
44.	36	Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing	30	-	30	-	-	-	20	83	R-R	Mainly water polluting & toxic hazardous waste generating industry. Scores are normalized to 100.
45.	80	Tanneries	30	-	30	-	-	-	20	83	R-R	Mainly water polluting & hazardous waste generating industry. Scores are normalized to 100.
46.	65	Ports and harbour, jetties and dredging operations	30	10	40	15	10	25	20	85	R-R	This category contain all sorts of pollution.
47.	77	Synthetic fibers including rayon ,tyre cord, polyester filament yarn	30	10	40	25	10	35	10	85	R-R	This sector generates all sorts of pollution problems.
48.	81	Thermal Power Plants	30	10	40	20	10	30	15	85	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. TPP generate all sorts of pollution problems.
49.	71	Slaughter house (as per notification S.O.270(E)dated 26.03.2001)and meat processing industries, bone mill, processing of animal horn, hoofs and other body parts	25	10	35	-	-	-	-	87.5	R-R	Mainly water polluting and obnoxious odour generating industry. The water pollution score is normalized to 100
50.	2	Aluminium Smelter	30	10	40	20	10	30	20	90	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. This sector is generating all sorts of pollution i.e. air, water and HW.
51.	12	Copper Smelter	30	10	40	20	10	30	20	90	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Integrated Copper Smelters contain all sorts of

												pollution.
52.	20	Fertilizer (basic) (excluding formulation)	30	10	40	20	10	30	20	90	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Generates all sorts of pollution.
53.	37	Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units	30	10	40	20	10	30	20	90	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
54.	61	Pulp & Paper (waste paper based units with bleaching process to manufacture writing & printing paper)	25	10	35	25	10	35	20	90	R-R	Waste paper based Pulp & Paper mills with bleaching process generate all sorts of pollution.
55.	85	Zinc Smelter	30	10	40	20	10	30	20	90	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Integrated Zinc smelter generates all sorts of pollution problems.
56.	55	Oil Refinery (mineral Oil or Petro Refineries)	30	10	40	25	10	35	20	95	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
57.	59	Petrochemicals Manufacturing (including processing of Emulsions of oil and water)	30	10	40	25	10	35	20	95	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution. iii. The earlier red category industrial sector namely "Processing of Emulsions of Oil & Water " is merged with this industrial sector.
58.	60	Pharmaceuticals	30	10	40	30	5	35	20	95	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
59.	61	Pulp & Paper (Large-Agro + wood) , Small Pulp & Paper (agro based-wheat straw/rice husk)	30	10	40	25	10	35	20	95	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Large /Small Agro based Pulp & Paper mills contribute all sorts of pollution problems.
60.	15	Distillery (molasses / grain / yeast based)	30	10	40	-	-	-	-	100	R-R	Mainly water polluting industry. Final score is the normalized water pollution score.

Note :

- i. Under the column Revised Category, the full forms of the abbreviations are as follows :
- R-R means original category was Red and revised category is also Red
 - R-O means original category was Red and revised category is Orange
 - O-O means original category was Orange and revised category is also Orange
 - O-G means original category was Orange and revised category is Green
 - O-W means original category was Orange and revised category is White
 - G-O means original category was Green and revised category is Orange
 - G-G means original category was Green and revised category is also Green
 - G-W means original category was Green and revised category is White
- ii. There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication. The overall details are as follows :

Sl No.	Original Sl No.	Industry Sector	Original Category	Remarks
1	14	Common treatment and disposal facilities (CETP, TSDF, E-waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)	R	i. All such facilities are classified as Red but special category projects as these are parts of pollution control facilities. ii. In case of CETP, the categorization will depend upon the category of member industries being served.
2	18	Processing of Emulsions of Oil & Water		It is a part of Petrochemical industries. Transferred and merged with the industrial sector namely 'Petrochemicals' at Sl. No. 54.
3	27	Heavy engineering including ship building (with investment on Plant & Machineries more than Rs 10 crores)	R	Most of the pollution generating processes / operations under this category are similar to the industry category namely "Automobile Manufacturing (integrated facilities)" at Sl. No. 1 and may be referred accordingly.
4	30	Hydrocyanic acid and its derivatives	R	Have been merged with the red category industrial sector namely "Basic chemicals and electro chemicals and its derivatives including manufacturing of acid" at Sl. No. 24
5	32	Industrial estates/ parks / complexes/ areas/ export processing zones/ SEZs/ Biotech parks/ leather complex	R	The classification will depend upon the category(ies) of the industries operating / proposed to be permitted in the area. In this context, guidelines prescribed in EIA Notification, 2006 shall be followed.
6	33	Industrial inorganic gases namely- a) Chemical gas- Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen-sulphide, phosphine b) Hydrocarbon gases- Methane, ethane, propane	R	These gases are generally secondary products and produced alongwith other main products. To be classified as per the main parent plant.
7	69	Reprocessing of used oils & waste oils	R	i. The industry generates mainly the air pollution and oil bearing hazardous wastes. The normalized (air pollution & HW generation score is 58.33). ii. To be deleted as already covered under HW Recyclers / Re-processors (Used oils / Waste Oils) under Orange Category

Table G-3 : Final List of Orange Category of Industrial Sectors

Final Sl. No.	Orgnl S.No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised category	Remarks
1.	20	Dismantling of rolling stocks (wagons/ coaches)	--	--	--	15	--	15	10	41.67	O-O	Emissions of dust and generation of waste oils take place during dismantling. Air pollution & HW generation scores (15+10=25) are normalized to 100.
2.	5	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)	20	--	20	15	--	15	--	43.75	O-O	
3.	10	Chanachur and laddoo from puffed and beaten rice(muri and shira) using husk fired oven	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
4.	23	Coated electrode manufacturing	15	0	15	20	0	20	0	43.75	G-O	Preparation of core wire / rod, preparation of dry mix, preparation of wet mix, application of coating by extrusion, baking of coated electrodes
5.	24	Compact disc computer floppy and cassette manufacturing / Reel manufacturing	15	0	15	20	0	20	0	43.75	G-O	Generates waste-water and process emissions.
6.	24	Flakes from rejected PET bottle	20	-	20	15	-	15	-	43.75	R-O	Normal water & air pollutions are generated.
7.	30	Food and food processing including fruits and vegetable processing	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
8.	40	Jute processing without dyeing	20	--	20	15	--	15	--	43.75	O-O	CPCB has notified standards for this category. Both air and water pollutions are generated.
9.	56	Manufacturing of silica gel	15	0	15	20	0	20	0	43.75	G-O	Waste-waters containing TDS and emissions of H ₂ SO ₄ are generated.

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10.	45	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items	20	--	20	15	--	15	--	43.75	O-O	Both air and water pollution are generated.
11.	55	Printing or etching of glass sheet using hydrofluoric acid	15	--	15	20	--	20	--	43.75	O-O	Both air and water pollution are generated.
12.	65	Silk screen printing, sari printing by wooden blocks	20	--	20	15	--	15	--	43.75	O-O	Wash-water and PM emissions from boilers .
13.	76	Synthetic detergents and soaps(excluding formulation)	20	-	20	15	-	15	-	43.75	R-O	i. This is the score for units having generation of waste-waters less than 100 KLD. ii. The units having waste-water generation more than 100 KLD will become mainly water polluting and accordingly normalized water pollution score will be 75 and be categorized as Red.
14.	71	Thermometer manufacturing	15	--	15	20	--	20	--	43.75	O-O	Process - making glass bulb, forming reservoir in the glass tube for fluid, inserting fluid, scale marking. Use of fuel to heat the glass tubes and hydrofluoric acid to seal the scaling. Small quantities of spent acids are generated.
15.	14	Cotton spinning and weaving (medium and large scale)	--	--	--	15	--	37.5	10	47.5	O-O	Mainly air polluting industry. Sources of air pollution (PM) are the fine particles of cotton from spinning process. Air pollution score is normalized to 100.
16.	1	Almirah, Grill Manufacturing (Dry Mechanical Process)	--	--	--	20	--	20	--	50	O-O	Air pollution due to spray painting (emissions of VOCs). Units without painting operations shall be categorized as White.

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17.	2	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)	--	--	--	20	--	20	10	50	O-O	i. Normalized Air pollution score. ii. Significant air pollution due to melting (emissions of SO ₂ , PM).
18.	3	Automobile servicing, repairing and painting (excluding only fuel dispensing)	20	--	20	20	--	20	10	50	O-O	Normal water & air polluting and recyclable waste oil generating. If the waste water generation is more than 100 KLD, it will become mainly water polluting and Red category unit.
19.	4	Ayurvedic and homeopathic medicine	20	--	20	15	--	15	15	50	O-O	
20.	7	Brickfields (excluding fly ash brick manufacturing using lime process)	--	--	--	20	--	20	--	50	O-O	Significantly air polluting.
21.	8	Building and construction project more than 20,000 sq. m built up area	20	--	20	20	--	20	--	50	O-O	1. In the pre-construction stage , it is mainly air polluting due to generation of dust (PM) emissions. 2. After construction, it is mainly water polluting. If the discharge is more than 100 KLD, it will be having the normalized score of 75 and be categorized as Red.
22.	6	Ceramics and Refractories	-	-	-	20	-	20	-	50	R-O	i. Mainly air polluting industry. ii. This score is for the units having coal consumption < than 12 MT/day. iii. For the units having coal consumption > 12 MT /day, the normalized air pollution score will be 62.5 and shall be categorized as Red.

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23.	11	Coal washeries	15	10	25	15	-	15	-	50	R-O	<p>i. Wet washeries are mainly water polluting industry generating effluents which are having inorganic SS & TDS. Additionally, air pollution due to PM emissions is also generated.</p> <p>ii. Water & air pollution scores are jointly normalized to 100.</p>
24.	16	Dairy and dairy products (small scale)	20	--	20	20	--	20	--	50	O-O	Water and air polluting both.
25.	18	DG set of capacity >1MVA but < 5MVA	--	--	--	20	--	20	--	50	O-O	Mainly air polluting . air pollution score is normalized to 100.
26.	17	Dry coal processing, mineral processing, industries involving ore sintering, pelletisating, grinding & pulverization	-	-	-	20	-	20	-	50	R-O	Mainly air polluting industry. Final score is the normalized air pollution score.
27.	19	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol)	20	-	20	-	-	-	-	50	R-O	<p>i. Mainly water polluting industry. This is the normalized water pollution score for units having discharge < 100 KLD.</p> <p>ii. For the units having discharge > 100 KLD, the normalized water pollution score will be 75 and shall be accordingly categorized as Red.</p>
28.	21	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making	-	-	-	15	5	20	10	50	R-O	<p>i. Mainly air polluting.</p> <p>ii. This score is applicable to secondary production of ferrous & non-ferrous metals (excluding lead) up-to 1 MT/hour production.</p>

												<p>iii. For lead, the normalized air pollution score will be = $(100 \times 25) / 40 = 62.5$ and is categorized as Red.</p> <p>iv. For Induction Furnace clubbed with AOD furnace - separate calculation shall be made based on the capacity of the furnaces. In such industries, the molten metal from induction furnace is transferred to AOD furnace where other metals like manganese and nickel are added to get the metal of desired constituents. The lime and silicon are also added for reduction of the metal oxides to the base metal. the normalized air pollution score will be = $(100 \times 25) / 40 = 62.5$ and is categorized as Red.</p>
29.	26	Fertilizer (granulation / formulation / blending only)	--	--	--	20	--	20	--	50	O-O	Air polluting.
30.	27	Fish feed, poultry feed and cattle feed	--	--	--	20	--	20	--	50	O-O	Obnoxious odour , H2S etc. AP score is normalized to 100
31.	28	Fish processing and packing (excluding chilling of fishes)	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.

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32.	31	Forging of ferrous and non- ferrous metals (using oil and gas fired furnaces)	--	--	--	20	--	20	--	50	O-O	Heating furnace. Mainly air polluting.
33.	32	Formulation/pelletization of camphor tablets, naphthalene balls from camphor/ naphthalene powders.	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Emissions of Benzene, HC are expected.
34.	33	Glass ceramics, earthen potteries and tile manufacturing using oil and gas fired kilns, coating on glasses using cerium fluorides and magnesium fluoride etc.	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Emissions of SO2 are expected.
35.	35	Gravure printing, digital printing on flex, vinyl	20	--	20	20	--	20	10	50	O-O	Waste waters , emissions of VOCs
36.	36	Heat treatment using oil fired furnace (without cyaniding)	--	--	--	20	--	20	--	50	O-O	Mainly air polluting and noise generating. AP Score is normalized to 100.
37.	28	Hot mix plants	-	-	-	20	-	20	-	50	R-O	Mainly air polluting. Air pollution scores are normalized to 100.
38.	37	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms.	20	--	20	20	--	20	--	50	O-O	Mainly water polluting. WP score is normalized to 100.
39.	38	Ice cream	20	--	20	20	--	20	--	50	O-O	Wash-water and boilers / oven for pasteurization.
40.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Paint and ink Sludge/residues	-	-	-	20	0	20	0	50	R-O	Mainly air polluting. Air pollution score is normalized to 100
41.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Brass Dross ,, Copper Dross,, Copper Oxide Mill Scale,, Copper Reverts, Cake & Residues,, Waste Copper and copper alloys in	10	-	10	20	-	20	10	50	R-O	Mainly air polluting.

		dispersible form,, Slags from copper processing for further processing or refining ,, Insulated Copper Wire,, Scrap/copper with PVC sheathing including ISRI-code material namely "Druid" ,, Jelly filled Copper cables ,, Zinc Dross-Hot dip Galvanizers SLAB,, Zinc Dross-Bottom Dross,, Zinc ash/Skimming arising from galvanizing and die casting operations,, Zinc ash/Skimming/other zinc bearing wastes arising from smelting and refining,, Zinc ash and residues including zinc alloy residues in dispersible from,,										
42.	35	Industry or processes involving foundry operations	-	-	-	20	-	20	-	50	R-O	<ul style="list-style-type: none"> i. This score is valid for the foundries having capacity < 5 MT/hr as such units require the coal/coke @ < 500 kg/hr. ii. The units having capacity of 5 MT/hr and more, the coal/coke consumption will be more than 500 kg/hr and the normalized score will be 62.5 and classified accordingly as Red.
43.	40	Lime manufacturing (using lime kiln)	-	-	-	20	-	20	-	50	R-O	Mainly air polluting
44.	41	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing	20	--	20	20	--	20	--	50	O-O	Both air and water pollution are generated.

45.	42	Manufacturing of glass	10	-	-	20	-	20	-	50	R-O	<p>i. Mainly air polluting (melting at 1500°C and refining .</p> <p>ii. In case of lead glass , the score of A1 will be 25 and accordingly the normalized scores will be 62.5 i.e. Red .</p>
46.	43	Manufacturing of iodized salt from crude/ raw salt	12	--	12	20	--	20	--	50	O-O	Boiling in Evaporators (multiple effect evaporators), centrifuging, iodization with KIO3 mixing . Mainly air polluting. Air pollution score is normalized to 100.
47.	42	Manufacturing of mirror from sheet glass	--	--	--	20	--	20	--	50	O-O	Evaporator & furnace for heating the metal to be applied as reflector on mirror. Mainly air polluting.
48.	44	Manufacturing of mosquito repellent coil	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Toxic fumes are expected.
49.	46	Manufacturing of Starch/Sago	25	-	25	15	-	15	-	50	R-O	<p>i. Water and air polluting industry. Boiler is used for steam generation.</p> <p>ii. Water & air pollution scores are normalized to 100</p>
50.	46	Mechanized laundry using oil fired boiler	20	--	20	20	--	20	--	50	O-O	Both air and water pollution are generated.
51.	47	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)	--	--	--	20	--	20	--	50	O-O	1. Mainly air polluting. Boiler as well as VOCs from use of adhesives. 2. Without boiler, it will be a Green category industry.
52.	50	New highway construction project	-	-	-	20	-	20	-	50	R-O	Mainly air polluting project.

53.	51	Non-alcoholic beverages(soft drink) & bottling of alcohol/non alcoholic products	20	-	20	15	5	20	-	50	R-O	i. Both air and water polluting. Score is normalized with air & water pollution. This score is valid for industries having waste-water generation < 100 KLD. ii. For the units having waste-water generation > 100 KLD the , normalized score would be 62.5 and categorized as Red.
54.	49	Paint blending and mixing (Ball mill)	20	--	20	20	--	20	10	50	O-O	Both air and water pollution are generated.
55.	62	Paints and varnishes (mixing and blending)	20	0	0	20	0	20	0	50	G-O	Waste-waters as well as fumes of VOCs due to solvents, pigments, varnishes.
56.	51	Ply-board manufacturing(including Veneer and laminate) with oil fired boiler/ thermic fluid heater(without resin plant)	0	--	0	20	--	20	--	50	O-O	Mainly air polluting because of use of boiler. AP score is normalized to 100
57.	52	Potable alcohol (IMFL) by blending, bottling of alcohol products	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.
58.	54	Printing ink manufacturing	20	--	20	20	--	20	--	50	O-O	1. Pigments, binders and solvents are used. 2. Boiler is also used. 3. Emissions of VOCs take place.
59.	70	Printing press	20	0	20	20	0	20	0	50	G-O	Colored waste-waters containing dyes and VOC emissions are generated.
60.	59	Reprocessing of waste plastic including PVC	20	--	20	20	--	20	--	50	O-O	Large quantities of wash-water and fugitive emissions are generated.
61.	61	Rolling mill (oil or coal fired) and cold rolling mill	10	--	10	20	--	20	--	50	O-O	Mainly air polluting. Air pollution score is normalized to 100. Others - cooling water and recyclable waste oils etc. are generated.
62.	67	Spray painting, paint baking, paint shipping	--	--	--	20	--	20	10	50	O-O	Mainly air polluting. Emissions of VOCs and HC are generated.

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63.	72	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace	10	-	10	20	-	20	10	50	R-O	i. Mainly air polluting. In the emissions, oxides of manganese, nickel etc. are also present. ii. Air pollution score is normalized to 100.
64.	73	Stone crushers	-	-	-	20	-	20	-	50	R-O	Mainly air polluting. Air pollution score is normalized to 100.
65.	75	Surgical and medical products including prophylactics and latex	20	-	20	20	-	20	-	50	R-O	Both air as well as water polluting. Air and water pollution scores are normalized to 100.
66.	85	Tephlon based products	0	0	0	20	0	20	0	50	G-O	Due to spraying applications, emissions (HC) are generated
67.	70	Thermocol manufacturing (with boiler)	--	--	--	20	--	20	--	50	O-O	Polystyrene is heated. Mainly air polluting with boiler.
68.	82	Tobacco products including cigarettes and tobacco/opium processes	20	-	20	20	-	20	-	50	R-O	Such industries generate both air as well as water pollution. These scores are normalized to 100.
69.	72	Transformer repairing/ manufacturing (dry process only)	--	--	--	20	--	20	10	50	O-O	Mainly air polluting because of ovens, shot-blasting etc.
70.	73	Tyres and tubes vulcanization/ hot retreating	10	--	10	20	--	20	--	50	O-O	Mainly air polluting . Emissions of PM, VOCs and obnoxious odour are generated.
71.	83	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils	20	-	20	15	5	20	10	50	R-O	i. All sorts of pollution are generated. ii. This score is valid for plants having waste-water generation < 100 KLD. iii. If the waste-water generation is more than 100 KLD, the unit shall be classified as Red.
72.	74	Wire drawing and wire netting	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.

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73.	21	Dry cell battery (excluding manufacturing of electrodes) and assembling & charging of a lead battery on micro scale	30	--	30	15	--	15	10	55	O-O	Water and air polluting both.
74.	50	Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs only and not for commercial purpose)	20	--	20	20	--	20	15	55	O-O	i. All sorts of pollution are generated. ii. R&D activities are to be shifted to Red category.
75.	78	Synthetic resins	20	-	20	20	-	20	15	55	R-O	All sorts of pollution are generated.
76.	79	Synthetic rubber excluding molding	20	-	20	20	-	20	15	55	R-O	i. Most synthetic rubber is created from two materials, styrene and butadiene. Both are currently obtained from petroleum. ii. Process is similar to a part of Petrochemical plants.
77.	9	Cashew nut processing	25	--	25	20	--	20	--	56	O-O	Normal water and air polluting.
78.	12	Coffee seed processing	25	--	25	20	--	20	--	56	O-O	Normal water & air polluting industry.
79.	57	Parboiled Rice Mills	25	-	25	20	-	20	-	56	R-O	i. Rice Mills are generating both air and water pollution. Waste-waters are having high strength in respect of BOD. ii. This is the normalized air & water pollution score for units having waste-water generation < 100 KLD and fuel consumption less than 12 MTD. iii. For units having waste-water generation > 100 KLD or fuel consumption > 12 MTD or both , the unit shall be classified as Red.

80.	29	Foam manufacturing	--	--	--	20	--	20	15	58	O-O	<p>i. Raw material is polyurethane, latex etc.</p> <p>ii. Emissions of VOCs and HAPs. CH₃Cl₂ and similar compounds as blowing agents.</p> <p>iii. Outdated raw materials and spoiled slots are discarded as HW.</p>
81.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Used Oil – As per specifications prescribed from time to time.	10	0	10	20	0	20	15	58.33	R-O	Mainly air polluting and hazardous waste generating industry. Air pollution & HW scores are normalized to 100
82.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Waste Oil ---As per specifications prescribed from time to time.	-	-	-	20	0	20	15	58.33	R-O	Mainly air polluting and hazardous waste generating industry. Air pollution & HW scores are normalized to 100.
83.	56	Producer gas plant using conventional up drift coal gasification (linked to rolling mills glass and ceramic industry refractories for dedicated fuel supply)	--	--	--	20	--	20	15	58.33	O-O	Mainly air polluting & tar (HW) generating. SO ₂ , CO, NO _x are generated. Tar is the by-product and utilized by other industries in co-processing.

Note :

- i. Under the column Revised Category, the full forms of the abbreviations are as follows :
- R-R means original category was Red and revised category is also Red
 - R-O means original category was Red and revised category is Orange
 - O-O means original category was Orange and revised category is also Orange
 - O-G means original category was Orange and revised category is Green
 - O-W means original category was Orange and revised category is White
 - G-O means original category was Green and revised category is Orange
 - G-G means original category was Green and revised category is also Green
 - G-W means original category was Green and revised category is White

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ii. There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication / vague category. The overall details are as follows:

<i>Sl No .</i>	<i>Origin al Sl No.</i>	<i>Industry Sector</i>	<i>Original Categor y</i>	<i>Remarks</i>
1	24	<i>Excavation of sand from the river bed (excluding manual excavation)</i>	0	<i>Since such types of activities cause ecological disturbances, the instructions issued by the government from time to time be followed. To be categorized by MoEF&CC.</i>
2	39	<i>Infrastructure Development Project</i>	0	<i>Vast variety of such projects come under such category. This is to be decided by the concerned SPCB in line of EIA Notification , 2006.</i>
3	53	<i>Power press</i>	0	<i>Very vague term hence deleted. Such types of general engineering units have already been covered.</i>

Table G-4 : Final List of Green Category of Industrial Sectors

Sl. No.	Orgnl Sl. No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category	Remarks
1.	2	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from buffing operations.
2.	6	Ayurvedic and homeopathic medicines (without boiler)	10	--	10	--	--	--	--	25	G-G	Small quantities of waste-waters are generated from washing operations.
3.	8	Bakery /confectionery /sweets products (with production capacity <1tpd (with gas or electrical oven)	10	--	10	--	--	--	--	25	G-G	Small quantities of waste-waters are generated from washing operations.
4.	6	Bi-axially oriented PP film along with metalizing operations	10	--	10	--	--	--	--	25	O-G	Mainly extrusion process involving Cooling water recirculation
5.	10	Biomass briquettes (sun drying) without using toxic hazardous wastes	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from pulverization / mixing operations.
6.	13	Blending of melamine resins & different powder, additives by physical mixing	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from pulverization / mixing operations.
7.	15	Brass and bell metal utensils manufacturing from circles(dry mechanical operation without re-rolling facility)	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from buffing operations.
8.	16	Candy	10	--	10	10	--	10	--	25	G-G	Small quantities of waste-water and minor

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												PM emissions are generated.
9.	17	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)	--	--	--	10	--	10	--	25	G-G	This score is valid with Small gas / electricity operated oven / furnace for making glue.
10.	18	Carpentry & wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from cutting operations.
11.	19	Cement products (without using asbestos / boiler / steam curing) like pipe ,pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions)	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from mixing operations.
12.	20	Ceramic colour manufacturing by mixing & blending only (not using boiler and wastewater recycling process)	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions.
13.	11	Chilling plant, cold storage and ice making	10	--	10	--	--	--	--	25	O-G	Cooling water recirculation only.
14.	13	Coke briquetting (sun drying)	--	--	--	10	--	10	--	25	O-G	Mainly air polluting industry. Sources of air pollution (PM) are pulverizes and mixers. Air pollution score is normalized to 100.
15.	28	Cotton spinning and weaving (small scale)	--	--	--	10	--	10	--	25	G-G	Minor PM emissions from spinning process.
16.	17	Dal Mills	--	--	--	10	--	10	--	25	O-G	Some fugitive emissions of PM.

17.	29	Decoration of ceramic cups and plates by electric furnace	--	--	--	10	--	10	--	25	G-G	Fumes of enamels. Minor air pollution.
18.	19	Digital printing on PVC clothes	--	--	--	10	--	10	--	25	O-G	Minor emissions / odour generations are expected.
19.	25	Facility of handling, storage and transportation of food grains in bulk	--	--	--	10	--	10	--	25	O-G	Some fugitive emissions of PM during handling of grains.
20.	36	Flour mills (dry process)	--	--	--	10	--	10	--	25	G-G	Fugitive dust emissions.
21.	41	Glass , ceramic, earthen potteries, tile and tile manufacturing using electrical kiln or not involving fossil fuel kiln	--	--	--	10	--	10	--	25	G-G	Minor fugitive emissions only.
22.	34	Glue from starch (physical mixing) with gas / electrically operated oven /boiler.	--	--	--	10	--	10	--	25	O-G	Some fugitive emissions of PM during mixing of raw materials.
23.	42	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month)	--	--	--	10	--	10	--	25	G-G	Minor fumes from cleaning process.
24.	36	Heat treatment with any of the new technology like ultrasound probe , induction hardening , ionization beam, gas carburizing etc.	10	--	10	10	--	10	--	25	O-G	<ul style="list-style-type: none"> • Cooling waters and minor heat fumes. • Finalization of categorization subject to field verification.
25.	46	Insulation and other coated papers (excluding paper or pipe manufacturing)	--	--	--	10	--	10	--	25	G-G	Minor fumes due to application of poly-urethane
26.	49	Leather foot wear and leather products (excluding tanning and hide processing except cottage scale)	--	--	--	10	--	10	--	25	G-G	Minor fumes due to use of adhesives / gums.

27.	50	Lubricating oil, greases or petroleum based products (only blending at normal temperature)	--	--	--	10	--	10	--	25	G-G	Minor fumes at the time of transfers from one container to other.
28.	54	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying	--	--	--	10	--	10	--	25	G-G	1. Minor fumes due to application of gums / adhesives / pastes etc. 2. This score is valid only for gas fired boiler. 3. The units having coal fired boilers shall be categorized as Orange.
29.	59	Oil mill Ghani and extraction (no hydrogenation / refining)	10	--	10	--	--	--	--	25	G-G	Small quantities of floor washings & equipments washings are generated.
30.	48	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn	--	--	--	10	--	10	--	25	O-G	Some fugitive emissions of PM are expected.
31.	65	Phenyl/toilet cleaner formulation and bottling	--	--	--	10	--	10	--	25	G-G	Minor fumes of VOCs in the work zone
32.	67	Polythene and plastic processed products manufacturing (virgin plastic)	10	--	10	10	--	10	--	25	G-G	Cooling water & emissions due to mixing of raw materials.
33.	68	Poultry, Hatchery and Piggery	--	--	--	10	--	10	--	25	G-G	Obnoxious odour containing H ₂ S, CH ₄ etc. and fugitive PM emissions
34.	69	Power looms (without dye and bleaching)	--	--	--	10	--	10	--	25	G-G	Minor emissions of PM.
35.	71	Puffed rice (muri) (using gas or electrical heating system)	--	--	--	10	--	10	--	25	G-G	Minor emissions of PM.
36.	57	Pulverization of bamboo and scrap wood	--	--	--	10	--	10	--	25	O-G	Some fugitive emissions of PM are expected.
37.	72	Ready mix cement concrete	--	--	--	10	--	10	--	25	G-G	PM emissions.
38.	73	Reprocessing of waste cotton	--	--	--	10	--	10	--	25	G-G	PM emissions.
39.	60	Rice mill (Rice hullers only)	--	--	--	10	--	10	--	25	O-G	PM emissions are generated. Mainly air

													polluting. AP score is normalized to 100
40.	62	Rolling mill (gas fired) and cold rolling mill	10	--	10	10	--	10	--	25	O-G		Mainly air polluting. AP score is normalized to 100
41.	75	Rubber goods industry (with gas operated baby boiler)	--	--	--	10	--	10	--	25	G-G		Some PM emissions and obnoxious odour.
42.	63	Saw mills	--	--	--	10	--	10	--	25	O-G		Mainly air polluting. PM and noise are generated.
43.	77	Soap manufacturing (hand made without steam boiling / boiler)	10	--	10	--	--	--	--	25	G-G		Small quantities of waste-water are generated.
44.	80	Spice grinding (upto-20 HP motor)	--	--	--	10	--	10	--	25	G-G		Small quantities of fugitive emissions of raw materials.
45.	66	Spice grinding (>20 hp motor)	--	--	--	10	--	10	--	25	O-G		Mainly air polluting. Fugitive emissions of PM.
46.	81	Steel furniture without spray painting	--	--	--	10	--	10	--	25	G-G		Obnoxious gases from welding as well as noise pollution.
47.	82	Steeping and processing of grains	10	--	10	--	--	--	--	25	G-G		Washing waters are generated.
48.	86	Tyres and tube retreating (without boilers)	--	--	--	10	--	10	--	25	G-G		Due to applications of binding gum / adhesives / cement, some obnoxious fumes may generate.
49.	22	Chilling plant and ice making without using ammonia	12	--	12	--	--	--	--	30	G-G		Cooling water and brine water circuits. Spillages / blow down may take place
50.	26	CO2 recovery	12	--	12	--	--	--	--	30	G-G		Normal water pollution from scrubbing action
51.	32	Distilled water (without boiler) with electricity as source of heat	12	--	12	--	--	--	--	30	G-G		TDS as distillation residues

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52.	45	Hotels (up to 20 rooms and without boilers)	12	--	12	--	--	--	--	30	G-G	This score is valid for hotels having overall waste-water generation less than 10 KLD.
53.	53	Manufacturing of optical lenses (using electrical furnace)	12	--	12	--	--	--	--	30	G-G	Small quantities of waste-waters containing TDS, SS are generated.
54.	58	Mineralized water	12	--	12	--	--	--	--	30	G-G	RO Rejects.
55.	68	Tamarind powder manufacturing	12	--	12	15	--	15	--	33.75	O-G	<ul style="list-style-type: none"> Dried tamarind fruits - cleaned and after soaking them in water they are boiled in steam jacketed kettle for about 40-45 minutes. Then pulp is extracted in pulper and dried in drum type drier and on cooling, the final product is packed. Generates small quantities of waste waters and air emissions. Joint score is normalized to 100.
56.	15	Cutting, sizing and polishing of marble stone	15	--	15	--	--	--	--	37.5	O-G	Mainly water polluting . Water pollution score is normalized to 100.
57.	22	Emery powder (fine dust of sand) manufacturing	--	--	--	15	--	15	--	37.5	O-G	Air polluting. PM emissions take place during various stages of grindings of naturally occurring minerals.
58.	25	Flyash export, transport & disposal facilities	-	-	-	15	-	15	-	37.5	R-G	<ul style="list-style-type: none"> This is mainly air polluting activity. This is the normalized score based on air pollution.
59.	48	Mineral stack yard / Railway sidings	15	-	15	15	-	15	-	37.5	R-G	<ul style="list-style-type: none"> Mainly air pollution due to loading, unloading, storage and transportation of the minerals.

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													<ul style="list-style-type: none"> Waste-water generation mainly during rains only.
60.	54	Oil and gas transportation pipeline	-	-	-	10	5	15	-	37.5	R-G	<ul style="list-style-type: none"> Contains small gas based power plants up-to 5 MWs. Air pollution score is normalized to 100. In case , if these power plants are bigger / liquid fuel / oil based, scores will be calculated accordingly. 	
61.	64	Seasoning of wood in steam heated chamber	--	--	--	15	--	15	--	37.5	O-G	<p>Air pollution due to use boiler for supply of steam. Air pollution score is normalized to 100.</p>	
62.	84	Synthetic detergent formulation	--	--	--	15	--	15	--	37.5	G-G	<ul style="list-style-type: none"> This score is valid for the industries which are not manufacturing LABSA. It is procured from outside. Small quantities of emissions are generated from mini boiler. Air pollution score is normalized to 100. 	
63.	69	Tea processing (with boiler)	--	--	--	15	--	15	--	37.5	O-G	<p>With boiler, it is an orange category industry. Without boiler, it will be green category industry.</p>	

Note :

- i. Under the column Revised Category, the full forms of the abbreviations are as follows :
- R-R means original category was Red and revised category is also Red
 - R-O means original category was Red and revised category is Orange
 - O-O means original category was Orange and revised category is also Orange
 - O-G means original category was Orange and revised category is Green
 - O-W means original category was Orange and revised category is White
 - G-O means original category was Green and revised category is Orange
 - G-G means original category was Green and revised category is also Green
 - G-W means original category was Green and revised category is White
- ii. There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication. The overall details are as follows :

Sl No .	Origin al Sl No.	Industry Sector	Original Categor y	Remarks
1	47	Jobbing and Machining	G	Vague category to be deleted, as such activities have already been covered in other categories.
2	66	Reel manufacturing	G	Already covered in other categories. Hence, deleted
3	1	Assembling of acid lead batteries (up to 10 batteries per day excluding lead plate casting)	G	Already covered in Orange category. Hence, deleted
4	5	Automobile fuel outlets (only dispensing)	G	Minor air pollution due to some fugitive emissions during fuel filling operations. May be exempted from the purview of Consent management.
5	30	Diesel generator sets (15 KVA to 1 MVA)	G	<ul style="list-style-type: none"> Normal operation – 12 hrs a day. Consumption of diesel = 1680 litres for 1 MVA DG set at full load @ 0.21 litres / KVA / hr. Stand-alone DG Sets having total capacity 1 MVA or less and equipped with acoustic enclosures alongwith adequate stack height may be exempted from the purview of Consent management. Higher capacity DG sets have already been covered under Red / Orange categories .

Table G-5: Final List of White Category of Industries

Sl. No.	Orgnl Sl. No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category
1.	3	Assembly of air coolers /conditioners ,repairing and servicing	--	--	--	--	--	--	--	--	G-W
2.	4	Assembly of bicycles ,baby carriages and other small non motorizing vehicles	--	--	--	--	--	--	--	--	G-W
3.	7	Bailing (hydraulic press)of waste papers	--	--	--	--	--	--	--	--	G-W
4.	9	Bio fertilizer and bio-pesticides without using inorganic chemicals	--	--	--	--	--	--	--	--	G-W
5.	11	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)	--	--	--	--	--	--	--	--	G-W
6.	12	Blending and packing of tea	--	--	--	--	--	--	--	--	G-W
7.	14	Block making of printing without foundry (excluding wooden block making)	--	--	--	--	--	--	--	--	G-W
8.	21	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)	--	--	--	--	--	--	--	--	G-W
9.	25	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)	--	--	--	--	--	--	--	--	G-W
10.	27	Cotton and woolen hosiers making (Dry process only without any dyeing / washing operation)	--	--	--	--	--	--	--	--	G-W
11.	31	Diesel pump repairing and servicing (complete mechanical dry process)	--	--	--	--	--	--	--	--	G-W
12.	33	Electric lamp (bulb) and CFL manufacturing by assembling only	--	--	--	--	--	--	--	--	G-W

13.	34	Electrical and electronic item assembling (completely dry process)	--	--	--	--	--	--	--	--	G-W
14.	23	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)	--	--	--	--	--	--	--	--	O-W
15.	35	Flavoured betel nuts production/ grinding (completely dry mechanical operations)	--	--	--	--	--	--	--	--	G-W
16.	37	Fly ash bricks/ block manufacturing	--	--	--	--	--	--	--	--	G-W
17.	38	Fountain pen manufacturing by assembling only	--	--	--	--	--	--	--	--	G-W
18.	39	Glass ampules and vials making from glass tubes	--	--	--	--	--	--	--	--	G-W
19.	40	Glass putty and sealant (by mixing with machine only)	--	--	--	--	--	--	--	--	G-W
20.	43	Ground nut decorticating	--	--	--	--	--	--	--	--	G-W
21.	44	Handloom/ carpet weaving (without dying and bleaching operation)	--	--	--	--	--	--	--	--	G-W
22.	48	Leather cutting and stitching (more than 10 machine and using motor)	--	--	--	--	--	--	--	--	G-W
23.	51	Manufacturing of coir items from coconut husks	--	--	--	--	--	--	--	--	G-W
24.	52	Manufacturing of metal caps containers etc	--	--	--	--	--	--	--	--	G-W
25.	55	Manufacturing of shoe brush and wire brush	--	--	--	--	--	--	--	--	G-W
26.	57	Medical oxygen	--	--	--	--	--	--	--	--	G-W
27.	60	Organic and inorganic nutrients (by physical mixing)	--	--	--	--	--	--	--	--	G-W
28.	61	Organic manure (manual mixing)	--	--	--	--	--	--	--	--	G-W
29.	63	Packing of powdered milk	--	--	--	--	--	--	--	--	G-W
30.	64	Paper pins and u clips	--	--	--	--	--	--	--	--	G-W
31.	58	Repairing of electric motors and generators (dry mechanical process)	--	--	--	--	--	--	--	--	O-W
32.	74	Rope (plastic and cotton)	--	--	--	--	--	--	--	--	G-W

33.	76	Scientific and mathematical instrument manufacturing	--	--	--	--	--	--	--	--	G-W
34.	78	Solar module non conventional energy apparatus manufacturing unit	--	--	--	--	--	--	--	--	G-W
35.	79	Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)	--	--	--	--	--	--	--	--	G-W
36.	83	Surgical and medical products assembling only (not involving effluent / emission generating processes)	--	--	--	--	--	--	--	--	G-W

Note : Under the column Revised Category, the full forms of the abbreviations are as follows :

- a. R-R means original category was Red and revised category is also Red*
- b. R-O means original category was Red and revised category is Orange*
- c. O-O means original category was Orange and revised category is also Orange*
- d. O-G means original category was Orange and revised category is Green*
- e. O-W means original category was Orange and revised category is White*
- f. G-O means original category was Green and revised category is Orange*
- g. G-G means original category was Green and revised category is also Green*
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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

No. B-29012/ESS/CPA/2015-16

19.08.2015

Sub: "Harmonization of Classification of industries under Red / Orange / Green / White Categories".

During the Conference of the Environment Ministers of States held in New Delhi during April 06-07, 2015, it was resolved to adopt pollution potential criteria for categorization of Red, Orange & Green categories of industries and that a Committee be constituted with State representatives. Further, in the 59th Conference of Chairmen & Member Secretaries of Pollution Control Boards/PCCs held in New Delhi on April 08, 2015, it was agreed to constitute a Committee to look into categorization system of industries based on their respective pollution potential index.

2. Accordingly, a Committee comprising the Chairmen of CPCB, APPCB, TNPCB, MPPCB, MPCB, PPCB, WBPCB and MS, CPCB was constituted vide CPCB OM dated 23.04.2015 to review & classify industrial sectors into different categories based on criteria of respective pollution potential indices.
3. The existing Red (85 sectors) , Orange (73 sectors) and Green (86 sectors) industrial sectors have been assessed as per the proposed formula by a group of Scientists from CPCB . For this purpose , concerned Engineers / Scientists from the Member SPCBs of the Committee were also involved & consulted during May28-29, 2015.
4. After careful examination and consideration of the suggestions of concerned stake-holders the "Draft Document on Revised Concept of Categorization of Industrial Sectors " is prepared by the Committee .

In this context, the Undersigned is directed to forward a copy of the " Draft Document on Revised Concept of Categorization of Industrial Sectors to all the SPCBs, PCCs and concerned Ministries for their comments. Accordingly, the same is enclosed herewith and all the SPCBs, PCCs and concerned Ministries are, hereby requested to provide their comments by 04.09.2015. The comments may kindly be sent through hard copy as well as soft copy at e-mail: nkgupta.cpcb@nic.in , nkgpcb@hotmail.com .

Encl : As above

[N.K. Gupta]
Incharge - ESS

To:

1. All the State Pollution Control Boards / Pollution Control Committees
2. The Secretary, Ministry of Micro Small and Medium Enterprises, New Delhi
3. The Secretary, Ministry of Heavy Industries & Public Enterprises, New Delhi
4. The Advisor & Incharge , CP Division, MoEFCC, New Delhi
5. CPCB Website

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032

दूरभाष / Tel. : 43102030, फ़ैक्स / Fax : 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल / e-mail : cpcb@nic.in वेबसाइट / Website : www.cpcb.nic.in



Fwd: Preliminary Report of blast in explosive manufacturing unit - M/s Chamundi Explosive Pvt Ltd, Dhamna Dist Nagpur



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From: Pratik Bharne <pratik.cpcb@gov.in>

Sent: Thursday, June 13, 2024 7:57:47 PM

To: Dr. Avinash Dhakne <ms@mpcb.gov.in>

Cc: Dinabandhu Gouda <dinabandhu.cpcb@nic.in>; Dr. J. B. Sangewar <jdwater@mpcb.gov.in>; RO Nagpur <ronagpur@mpcb.gov.in>; SRO Nagpur 1 <sronagpur1@mpcb.gov.in>

Subject: Preliminary Report of blast in explosive manufacturing unit - M/s Chamundi Explosive Pvt Ltd, Dhamna Dist Nagpur



Sir,

This has reference to news item about incident of blast in explosive manufacturing unit - M/s Chamundi Explosive Pvt Ltd, Dhamna, Dist Nagpur which resulted into death of five (05) persons. It is requested to kindly arrange to take immediate necessary actions to sample/monitor environmental pollutant(s) due to the above referred incident. Further, a preliminary report about the incident may also kindly be provided at the earliest.

Regards,

प्रतिक भरणे/ PRATIK BHARNE

क्षेत्रीय निदेशक / Regional Director

क्षेत्रीय निदेशालय, केप्रनिबो, पुणे (महाराष्ट्र) /REGIONAL DIRECTORATE, CPCB, PUNE (Maharashtra)

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912772/ 9428167876



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Preliminary Report Chamundi Explo... .pdf

241.4 KB •



Chamundi Explosive Pvt LTD CD 14.... .pdf

627.1 KB •



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Annexure-R4-III

Fwd: Preliminary Report of blast in explosive manufacturing unit - M/s Chamundi Explosive Pvt Ltd, Dhamna Dist Nagpur**NC** NISHCHAL C <nischal.cpcb@nic.in>

Wed, 24 Jul 2024 4:43:43 PM +0530 •

To "SHAILENDRA BANSAL" <shailendra.cpcb@gov.in>

Please refer the trailing email communication in respect of preliminary report received from MPCB on the incidence of explosion at M/s Chamundi Explosive Pvt. Ltd., Dhamna Dist Nagpur for information.

Regards,

निश्चल सी. / Nishchal C.

वैज्ञानिक 'ई' / Scientist 'E'

केंद्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय - पुणे, महाराष्ट्र

Central Pollution Control Board, Regional Directorate - Pune, Maharashtra

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

(M/o Environment, Forest & Climate Change, Govt. of India)

Mob: +91 97220 17220

From: "Pratik Bharne" <pratik.cpcb@gov.in>**To:** "Dinabandhu Gouda" <dinabandhu.cpcb@nic.in>**Cc:** "MS, CPCB" <mscb.cpcb@gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>**Sent:** Saturday, June 15, 2024 1:53:24 PM**Subject:** Fwd: Preliminary Report of blast in explosive manufacturing unit - M/s Chamundi Explosive Pvt Ltd, Dhamna Dist Nagpur

कृपया एमपीसीबी आरओ नागपुर से प्राप्त विस्फोटक निर्माण इकाई - मेसर्स चामुंडी एक्सप्लोसिव प्राइवेट लिमिटेड, धमना जिला नागपुर में विस्फोट की प्रारंभिक रिपोर्ट देखें।

Please find forwarded herewith Preliminary Report of blast in explosive manufacturing unit - M/s Chamundi Explosive Pvt Ltd, Dhamna Dist Nagpur received from MPCB RO Nagpur.

प्रतिक भारणे/ PRATIK BHARNE

क्षेत्रीय निदेशक / Regional Director

क्षेत्रीय निदेशालय, केप्रनिबो, पुणे (महाराष्ट्र) /REGIONAL DIRECTORATE, CPCB, PUNE (Maharashtra)

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)

020- 29912772/ 9428167876

From: ronagpur@mpcb.gov.in**To:** ms@mpcb.gov.in, "Pratik Bharne" <pratik.cpcb@gov.in>, jdwater@mpcb.gov.in**Cc:** sronagpur2@mpcb.gov.in**Sent:** Friday, June 14, 2024 5:03:51 PM**Subject:** Re: Preliminary Report of blast in explosive manufacturing unit - M/s Chamundi Explosive Pvt Ltd, Dhamna Dist Nagpur

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Respected Sir,
Please find attached herewith **Preliminary Report of blast in explosive manufacturing unit - M/s Chamundi Explosive Pvt Ltd, Dhamna Dist Nagpur.**

Thanks & Regards
Hema Deshpande
Regional Officer,
Maharashtra Pollution Control Board,
5th Floor, Udyog Bhavan,
Civil Lines,
Nagpur



From: Dr. Avinash Dhakne <ms@mpcb.gov.in>
Sent: 13 June 2024 20:59
To: RO Nagpur <ronagpur@mpcb.gov.in>
Subject: Fwd: Preliminary Report of blast in explosive manufacturing unit - M/s Chamundi Explosive Pvt Ltd, Dhamna Dist Nagpur

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From: Pratik Bharne <pratik.cpcb@gov.in>
Sent: Thursday, June 13, 2024 7:57:47 PM
To: Dr. Avinash Dhakne <ms@mpcb.gov.in>
Cc: Dinabandhu Gouda <dinabandhu.cpcb@nic.in>; Dr. J. B. Sangewar <jdwater@mpcb.gov.in>; RO Nagpur <ronagpur@mpcb.gov.in>; SRO Nagpur 1 <sronagpur1@mpcb.gov.in>
Subject: Preliminary Report of blast in explosive manufacturing unit - M/s Chamundi Explosive Pvt Ltd, Dhamna Dist Nagpur

Sir,
This has reference to news item about incident of blast in explosive manufacturing unit - M/s Chamundi Explosive Pvt Ltd, Dhamna, Dist Nagpur which resulted into death of five (05) persons. It is requested to kindly arrange to take immediate necessary actions to sample/monitor environmental pollutant(s) due to the above referred incident. Further, a preliminary report about the incident may also kindly be provided at the earliest.

Regards,

प्रतिक भरणे/ PRATIK BHARNE
क्षेत्रीय निदेशक / Regional Director
क्षेत्रीय निदेशालय, केप्रनिबो, पुणे (महाराष्ट्र) /REGIONAL DIRECTORATE, CPCB, PUNE (Maharashtra)
(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)/(Ministry of Env, Forest & Climate Change, Govt of India)
020- 29912772/ 9428167876

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MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Nagpur

Website : mpcb.gov.in
e-mail : ronagpur@mpcb.gov.in
Fax : 2560851
Phone : 2565308, 2560139



Regional Office,
5th Floor, Udyog
Bhawan, Civil
Lines, Nagpur.-
440 001.

"Your service is our duty"

No. MPCB/CD/ 2406140002

Date: 14/06/2024

To,
The Occupier,
M/s. Chamundi Explosive Pvt. Ltd.,
128/129, Dhamna (Turagondi),
Amravati Road, Tq. - Hingna, Dist. Nagpur

Sub: Closure Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:**
1. Renewal of Consent granted by the M.P.C. Board vide RO/UAN No.0000168835/CR/2305000501 dtd 09/05/2023 valid upto 30/08/2028.
 2. Incidence of explosion of explosive material happened on 13/06/2024.
 3. Board Official visit dtd. 13/06/2024.
 4. Sub Regional officer Nagpur-II initiate Legal action through legal module dtd 13/06/2024.

WHEREAS, The Maharashtra Pollution Control Board has granted consent to operate under the provision of the Water (Prevention and Control of Pollution) Act, 1974 and Air (prevention and Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management and Transboundary) Rules, 2016 subject to certain terms and conditions more precisely prescribed in the consent order referred at No. 1.

AND WHEREAS, The information received from District Administration about explosion in your factory premises and official of this office visited the site and observed that, the incidence of explosion occurred at around 1.0 p.m. in micro cord manufacturing section which covers 3 manufacturing rooms and 1 packaging room, during the explosion about 5 nos. workers casualties occurred.

AND WHEREAS, the incidence of explosion from your factory has resulted in deterioration of ambient air quality and damages to surrounding environment.


(2)

AND WHEREAS, you have not informed about incident to this office. This shows your negligent attitude towards the implementation of Environmental Laws and negligence towards the control of pollution and Environment Protection, you are knowingly & willingly causing the grave damages to the Environment.

NOW THEREFORE, in exercise of power conferred upon me under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & 31 A of the Air (Prevention & Control of Pollution) Act, 1981. **I, Hema Deshpande, Regional officer hereby direct you to close your manufacturing activity forthwith and directed to handle the explosive contaminated waste in the scientific way with the permission of PESO. The competent authority is directed to disconnect electricity supply of your unit.**

This is issued as approval received from competent authority.

For & behalf of the
Maharashtra Pollution Control Board


(Hema Deshpande)
Regional Officer, Nagpur

1. Copy submitted to: -

- 1)The Member Secretary, M.P.C. Board, Mumbai for information.
- 2)The Joint Director (WPC), M.P.C. Board, Mumbai.
- 3)The Law Officer (P & L Divn), M.P.C. Board, Mumbai.

2. Copy to:-


1. Superintendent Engineer, Nagpur Rural Circle, MSEDCL, Vidyut Bhavan, Katol Road, Nagpur. se.nrc.nagpur@gmail.com.
2. Dy.Ex.Engineer, Kalmeshwar SubDivision, MIDC Road, MSEDCL Colony, Kalmeshwar 441501 - eenagpur2msecl@gmail.com , sdo0363@gmail.com

- They are directed to disconnect the Electricity supply of above said industry immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy for information and further necessary follow up to:

Sub-Regional Officer, M.P.C. Board, Nagpur-II: It is directed to serve the copy of the directions sent on SRO's Email in person through special messenger and also to ensure the compliance of directions of closure within stipulated time and submit report thereof immediately about closure direction being complied.

For & behalf of the
Maharashtra Pollution Control Board


(Hema Deshpande)
Regional Officer, Nagpur

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 0712 - 2565308
 Fax: 0712 - 2560851
 Website: <http://mpcb.gov.in>
 Email: ronagpur@mpcb.gov.in



Udyog Bhavan , 6th floor ,
 Near Sales Tax Office, Civil
 Line , Nagpur - 440 001

RED/S.S.I (R20)
No:- Format1.0/RO/UAN
No.0000168835/CR/2305000501

Date: 09/05/2023

To,
M/s. Chamundi Explosives Private Limited
S.No. 128, 129, Village-Dhamna (Turagondi)
Tah-Hingna, Dist-Nagpur



Your Service is Our Duty

Sub: Grant of Renewal of Consent under Red category.

Ref: Old Consent - RO-NAGPUR/CONSENT/1909000651 dtd. 20/09/2019

Your application No.MPCB-CONSENT-0000168835 Dated 20.04.2023

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent is granted for a period up to :- 30/08/2028**
- The capital investment of the project is Rs.6.83 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 4.70 Crs + Expansion/Increase in C.I. - Rs. 2.13 Crs)**

- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	MICRO CORD	6480	Kg/Day
2	SAFETY FUSE	37000000	Mtrs/Y

(Activity of manufacturing of PETN not allowed)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0.90	As per Schedule-I	Recycle in scrubbing
2.	Domestic effluent	0.60	As per Schedule-I	Soaked in soak pit

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	3	N.A.	3	As per Schedule -II

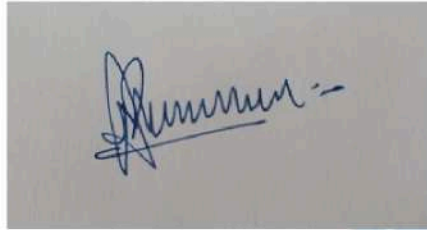
6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	N.A.	0	--NA--	N.A.	N.A.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	136	Kg/Annum	PUTTING INSIDE OF INCINERATOR AND WATER SOAKED	BURNING IN INCINERATOR

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



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Signed by: Ashok M. Kare
 Regional Officer
 For and on behalf of,
Maharashtra Pollution Control Board
 ronagpur@mpcb.gov.in
 2023-05-09 14:14:01 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	75000.00	TXN2304002830	20/04/2023	Online Payment
2	15000.00	TXN2305001014	09/05/2023	Online Payment

Copy to:

1. Sub-Regional Officer, MPCB, Nagpur II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have segregated trade effluent into weak stream & strong stream and provided Effluent Treatment Plant (ETP) comprising of:
- i) Strong COD/TDS stream of CMD** - Treatment system comprising of Primary (Primary after stmt).
- ii) Weak COD/TDS stream of CMD** - Treatment system comprising of Primary (Collection tank, Neutralization tank, Gravity settling) .
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	30
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	TDS	2100

- C] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- D] The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.60 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	100
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	250

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	0.75
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	1.10
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	DG Set	Acoustic Enclosure	3.00	DIESEL 100 Lit/Day	-	N.A.	-
1	DG Set	Acoustic Enclosure	3.00	DIESEL 100 Lit/Day	-	N.A.	-
1	N.A.	Scrubber	11.00	Coal 16 MT/M	5.33	TPM	100 Mg/Nm ³

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



SCHEDULE-III**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	--	--	--	--	--	--

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	--	--	--	--	--	--

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
1	--	--	--	--



SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year
38. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.

Sub-Regional Office,
MPCB, Nagpur-II,
Date :- 14/06/2024.

Preliminary report of the accident occurred in M/s. Chamundi Explosives Pvt. Ltd.

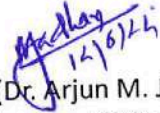
M/s. Chamundi Explosive Pvt. Ltd., S.No. 128, 129, Vill-Dhamna (Turagondi), Tal-Hingna, Dist-Nagpur is having valid consent to operate in Red category for manufacturing of Micro Cord – 6480 Kg/day and Safety Fuse – 37000000 Mtrs./Year, which is valid up to 30.08.2028.


The incidence of explosion occurred on 13/06/2024 at around 1.00 pm in micro cord manufacturing section. This section covers 3 manufacturing rooms and 1 packing room. For manufacturing Micro Cord, raw material required is Nitrous Cellulose, Acetone and Gun Powder. During explosion around 5 casualties occurred. Official of this office visited the site and following observations noted:-


- During visit, fire was found totally controlled in Micro Cord section as Fire Department utilized one fire tender for it. Machinery and equipment inside the plant found burnt and some portion of concrete slab in manufacturing room was found collapsed.
- Due to incidence, some planted tik wood trees and fruit bearing trees in front of Micro Cord section were also found burnt. Some portion of grass in tree plantation area also found burnt
- AAQM carried out by Mobile Van near Micro Cord section.

Regional Officer, Nagpur issued closure directions u/s 33 A of the Water (P & CP) Act, 1974 & u/s 31 A of the Air (P & CP) Act, 1981 on 14/06/2024 by directing to close down manufacturing activity of the industry and also directed to handle the explosive contaminated waste in scientific way with permission of PESO. Competent MSEDCL authority is also directed to disconnected electric supply of the said industry with immediate effect.

Submitted for information, please.


(Dr. Arjun M. Jadhav)
Sub-Regional Officer, Nagpur-II


R.O. Nagpur


14/06/2024

CHAMUNDI EXPLOSIVES PVT. LTD., NAGPUR

Details of Compensation paid to Legal Heirs of Deceased Person

Sr. No.	Name of Deceased	Name of Legal Heir	Legal Heir Relation	Compensation Amount	Mode of Payment
01.	MONALI SHANKAR ALONE	SHANKAR KASHINATH ALONE	FATHER	Rs.25,00,000	DD
02.	PRANJALI SHRIKANT FALKE	SHRIKANT NARAYAN FALKE	FATHER	Rs.25,00,000	DD
03.	SHITAL ASHISH CHATAP	CHHABUBAI KSHIRSAGAR	MOTHER	Rs.25,00,000	DD
04.	PANNALAL REKHLAL BANDEWAR	SITA PANNALAL BANDEWAR	WIFE	Rs.25,00,000	DD
05.	VAISHALI ANANDRAO KSHIRSAGAR	VANITA ANANDRAO KSHIRSAGAR	MOTHER	Rs.25,00,000	DD
06.	SHRADHA VANRAJ PATIL	BHARATI VANARAJ PATIL	MOTHER	Rs.25,00,000	DD
07.	PRAMOD MURLIDHAR CHAWARE	MANISHA PRAMOD CHAWARE	WIFE	Rs.25,00,000	DD
08.	RUPALI/ PRANJALI KISAN MODARE	KISANAJI SHAMRAO MODARE	FATHER	Rs.25,00,000	DD
09.	DANSA FHULANSHA MARSKOLE	FHULANSHA BHAGALU MARSKOLE	FATHER	Rs.25,00,000	DD





भारत सरकार | Government of India
 वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
 पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
 पाँचवा तल, ए-ब्लॉक, सी.जी.ओ. कॉम्प्लेक्स | 5th Floor, A-Block, CGO Complex,
 सेमिनरी हिल्स नागपुर | Seminary Hills, Nagpur 440006
 फोन (Phone):- 2510248 | फैक्स (Fax):- 2510577

संख्या (No.): E/HQ/MH/20/105(E121784)

दिनांक (Date): 28/02/2023

वेवा में | To,

M/s. Chamundi Explosives Pvt. Ltd.,
 210, Laxmi Nagar, Near Water Tanks, Town/Village - Nagpur
 District-NAGPUR, State-Maharashtra, Pincode - 440022

विषय: Survey No.140 & 141(Old) 128 & 129(New), ग्राम Damna (Turagondi), Tehsil Hingna, जिला NAGPUR, राज्य Maharashtra में मेसर्स M/s. Chamundi Explosives Pvt. Ltd. द्वारा आतिशबाजी के विनिर्माण हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-1 में जारी अनुज्ञप्ति सं E/HQ/MH/20/105(E121784) के संशोधन संदर्भ में।
 (अरेखण / सुविधाएं / परिसर में परिवर्तन)

Subject: Manufacturing of Micro-cord at Survey No.:140 & 141(Old) 128 & 129(New), Damna (Turagondi), Tehsil Hingna, Dist. NAGPUR, Maharashtra -Licence No.: E/HQ/MH/20/105(E121784) granted in Form LE-1 of Explosives Rules, 2008 - (Amendment in Drawings/Facilities/Premises).

होदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 80595 दिनांक 23/02/2023 का संदर्भ ग्रहण करें।
 Please refer to your letter no. 80595 dated 23/02/2023.

अनुज्ञप्ति संख्या E/HQ/MH/20/105(E121784) अरेखण / सुविधाएं / परिसर में परिवर्तन के संदर्भ में यथा संशोधित कर भेजी जा रही है।
 The Licence No.: E/HQ/MH/20/105(E121784) is forwarded herewith duly amended in respect of followings;

Drawings/Facilities/Premises

विनिर्माण में निम्नलिखित वर्ग तथा मात्रा के विस्फोटकों के लिए जारी की जाती है।

The Licence stands issued for the Manufacturing of the following kinds and quantities of explosives;

संख्या No	विस्फोटक Explosive(s)	वर्ग Class	प्रभाग Div	उप-प्रभाग Sub Div	क्षमता Capacity	इकाई Unit
1	Micro-cord	7	3	0	3240	Kg.

अनुज्ञप्ति दिनांक 31 मार्च 2025 तक प्रवृत्त रहेगी।

The Licence shall remain valid till 31st day of March 2025.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया विस्फोटक नियम, 2008 के नियम 112 के अंतर्गत प्रक्रिया का पालन करें। कृपया पावती दें।

For further revalidation(if required), please follow the procedure under Rule 112 of Explosives Rules, 2008. Receipt of this letter may please be acknowledged.

भवदीय | Your's faithfully

(डा. अशोक कुमार दलेला | Dr. Ashok Kumar Dalela)

विस्फोटक नियंत्रक | Controller of Explosives

कृते मुख्य विस्फोटक नियंत्रक | For Chief Controller of Explosives

लिपि प्रेषित | Copy Forwarded to:

- संयुक्त मुख्य विस्फोटक नियंत्रक, पश्चिमांचल नवी मुंबई (मह.)
 The Jt. Chief Controller of Explosives, West Circle, Navi Mumbai (M.S.)
- उप मुख्य विस्फोटक नियंत्रक गोंडखैरी
 The Dy. Chief Controller of Explosives, Gondkhairi, Nagpur
- Magistrate, NAGPUR, Maharashtra with reference to No. Noc No: Home/Desk-14(2)/Exp/NOC/18-17/Kawi.1407/2017 Dated: 31/10/2017
 Superintendent of Police, NAGPUR, Maharashtra.

कृते मुख्य विस्फोटक नियंत्रक | For Chief Controller of Explosives

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)
 (For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by ASHOK KUMAR DALELA
 Reason: Licence No.: E/HQ/MH/20/105
 Location: Nagpur [E121784]
 Date: 28-02-2023 13:18:00 PM

- Every process building where electrically operated machinery is used in the manufacture of explosives shall have attached thereto one or more efficient lighting conductors designed and erected in accordance with the specification laid down in the Standard Specification No.2309 as amended from time to time
21. ऐसे परिसर में या उसके पास जहां विनिर्माण, उठाई धराई, भंडारण और उपयोग होता है मोबाइल फोन, पेजर जैसे इलेक्ट्रॉनिक साधन या उपकरणों की अनुज्ञा नहीं होगी।
No electronic appliances or instruments like mobile phones, pagers shall be allowed in or near the premises where explosives are manufactured handled, stored and used
22. कारखाने में ऐसे किसी व्यक्ति को, जो 18 वर्ष से कम आयु का है या जो उन्मत्त स्थिति में है या शारीरिक रूप से निशक्त है, न तो नियोजित किया जाएगा और न ही प्रवेश करने दिया जाएगा।
No person under 18 years of age and no person who is in a state of intoxication or of unsound mind or physically handicapped shall be employed in or allowed to enter the factory.
23. किस प्रसंस्करण भवन के दरवाजे आमने सामने होते हों तो भवन से एक से दो मीटर की दूरी पर और दोनों तरफ खुलने वाले दरवाजों से 0.5 मीटर चौड़ी और दरवाजों की ऊंचाई तक 23 से.मी. की सीमेन्टो और ईट की एक स्क्रीन दीवार बनाई जानी चाहिए।
The doors of any process building shall not face each other. If doors of adjoining sheds face each other, a screen wall of 23 cm cement and brick should be provided at a distance of 1 to 2 M from the building and 0.5 m wider than the door opening on both sides and up to the height of the doors.
24. कारखाने में एक समय पर संपूर्ण विस्फोटक की अधिकतम मात्रा, जिसके अन्तर्गत अनुज्ञप्त परिसर में विनिर्माण के प्रक्रियाधीन और भंडारित विस्फोटक भी है, प्ररूप एल ई 1 में मद 4 में यथाउल्लिखित मात्रा से अधिक नहीं होगी
The maximum quantity of explosives in the whole factory at any one time, including those in process of manufacture as well as those stored on the licensed premises, shall not exceed as mentioned in item 4 in from LE-1.

कृते मुख्य विस्फोटक नियंत्रक
For Chief Controller of Explosives

ote :- This is system generated document does not require physical signature. Applicant may take printout for their records.

मुख्य विस्फोटक नियंत्रक द्वारा प्रदत्त प्रारूप एल ई 1 [अनुच्छेद 1(ख) और (ग)] में आतिशबाजी के विनिर्माण के लिए अनुज्ञप्ति सं. E/HQ/MH/20/105(E121784) की शर्तें निम्नलिखित हैं।

The Following are the conditions of licence number E/HQ/MH/20/105(E121784) to manufacture fireworks in Form LE-1 [articles 1(b) and (c)] granted by the Chief Controller or Controller of Explosives.

- परिसर में सभी विस्फोटकों का विनिर्माण अनुसूची 7 के अधीन विनिर्देश सं. 3 के अनुसार ईट, पत्थर या कंकरीट से बने मजबूत भवन में किया जाएगा और उन्हें मुख्य विस्फोटक नियंत्रक द्वारा अनुमोदित उपयुक्त प्रकार के भवन या मुख्य सुरक्षित रूप से बनाई गई अग्निसह तिजोरी में रखा जाएगा।
All explosives on the premises shall be manufactured and kept in a building substantially constructed of brick, stone or concrete as per specification no 3 under Schedule-VII or in a securely constructed fireproof safe or of a type and design approved by the Chief Controller of Explosives
- विस्फोटकों के प्रयुक्त प्रत्येक भवन और आधानों का भीतरी भाग और उसके शेल्फ तथा फिटिंग इस प्रकार सन्निर्मित या अस्तरित या आवरित किए जाएंगे इस प्रकार विलग न हो कि वह विस्फोटक के संपर्क में आए ऐसे भीतरी भाग, शेल्फों और फिटिंगों को यथासाध्य संभव रूप से ग्रीड से मुक्त और अन्यथा स्वच्छ रखा जाएगा।
The interior of every building and receptacle used for explosives and the shelves and fittings therein shall be so constructed or so lined and covered as to prevent the exposure of any iron or steel, or the detaching of any grit, iron steel or similar substance, in such manner as to come into contact with the explosive. Such interior, shelves and fittings shall, so far as reasonably practicable, be kept free from grit and otherwise clean.
- भवन या आधान का, जिसमें विस्फोटक रखा गया है प्रयोग केवल ऐसे विस्फोटकों के रखे जाने के लिए किया जाएगा और किसी अन्य प्रयोजन के लिए नहीं किया जाएगा।
The building or receptacle in which explosive is kept shall be used only for the keeping of such explosive and for no other purpose whatsoever.
- आतिशबाजियां पृथक आधानों में रखी जाएंगी या उन्हें इस प्रकार पृथक किया जाएगा जिससे कि एक विस्फोटक या एक दूसरे के संपर्क के कारण अग्नि या विस्फोट से बचा जा सके।
Fireworks shall be kept in separate receptacles or shall be so separated as to prevent explosion or fire communicating from one to the other.
- 0.5 किलोग्राम से अधिक मात्रा के सभी विस्फोटक अनुसूची 2 के अनुसार पैक और चिह्नित किए जाएंगे।
All explosives exceeding 0.5 kilogramme. in amount shall be packed and marked in accordance with the Schedule II.
- आतिशबाजी, सर्फ, पेपर कैप्स, सुरक्षा फ्यूज, सूक्ष्म रबर फ्यूज या फुलझडियों के विनिर्माण के लिए संघटकों को एक दूसरे से अलग पृथक भण्डारगृहों में रखा जाएगा और इन्हें अनुच्छेद 8 की सारणी 4 या 6 में यथाउल्लिखित सुरक्षित दूरी पर अलग रखा जाएगा।
The ingredients for the manufacture of fireworks, serpents, paper caps, safety fuse/micro cord fuse or sparklers shall be kept in separate stores distinct from each other and separated by safe distances as mentioned in the table 4 or 6 of Schedule VIII.
- लोहे या इस्पात से बने औजार या मार्टर्स, पेस्टल्स, चक्की, जैसे पत्थर के औजार विस्फोटकों के विनिर्माण में प्रयुक्त नहीं किए जाएंगे और न ही उन्हें किसी समय अनुज्ञप्त परिसर में रखा जाएगा केवल तांबा, गनमैटल या लकड़ी के औजार ही अनुज्ञेय होंगे।
No iron or steel implements or stone implements, such as mortars, pestles, grinders (chukkis) shall be used in the manufacture of explosives or shall be kept at any time in the licensed premises. Only copper, gun metal or wooden tools are permissible.
- सभी विस्फोटक विनिर्माण के पश्चात अविलम्ब भण्डारण के अनुज्ञप्त स्थान से हटा दिए जाएंगे और विनिर्माण के स्थान पर किसी विस्फोटक के संचय की अनुज्ञा नहीं होगी।
All explosives, as and when they are manufactured, shall be removed, without delay to the licensed place of storage and no explosive shall be allowed to accumulate in the place of manufacture.
- केवल सूर्य उदय और सूर्य अस्त होने के मध्य ही विनिर्माण किया जाएगा और उस स्थान पर या उसके पास जहां आतिशबाजी का विनिर्माण किया जा रहा है प्रकाश की अनुज्ञा नहीं होगी परंतु इस नियम की कोई बात अंधेरे के समय आतिशबाजी उठाई धराई, विनिर्माण पर लागू नहीं होगी यदि उचित प्रकाश और / या धूल सह मार्टर्स, प्रकाश और फिटिंग की व्यवस्था की गई है और स्थान की पहरेदारी की गई है।
Manufacture shall only be carried on between sunrise and sunset and no lights shall be allowed in or near the place where fireworks are manufactured provided that nothing in this rule shall apply to handling/manufacture of fireworks during dark hours if proper illumination with flame and/or dust proof motors, light and fittings is provided in the area and the place is guarded.
- किसी तेल, पेंटी, दियासलाई, प्रकाश, उच्च रूप से ज्वलनशील या विस्फोटक प्रकृति की अथवा ऐसी किसी वस्तु को जिससे आग लग सकती हो या विस्फोटक हो सकता है अथवा अमलों या तत्समान पदार्थों को अनुज्ञप्त परिसर पर न तो लाया जाएगा और न रखा जाएगा। कारखाने के अन्दर धूम्रपान की अनुज्ञा नहीं होगी।
No oils, paints, matches, lights, any article of a highly inflammable or explosive nature or liable to cause fire or explosion or any acids or similar substances shall be brought or kept in the licensed premises. No smoking shall be allowed inside the factory.
- अनुज्ञप्तिधारी सभी विनिर्मित विस्फोटकों और हाथ में के सभी विस्फोटकों के भंडारण का अभिलेख और लेखा प्रारूप आर ई 2 और आर ई 4 में रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकृत अधिकारी को भंडार बही और अभिलेख, ऐसे अधिकारी द्वारा उससे ऐसे मांग किए जाने पर प्रदर्शित करेगा।
The licensee shall keep records and accounts of all explosives manufactured and of all stocks in hand in forms RE-2and RE-4 and exhibit the stock books and records to the officers authorized under rule 128 of the Explosives Rules, 2008, whenever such officer may call upon him to do so
- कारखाने परिसर में अनुज्ञप्ति में विनिर्दिष्ट क्रियाकलापों से भिन्न कोई क्रियाकलाप नहीं किए जाएंगे।
No activity other than those specified in licence shall be carried out in the factory premises.
- अनुज्ञप्तिधारी और उसके कर्मचारी आपातकाल के दौरान परिसर के भीतर की जानेवाली प्रक्रिया से अवगत होंगे।
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
- किसी निरीक्षण या नमूना लेने वाले अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञप्त परिसर में अबाध पहुँच प्रदान की जाएगी और यह अभिनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधों तथा सुरक्षा संबंधी शर्तों का सम्यक रूप से पालन किया जाता है, उस अधिकारी को प्रत्येक सुविधा उपलब्ध करवाई जाएगी।
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and the Rules and the safety conditions are duly observed.
- यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञप्तिधारक को लिखित में अनुज्ञप्ति परिसर या मशीनरी या औजारों या साधनों में कोई मरम्मत या कोई परिवर्धन या परिवर्तन करने के लिए या ऐसी सिफारिशों को क्रियान्वित करने के लिए, जो ऐसे प्राधिकारी की राय में अस्वीकार्य जोखिम प्रदर्शित कर सकती है और परिसर या व्यक्तियों की स्थल पर या स्थल से बाहर सुरक्षा के लिए आवश्यक है, सूचित करता है तो अनुज्ञप्तिधारक उन सिफारिशों को निष्पादित करेगा और ऐसे प्राधिकारी द्वारा विनिर्दिष्ट अवधि के भीतर अनुपालन की रिपोर्ट देगा।
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.
- अग्नि या विस्फोटक द्वारा दुर्घटना और विस्फोटकों की हानि, उसमें कमी या चोरी की रिपोर्ट निकटतम पुलिस स्टेशन और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी स्थानीय कार्यालय में तुरन्त दी जाएगी।
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority
- किसी कारखाने में प्रसंस्करण भवनों की संख्या जिसके अन्तर्गत मिश्रण / भराई और संचरण भवन और शुष्कान फ्लेटफार्म नहीं हैं, 85 से अधिक नहीं होगी।
The maximum number of process buildings excluding mixing/ filling, transit building and drying platform in a factory shall not exceed 85.
- जब तक मुख्य विस्फोटक नियंत्रक द्वारा विनिर्दिष्ट रूप से छूट न दी जाए किसी कारखाने से संलग्न भंडारगृह की न्यूनतम क्षमता उसकी वार्षिक विनिर्माण क्षमता की 1/5 होगी।
Unless specifically exempted by the Chief Controller of Explosives, the minimum capacity for store house attached to any factory shall be 1/5th of its annual manufacturing capacity.
- अनुज्ञप्तिधारी द्वारा आतिशबाजीयों के विनिर्माण के लिए 20 प्रसंस्करण भवन के पर्यवेक्षण हेतु विस्फोटक नियंत्रक द्वारा प्रमाणित कम से कम एक अर्ह फोरमैन की नियुक्ति की जाएगी।
Licensee shall appoint minimum one qualified foreman certified by the Controller of Explosives, for every 20 process buildings to supervise the manufacture of fireworks.
- प्रत्येक प्रसंस्करण भवन, जिसमें विस्फोटकों के विनिर्माण में विद्युत प्रचालित मशीन का उपयोग किया जाता है, समय-समय पर यथासंशोधित भारतीय मानक विनिर्देश सं. 2309 में अधिकथित के अनुसार एक या एक से अधिक परिकल्पित और स्थापित दक्ष प्रदीप्त कंडक्टर संलग्न होंगे।

The Following are the additional conditions of licence number E/HQ/MH/20/105(E121784) to manufacture fireworks in Form LE-1 [Articles no. 1(b) and (c) schedule IV Part I of Explosives Rules, 2008] granted by the Chief Controller or Controller of Explosives.

1. All licensed premises shall be provided with smooth pathway inter connecting mixing, filling, manufacturing sheds, drying platforms, transit sheds and burning pits to facilitate for safe and smooth movement of chemicals, intermediates, semi-finished and finished fireworks in light weight trolley, having rubber lined wheels and for the passage of workers.
2. All licensees shall make Safety Management Plan of their factory including names of all Foremen appointed and delegation of supervision and submit the same to the inspecting authority.
3. All licensees shall submit the detailed list of fireworks items manufactured by them indicating names of chemicals and exact compositions and Chief Controller of Explosive, Nagpur's approval undertaken for manufacturing in their fireworks factory to the inspecting office as well as the Licensing Authority.
4. The occupier of the fireworks manufacturing factory will ensure that dangerous practices like exceeding man limits in mixing and manufacturing/finishing sheds, filling sheds, drying platforms or Packing sheds and excess storages of semi finished items as well as pellets, usage of the area in between the sheds for manufacturing/storage of fireworks or semi finished items or drying of fireworks items are not resorted to at any time.
5. The occupier of the fireworks manufacturing factory shall ensure that all the employees of the fireworks manufacturing factory shall be conversant with the procedure to be observed during the emergency within the premises.
6. All licensees shall provide :
 - a. Cotton clothes without pockets for the workers who are engaged in the manufacturing of fireworks.
 - b. Static discharge plates with efficient earthing points at all entrances of mixing/filling and pellet making rooms and all workers shall be made aware of their use before entering into the shed.
 - c. Anti- static flooring for the rooms where mixing/filling or pellet making are carried out.
 - d. Light weight trolleys with rubber lined wheels for movement of chemicals semi finished as well as finished fireworks within the factory or upto the storage magazines.
7. The occupier of the fireworks manufacturing factory shall ensure that the fence provided at outer safety distance of the manufacturing factory shall be fully secured and strengthened by providing industrial type chain link fencing or compound wall so as to prevent entry of unauthorized persons into the licensed factory area under any circumstances.

For Chief Controller of Explosives

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Particulars of Facilities attached with factory
covered under Licence No. : E/HQ/MH/20/105(E121784)

No.	Shed Name	Shed Room/Marking	No.of Sheds	Breadth (Mtrs.)	Length (Mtrs.)	Quantity per Shed(Kgs.)	Man Limit per Shed	Total Capacity(Kgs.)	Total Man Limit
1	Micro-Cord Spinning, Impregnating, Processing & Packing Building	Bldg.No.35	1	8	35	3240	19	3240	19
2	MICRO CORD SPINNING, IMPREGNATING PROCESSING AND PACKING BUILDING	BUILDING NO 39	1	8	46	3240	20	3240	20
								Total Capacity : 6480 Kgs.	
								Total Man Limit : 39	

The Date : 28/02/2023

For Chief Controller of Explosives

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NoteSheet			
Home	Folder Case	List	Print

M/s. Chamundi Explosives Pvt. Ltd., Nagpur has at request submitted to this office letter dated 21/02/2023 for int. issue of new licence for Spinning, Impregnating, Processing & Packing Explosives in the existing licence premises covered under licence No. E/A/2013 (E121784) (Inspection report already received). O/E may allow same for the same.

?

Doc No : E121784	Applicant Name : M/s. Chamundi Explosives Pvt. Ltd.	Case Actual Amendment
This is an Online Application : Click Here to See/Print Application Form		

SITE PLAN FOR -
M/S. CHAMUNDI EXPLOSIVE PVT. LTD.
AT KH. NO 140 & 141 (OLD) 128 & 129 (NEW),
MOUZA - TURAGONDI, VILLAGE - DHAMWA,
TEH - HINGNA, DIST - NAGPUR.

BUILDING SCHEDULE

BUILDING NO.	DESCRIPTION	ESTIMATED CAPACITY	ESTIMATED NO. OF PERSONS	NO. OF FLOORS	EST. AREA IN SQ. METERS	EST. VOLUME IN CU. METERS
1	OFFICE BUILDING	1000	100	2	1000	2000
2	WAREHOUSE	5000	50	1	5000	5000
3	WAREHOUSE	10000	100	1	10000	10000
4	WAREHOUSE	15000	150	1	15000	15000
5	WAREHOUSE	20000	200	1	20000	20000
6	WAREHOUSE	25000	250	1	25000	25000
7	WAREHOUSE	30000	300	1	30000	30000
8	WAREHOUSE	35000	350	1	35000	35000
9	WAREHOUSE	40000	400	1	40000	40000
10	WAREHOUSE	45000	450	1	45000	45000
11	WAREHOUSE	50000	500	1	50000	50000
12	WAREHOUSE	55000	550	1	55000	55000
13	WAREHOUSE	60000	600	1	60000	60000
14	WAREHOUSE	65000	650	1	65000	65000
15	WAREHOUSE	70000	700	1	70000	70000
16	WAREHOUSE	75000	750	1	75000	75000
17	WAREHOUSE	80000	800	1	80000	80000
18	WAREHOUSE	85000	850	1	85000	85000
19	WAREHOUSE	90000	900	1	90000	90000
20	WAREHOUSE	95000	950	1	95000	95000
21	WAREHOUSE	100000	1000	1	100000	100000
22	WAREHOUSE	105000	1050	1	105000	105000
23	WAREHOUSE	110000	1100	1	110000	110000
24	WAREHOUSE	115000	1150	1	115000	115000
25	WAREHOUSE	120000	1200	1	120000	120000
26	WAREHOUSE	125000	1250	1	125000	125000
27	WAREHOUSE	130000	1300	1	130000	130000
28	WAREHOUSE	135000	1350	1	135000	135000
29	WAREHOUSE	140000	1400	1	140000	140000
30	WAREHOUSE	145000	1450	1	145000	145000
31	WAREHOUSE	150000	1500	1	150000	150000
32	WAREHOUSE	155000	1550	1	155000	155000
33	WAREHOUSE	160000	1600	1	160000	160000
34	WAREHOUSE	165000	1650	1	165000	165000
35	WAREHOUSE	170000	1700	1	170000	170000
36	WAREHOUSE	175000	1750	1	175000	175000
37	WAREHOUSE	180000	1800	1	180000	180000
38	WAREHOUSE	185000	1850	1	185000	185000
39	WAREHOUSE	190000	1900	1	190000	190000
40	WAREHOUSE	195000	1950	1	195000	195000
41	WAREHOUSE	200000	2000	1	200000	200000
42	WAREHOUSE	205000	2050	1	205000	205000
43	WAREHOUSE	210000	2100	1	210000	210000
44	WAREHOUSE	215000	2150	1	215000	215000
45	WAREHOUSE	220000	2200	1	220000	220000
46	WAREHOUSE	225000	2250	1	225000	225000
47	WAREHOUSE	230000	2300	1	230000	230000
48	WAREHOUSE	235000	2350	1	235000	235000
49	WAREHOUSE	240000	2400	1	240000	240000
50	WAREHOUSE	245000	2450	1	245000	245000
51	WAREHOUSE	250000	2500	1	250000	250000
52	WAREHOUSE	255000	2550	1	255000	255000
53	WAREHOUSE	260000	2600	1	260000	260000
54	WAREHOUSE	265000	2650	1	265000	265000
55	WAREHOUSE	270000	2700	1	270000	270000
56	WAREHOUSE	275000	2750	1	275000	275000
57	WAREHOUSE	280000	2800	1	280000	280000
58	WAREHOUSE	285000	2850	1	285000	285000
59	WAREHOUSE	290000	2900	1	290000	290000
60	WAREHOUSE	295000	2950	1	295000	295000
61	WAREHOUSE	300000	3000	1	300000	300000
62	WAREHOUSE	305000	3050	1	305000	305000
63	WAREHOUSE	310000	3100	1	310000	310000
64	WAREHOUSE	315000	3150	1	315000	315000
65	WAREHOUSE	320000	3200	1	320000	320000
66	WAREHOUSE	325000	3250	1	325000	325000
67	WAREHOUSE	330000	3300	1	330000	330000
68	WAREHOUSE	335000	3350	1	335000	335000
69	WAREHOUSE	340000	3400	1	340000	340000
70	WAREHOUSE	345000	3450	1	345000	345000
71	WAREHOUSE	350000	3500	1	350000	350000
72	WAREHOUSE	355000	3550	1	355000	355000
73	WAREHOUSE	360000	3600	1	360000	360000
74	WAREHOUSE	365000	3650	1	365000	365000
75	WAREHOUSE	370000	3700	1	370000	370000
76	WAREHOUSE	375000	3750	1	375000	375000
77	WAREHOUSE	380000	3800	1	380000	380000
78	WAREHOUSE	385000	3850	1	385000	385000
79	WAREHOUSE	390000	3900	1	390000	390000
80	WAREHOUSE	395000	3950	1	395000	395000
81	WAREHOUSE	400000	4000	1	400000	400000
82	WAREHOUSE	405000	4050	1	405000	405000
83	WAREHOUSE	410000	4100	1	410000	410000
84	WAREHOUSE	415000	4150	1	415000	415000
85	WAREHOUSE	420000	4200	1	420000	420000
86	WAREHOUSE	425000	4250	1	425000	425000
87	WAREHOUSE	430000	4300	1	430000	430000
88	WAREHOUSE	435000	4350	1	435000	435000
89	WAREHOUSE	440000	4400	1	440000	440000
90	WAREHOUSE	445000	4450	1	445000	445000
91	WAREHOUSE	450000	4500	1	450000	450000
92	WAREHOUSE	455000	4550	1	455000	455000
93	WAREHOUSE	460000	4600	1	460000	460000
94	WAREHOUSE	465000	4650	1	465000	465000
95	WAREHOUSE	470000	4700	1	470000	470000
96	WAREHOUSE	475000	4750	1	475000	475000
97	WAREHOUSE	480000	4800	1	480000	480000
98	WAREHOUSE	485000	4850	1	485000	485000
99	WAREHOUSE	490000	4900	1	490000	490000
100	WAREHOUSE	495000	4950	1	495000	495000

OFFICE & OTHER MISCELLANEOUS BUILDINGS STRUCTURES

NO.	DESCRIPTION	EST. AREA IN SQ. METERS	EST. VOLUME IN CU. METERS
1	OFFICE BUILDING	1000	2000
2	WAREHOUSE	5000	5000
3	WAREHOUSE	10000	10000
4	WAREHOUSE	15000	15000
5	WAREHOUSE	20000	20000
6	WAREHOUSE	25000	25000
7	WAREHOUSE	30000	30000
8	WAREHOUSE	35000	35000
9	WAREHOUSE	40000	40000
10	WAREHOUSE	45000	45000
11	WAREHOUSE	50000	50000
12	WAREHOUSE	55000	55000
13	WAREHOUSE	60000	60000
14	WAREHOUSE	65000	65000
15	WAREHOUSE	70000	70000
16	WAREHOUSE	75000	75000
17	WAREHOUSE	80000	80000
18	WAREHOUSE	85000	85000
19	WAREHOUSE	90000	90000
20	WAREHOUSE	95000	95000
21	WAREHOUSE	100000	100000
22	WAREHOUSE	105000	105000
23	WAREHOUSE	110000	110000
24	WAREHOUSE	115000	115000
25	WAREHOUSE	120000	120000
26	WAREHOUSE	125000	125000
27	WAREHOUSE	130000	130000
28	WAREHOUSE	135000	135000
29	WAREHOUSE	140000	140000
30	WAREHOUSE	145000	145000
31	WAREHOUSE	150000	150000
32	WAREHOUSE	155000	155000
33	WAREHOUSE	160000	160000
34	WAREHOUSE	165000	165000
35	WAREHOUSE	170000	170000
36	WAREHOUSE	175000	175000
37	WAREHOUSE	180000	180000
38	WAREHOUSE	185000	185000
39	WAREHOUSE	190000	190000
40	WAREHOUSE	195000	195000
41	WAREHOUSE	200000	200000
42	WAREHOUSE	205000	205000
43	WAREHOUSE	210000	210000
44	WAREHOUSE	215000	215000
45	WAREHOUSE	220000	220000
46	WAREHOUSE	225000	225000
47	WAREHOUSE	230000	230000
48	WAREHOUSE	235000	235000
49	WAREHOUSE	240000	240000
50	WAREHOUSE	245000	245000
51	WAREHOUSE	250000	250000
52	WAREHOUSE	255000	255000
53	WAREHOUSE	260000	260000
54	WAREHOUSE	265000	265000
55	WAREHOUSE	270000	270000
56	WAREHOUSE	275000	275000
57	WAREHOUSE	280000	280000
58	WAREHOUSE	285000	285000
59	WAREHOUSE	290000	290000
60	WAREHOUSE	295000	295000
61	WAREHOUSE	300000	300000
62	WAREHOUSE	305000	305000
63	WAREHOUSE	310000	310000
64	WAREHOUSE	315000	315000
65	WAREHOUSE	320000	320000
66	WAREHOUSE	325000	325000
67	WAREHOUSE	330000	330000
68	WAREHOUSE	335000	335000
69	WAREHOUSE	340000	340000
70	WAREHOUSE	345000	345000
71	WAREHOUSE	350000	350000
72	WAREHOUSE	355000	355000
73	WAREHOUSE	360000	360000
74	WAREHOUSE	365000	365000
75	WAREHOUSE	370000	370000
76	WAREHOUSE	375000	375000
77	WAREHOUSE	380000	380000
78	WAREHOUSE	385000	385000
79	WAREHOUSE	390000	390000
80	WAREHOUSE	395000	395000
81	WAREHOUSE	400000	400000
82	WAREHOUSE	405000	405000
83	WAREHOUSE	410000	410000
84	WAREHOUSE	415000	415000
85	WAREHOUSE	420000	420000
86	WAREHOUSE	425000	425000
87	WAREHOUSE	430000	430000
88	WAREHOUSE	435000	435000
89	WAREHOUSE	440000	440000
90	WAREHOUSE	445000	445000
91	WAREHOUSE	450000	450000
92	WAREHOUSE	455000	455000
93	WAREHOUSE	460000	460000
94	WAREHOUSE	465000	465000
95	WAREHOUSE	470000	470000

- कारखाने में प्रत्येक व्यक्ति की उम्र 18 वर्ष से कम आयु का होना चाहिए और उनका स्वास्थ्य स्थिति में होना आवश्यक रूप से निश्चित होना चाहिए।
 No person under 18 years of age and no person who is in a state of intoxication or in unsoond mind or physically handicapped shall be employed in or allowed to enter the factory.
23. किस प्रसंस्करण भवन के दरवाजे आमने सामने होते हों। भवन से एक से दो मीटर की दूरी पर और दोनों तरफ खुलने वाले दरवाजों से 0.5 मीटर चौड़ा और दरवाजों की ऊंचाई तक 23 से मी की सीमेंट और ईट की एक स्क्रीन दीवार बनाई जानी चाहिए।
 The doors of any process building shall not face each other. If doors of adjoining sheds face each other, a screen wall of 23 cm cement and brick should be provided at a distance of 1 to 2 M from the building and 0.5 m wider than the door opening on both sides and up to the height of the doors.
24. कारखाने में एक समय पर संपूर्ण विस्फोटक की अधिकतम मात्रा जिसके अन्तर्गत अनुज्ञप्त परिसर में विनिर्माण के प्रक्रियाधीन और भंडारित विस्फोटक भी है, प्ररूप एल ई 1 में मद 4 में यथाउल्लिखित मात्रा से अधिक नहीं होगी।
 The maximum quantity of explosives in the whole factory at any one time, including those in process of manufacture as well as those stored on the licensed premises, shall not exceed as mentioned in item 4 in from LE-1.

कृते मुख्य विस्फोटक नियंत्रक
 For Chief Controller of Explosives

ite :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Additional Conditions

The Following are the additional conditions of licence number E/HQ/MH/20/105(E121784) to manufacture fireworks in Form LE-I [Articles no. 1(b) and (c) schedule IV Part I of Explosives Rules, 2008] granted by the Chief Controller or Controller of Explosives.

1. All licensed premises shall be provided with smooth pathway inter connecting mixing, filling, manufacturing sheds, drying platforms, transit sheds and burning pits to facilitate for safe and smooth movement of chemicals, intermediates, semi-finished and finished fireworks in light weight trolley, having rubber lined wheels and for the passage of workers.
2. All licensees shall make Safety Management Plan of their factory including names of all Foremen appointed and delegation of supervision and submit the same to the inspecting authority.
3. All licensees shall submit the detailed list of fireworks items manufactured by them indicating names of chemicals and exact compositions and Chief Controller of Explosive, Nagpur's approval undertaken for manufacturing in their fireworks factory to the inspecting office as well as the Licensing Authority.
4. The occupier of the fireworks manufacturing factory will ensure that dangerous practices like exceeding man limits in mixing and manufacturing/finishing sheds, filling sheds, drying platforms or Packing sheds and excess storages of semi finished items as well as pellets, usage of the area in between the sheds for manufacturing/storage of fireworks or semi finished items or drying of fireworks items are not resorted to at any time.
5. The occupier of the fireworks manufacturing factory shall ensure that all the employees of the fireworks manufacturing factory shall be conversant with the procedure to be observed during the emergency within the premises.
6. All licensees shall provide :
 - a. Cotton clothes without pockets for the workers who are engaged in the manufacturing of fireworks.
 - b. Static discharge plates with efficient earthing points at all entrances of mixing/filling and pellet making rooms and all workers shall be made aware of their use before entering into the shed.
 - c. Anti- static flooring for the rooms where mixing filling or pellet making are carried out.
 - d. Light weight trolleys with rubber lined wheels for movement of chemicals semi finished as well as finished fireworks within the factory or upto the storage magazines.
7. The occupier of the fireworks manufacturing factory shall ensure that the fence provided at outer safety distance of the manufacturing factory shall be fully secured and strengthened by providing industrial type chain link fencing or compound wall so as to prevent entry of unauthorized persons into the licensed factory area under any circumstances.

For Chief Controller of Explosives

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Particulars of Facilities attached with factory
covered under Licence No. : E/HQ/MH/20/105(E121784)

No.	Shed Name	Shed Room/Marking	No.of Sheds	Breadth (Mtrs.)	Length (Mtrs.)	Quantity per Shed(Kgs.)	Man Limit per Shed	Total Capacity(Kgs.)	Total Man Limit
1	Micro-Cord Spinning, Impregnating, Processing & Packing Building	Bldg.No.35	1	8	35	3240	19	3240	19
2	MICRO CORD SPINNING, IMPREGNATING PROCESSING AND PACKING BUILDING	BUILDING NO 39	1	8	46	3240	20	3240	20
Total Capacity : 6480 Kgs.									
Total Man Limit : 39									

The Date : 28/02/2023

For Chief Controller of Explosives

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

M/s Chamundi Explosives Pvt. Ltd., has applied for actual amendment of its license for the purpose of adding a new category of explosives, i.e., dynamite, in the existing license. The license was issued on 12.07.2013. The inspection report already submitted for the same.



Doc No E121784	Applicant Name M/s Chamundi Explosives Pvt Ltd.	Case Actual Amendment
This is an Online Application Click Here to See/Print Application Form		

अनुज्ञापित प्ररूप एत. ई.-3 | LICENCE FORM LE-3

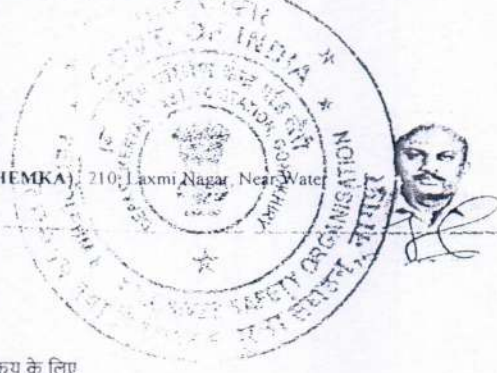
(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)
(See article 3(a) to (e) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ख) विक्रय के लिए वर्ग 1, 2, 3, 4, 5 या वर्ग 7 के विस्फोटक और/ या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञापित
Licence to possess (b) for sale of explosives of Class 1, 2, 3, 4, 5, 6 or 7 in a magazine

अनुज्ञापित सं. (Licence No.) : E/HQ/MH/21/1173(E142652)
वार्षिक फीस रूपए (Annual Fee Rs) : 17000/-

1. Licence is hereby granted to

M/s. Chamundi Explosives Pvt. Ltd. (अधीनकारी / Occupier : JAY SHIVSHANKAR KHEMKA) : 210, Jaxmi Nagar, Near Water
Tanks, Town/Village - Nagpur, District-NAGPUR, State-Maharashtra, Pincode - 440022



को अनुज्ञापित अनुदत्त की जाती है।

2. अनुज्ञापितधारी की प्रास्थिति | Status of licensee - Company

3. अनुज्ञापित निम्नलिखित प्रयोजनों के लिए विधिमान्य है।

possess for sale of Micro-cord, - के विक्रय के लिए

Licence is valid only for the following purpose.

4. अनुज्ञापित विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1	Micro-cord	7.3	0	19440 Kg (= 3240000 Mtrs)

(ख) किसी एक कलेडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञापित के लिए]

(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)] :

5 times
as above.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञापित परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s).

रेखाचित्र क्र (Drawing No.) E/HQ/MH/21/1173(E142652)
दिनांक (Dated) 27/02/2023

6. अनुज्ञापित परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No. 128,129, ग्राम (Town/Village) : DHAMNA (TURAGONDI)

जिला (District) : NAGPUR राज्य (State) : Maharashtra
दूरभाष (Phone) : 07122233445 ई मेल (E-Mail) : safetyfuse@chamundiexplosives.com

पुलिस थाना (Police Station) : HINGNA
पिनकोड (Pincode) : 440023
फैक्स (Fax) : 07122233447

7. अनुज्ञापित परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities:

Micro cord storage room

8. अनुज्ञापित समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित
उपबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2004 framed there under and the conditions, additional conditions and the following Annexures

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)

Drawings (showing site, constructional and other details) as stated in serial No. 5 above

2. अनुज्ञापित प्राधिकारी ब्याररा हस्ताक्षरित इस अनुज्ञापित की शर्तों और अतिरिक्त शर्तों।

Conditions and Additional Conditions of this licence signed by the licensing authority

3. दूरी प्ररूप DE-2 | Distance Form DE-2

9. यह अनुज्ञापित तारीख 31 मार्च 2023 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2023.

यह अनुज्ञापित, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञापित की शर्तों का अधिकरण करने या यदि अनुज्ञापित परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto

तारीख | The Date - 27/02/2023

Sd/-
मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीनीकरण की तारीख
Date of Renewal

समाप्ति की तारीख
Date of Expiry

अनुज्ञापन प्राधिकारिता के हस्ताक्षर और स्टाम्प
Signature of licensing authority and stamp

21/03/2023

31/03/2026

Dy Chief Controller of Explosives, DTS, Gondkhairi, Nagpur

कानूनी चेतावनी : विस्फोटकों का गलत ढंग से चतान या उनका दुरुपयोग विधि के अधीन गंभीर दंडाधिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature.
Applicant may take printout for their records.

भारत सरकार | Government of India
 पाकज्व और उद्योग मंत्रालय | Ministry of Commerce & Industry
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
 पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
 विभागीय परीक्षण केन्द्र, 18 कि मी स्टेशन | Departmental Testing Station, 18 Km Stone,
 अमरावती रोड गोंडखैरी | Amraoti Road, DTS, Gondkhairi, Nagpur 440023
 फोन (Phone):- 280374 | फैक्स (Fax):-
 ई-मेल Email dyccedts@explosives.gov.in

संख्या (No.): E/HQ/MH/20/87(E90463)

दिनांक (Date): 04/04/2024

बिना में | To,

M/s Chamundi Explosives Pvt. Ltd.,
 210 Laxmi Nagar Near Water Tanks, Nagpur, Town/Village - Nagpur
 District-NAGPUR, State-Maharashtra, Pincode - 440022

विषय : Survey No./Survey No(s) : 140 & 141 (New No.128 & 129), ग्राम Dhamna (Amravati Road), जिला NAGPUR, राज्य Maharashtra में विस्फोटक के विनिर्माण हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-I में जारी अनुज्ञप्ति सं E/HQ/MH/20/87(E90463) के नवीनीकरण संदर्भ में।

subject: Manufacturing of Gunpowder at Survey No./Survey No(s) : 140 & 141 (New No.128 & 129), Dhamna (Amravati Road), Dist. NAGPUR, Maharashtra -Licence No.: E/HQ/MH/20/87(E90463) granted in Form LE-I of Explosives Rules, 2008 - Renewal regarding

होदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 114739 दिनांक 19/03/2024 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-I में जारी अनुज्ञप्ति दिनांक 31/3/2027 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: 114739 dated: 19/03/2024, the subject licence duly renewed upto 31/3/2027 and issued in Form LE-I of Explosives Rules, 2008 is forwarded herewith

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2027 से पहले इस कार्यालय को भेजे जाएं

or further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2027

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।

Application in Form RE-1 duly filled in and signed.

- से पाँच वर्ष के अनुज्ञप्ति शुल्क का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।

- licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008

- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।

Original licence with approved plan.

- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।

In this connection, please also refer to Rule 112 of Explosives Rules, 2008. इस अनुज्ञप्ति की शर्तों के अनुसार विस्फोटक का रिकार्ड (खाता) बनाए रखने की सलाह दी जाती है।

You are advised to maintain accounts of explosives as per conditions of licence.

भवदीय | Your's faithfully

(एस. डी. मिश्रा | Shivchandra D. Mishra)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

गोंडखैरी | DTS, Gondkhairi, Nagpur

तिलिपि प्रेषित | Copy Forwarded to:

- ज़िला मजिस्ट्रेट (District Magistrate), NAGPUR (Maharashtra)- सूचना के लिए (for information)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

गोंडखैरी | DTS, Gondkhairi, Nagpur

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)
 (For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

11. Following are the conditions of licence number E/HQ/MIH/20/87(E99463) to manufacture fireworks in Form LE-1 [articles 1(b) and (c)] granted by the Chief Controller or Controller of Explosives.

1. परिसर में सभी विस्फोटकों का विनिर्माण अनुसूची 7 के अधीन विनिर्देश सं 3 के अनुसार ईट, पत्थर या कंकरीट से बने मजबूत भवन में किया जाएगा और उन्हें मुख्य विस्फोटक नियंत्रक द्वारा अनुमोदित उपयुक्त प्रकार के भवन या मुख्य सुरक्षित रूप से बनाई गई अग्निसह तिजोरी में रखा जाएगा।
All explosives on the premises shall be manufactured and kept in a building substantially constructed of brick, stone or concrete as per specification no 3 under Schedule-VII or in a securely constructed fireproof safe or of a type and design approved by the Chief Controller of Explosives
2. विस्फोटकों के प्रयुक्त प्रत्येक भवन और आधानों का भीतरी भाग और उसके शैल्फ तथा फिटिंग इस प्रकार सज्जित या अस्तरित या आवरित किए जाएंगे इस प्रकार विलग न हो कि वह विस्फोटक के संपर्क में आए ऐसे भीतरी भाग, शैल्फों और फिटिंगों को यथासाध्य सभ्य रूप से ग्रीड से मुक्त और अन्यथा स्वच्छ रखा जाएगा।
The interior of every building and receptacle used for explosives and the shelves and fittings therein shall be so constructed or so lined and covered as to prevent the exposure of any iron or steel, or the detaching of any grit, iron steel or similar substance, in such manner as to come into contact with the explosive. Such interior, shelves and fittings shall, so far as reasonably practicable, be kept free from grit and otherwise clean
3. भवन या आधान का, जिसमें विस्फोटक रखा गया है प्रयोग केवल ऐसे विस्फोटकों के रखे जाने के लिए किया जाएगा और किसी अन्य प्रयोजन के लिए नहीं किया जाएगा।
The building or receptacle in which explosive is kept shall be used only for the keeping of such explosive and for no other purpose whatsoever
4. अतिशबाजियां पृथक आधानों में रखी जाएंगी या उन्हें इस प्रकार पृथक किया जाएगा जिससे कि एक विस्फोटक या एक दूसरे के संपर्क के कारण अग्नि या विस्फोट से बचा जा सके।
Fireworks shall be kept in separate receptacles or shall be so separated as to prevent explosion or fire communicating from one to the other
5. 0.5 किलोग्राम से अधिक मात्रा के सभी विस्फोटक अनुसूची 2 के अनुसार पैक और चिह्नित किए जाएंगे।
All explosives exceeding 0.5 kilogramme, in amount shall be packed and marked in accordance with the Schedule II.
6. अतिशबाजी, सफ, पेपर कैप्स, सुरक्षा फ्यूज, सूक्ष्म रबर फ्यूज या फुलझड़ियों के विनिर्माण के लिए संघटकों को एक दूसरे से अलग पृथक भण्डारगृहों में रखा जाएगा और इन्हें अनुच्छेद 8 की सारणी 4 या 6 में यथाउल्लिखित सुरक्षित दूरी पर अलग रखा जाएगा।
The ingredients for the manufacture of fireworks, serpents, paper caps, safety fuse/micro cord fuse or sparklers shall be kept in separate stores distinct from each other and separated by safe distances as mentioned in the table 4 or 6 of Schedule VIII.
7. लोहे या इस्पात से बने औजार या मार्टर्स, पेस्टल्स, चक्की, जैसे पत्थर के औजार विस्फोटकों के विनिर्माण में प्रयुक्त नहीं किए जाएंगे और न ही उन्हें किसी समय अनुज्ञप्त परिसर में रखा जाएगा केवल राबड़ा, गनमैटल या लकड़ी के औजार ही अनुज्ञेय होंगे।
No iron or steel implements or stone implements, such as mortars, pestles, grinders (chukkis) shall be used in the manufacture of explosives or shall be kept at any time in the licensed premises. Only copper, gun metal or wooden tools are permissible.
8. सभी विस्फोटक विनिर्माण के पश्चात अविलम्ब भण्डारण के अनुज्ञप्त स्थान से हटा दिए जाएंगे और विनिर्माण के स्थान पर किसी विस्फोटक के संचय की अनुज्ञा नहीं होगी।
All explosives, as and when they are manufactured, shall be removed, without delay to the licensed place of storage and no explosive shall be allowed to accumulate in the place of manufacture.
9. केवल सूर्य उदय और धूप अस्त होने के मध्य ही विनिर्माण किया जाएगा और उस स्थान पर या उसके पास जहां अतिशबाजी का विनिर्माण किया जा रहा है प्रकाश की अनुज्ञा नहीं होगी परंतु इस नियम को कोई भी अंधेरे के समय अतिशबाजी उठाई धराई, विनिर्माण पर लागू नहीं होगी यदि उचित प्रकाश और / या धूल सह मार्टर्स, प्रकाश और फिटिंग की व्यवस्था की गई है और आग घनी पहरेदारी की गई है।
Manufacture shall only be carried on between sunrise and sunset and no lights shall be allowed in or near the place where fireworks are manufactured provided that nothing in this rule shall apply to handling/manufacture of fireworks during dark hours if proper illumination with flame and/or dust proof motors, light and fittings is provided in the area and the place is guarded.
10. किसी तेल, पेंसिल, चमकाश, उच्च रूप से ज्वलनशील या विस्फोटक प्रकृति की अथवा ऐसी किसी वस्तु को जिससे आग लग सकती हो या विस्फोटक हो सकता है अथवा अमलों या तत्समों को अनुज्ञप्त परिसर पर न तो लाया जाएगा और न रखा जाएगा। कारखाने के अन्दर धूम्रपान की अनुज्ञा नहीं होगी।
No oils, paints, matches, lights, any article of a highly inflammable or explosive nature or liable to cause fire or explosion or any acids or similar substances shall be brought or kept in the licensed premises. No smoking shall be allowed inside the factory
11. अनुज्ञप्तिधारी को विस्फोटकों और हाथ में के सभी विस्फोटकों के भंडारण का अभिलेख और लेखा प्ररूप आर ई 2 और आर ई 4 में रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकारी को भंडार बही और अभिलेख, ऐसे अधिकारी द्वारा उससे ऐसे मांग किए जाने पर प्रदर्शित करेगा।
The licensee shall maintain and accounts of all explosives manufactured and of all stocks in hand in forms RE-2and RE-4 and exhibit the stock books and records to the authorized under rule 128 of the Explosives Rules, 2008, whenever such officer may call upon him to do so
12. कारखाने परिसर में निरिदिष्ट क्रियाकलापों से भिन्न कोई क्रियाकलाप नहीं किए जाएंगे।
No activity specified in licence shall be carried out in the factory premises.
13. अनुज्ञप्तिधारी प्राधिकारी आपातकाल के दौरान परिसर के भीतर की जानेवाली प्रक्रिया से अवगत होंगे।
The licensee shall be conversant with procedure to be taken during the emergency within the premises.
14. अनुज्ञप्तिधारी प्राधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञप्त परिसर में अबाध पहुंच प्रदान की जाएगी और यह अभिनिश्चित करने के लिए कि अधिनियम की सुरक्षा संबंधी शर्तों का सम्यक रूप से पालन किया जाता है, उस अधिकारी को प्रत्येक सुविधा उपलब्ध करवाई जाएगी।
The premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for the purposes of the Act and the Rules and the safety conditions are duly observed
15. यदि अनुज्ञप्तिधारी विस्फोटक नियंत्रक अनुज्ञप्तिधारक को लिखित में अनुज्ञप्ति परिसर या मशीनरी या औजारों या साधनों में कोई मरम्मत या कोई परिवर्धन या परिवर्तन का निर्धारण करेगा तो सफारिशों को क्रियान्वित करने के लिए, जो ऐसे प्राधिकारी की राय में अस्वीकार्य जोखिम प्रदर्शित कर सकती है और परिसर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, सूचित करता है तो अनुज्ञप्तिधारक उन सफारिशों को निष्पादित करेगा और ऐसे प्राधिकारी द्वारा विनिर्दिष्ट अवधि के भीतर अनुज्ञप्तिधारी को सूचित करेगा।
If the Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk to the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report to the Controller as specified by such authority
16. अग्नि या विस्फोटक के कारण होने वाली हानि, उसमें कमी या चोरी की रिपोर्ट निकटतम पुलिस स्टेशन और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी स्थानीय पुलिस स्टेशन और विस्फोटकों की हानि, उसमें कमी या चोरी की रिपोर्ट निकटतम पुलिस स्टेशन और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी स्थानीय पुलिस स्टेशन को सूचित करेगा और नुकसान और खोए हुए वस्तुओं की सूची तुरंत सूचित करेगा।
Any accident and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority
17. विस्फोटक के भण्डारण के लिए भवनों की संख्या जिसके अंतर्गत मिश्रण / भराई और संचरण भवन और शुष्कान फ्लेटफार्म नहीं हैं, 85 से अधिक नहीं होगी।
The maximum number of process buildings excluding mixing/ filling, transit building and drying platform in a factory shall not exceed 85
18. जब तक कि अनुज्ञप्तिधारी द्वारा विनिर्दिष्ट रूप से छूट न दी जाए किसी कारखाने से संलग्न भंडारगृह की न्यूनतम क्षमता उसकी वार्षिक विनिर्माण क्षमता की 1.5 होगी।
Unless otherwise specified by the Chief Controller of Explosives, the minimum capacity for store house attached to any factory shall be 1.5th of its annual production
19. अनुज्ञप्तिधारी को प्रत्येक 20 प्रसंस्करण भवन के पर्यवेक्षण हेतु विस्फोटक नियंत्रक द्वारा प्रमाणित कम से कम एक अर्ह फोरमैन की नियुक्ति की जाएगी।
The licensee shall employ one qualified foreman certified by the Controller of Explosives, for every 20 process buildings to supervise the manufacture of fireworks
20. प्रत्येक प्रसंस्करण भवन में विस्फोटकों के विनिर्माण में विद्युत् प्रचालित मशीन का उपयोग किया जाता है, समय-समय पर यथासंशोधित भारतीय मानक विनिर्देश सं 2309 के अनुसार एक से अधिक परिकल्पित और स्थापित दक्ष प्रदीप्त कंडक्टर संलग्न होंगे।
If electricity is used in the manufacture of fireworks, one or more competent and appointed competent persons shall be employed in accordance with Indian Standards IS 2309

The Following are the additional conditions of licence number F.H.Q/MH/26/87(E90465) to manufacture fireworks in Form LE-1 [Articles no. 1(b) and (c) schedule IV Part I of Explosives Rules, 2008] granted by the Chief Controller or Controller of Explosives.

1. All licensed premises shall be provided with smooth pathway inter connecting mixing, filling, manufacturing sheds, drying platforms, transit sheds and burning pits to facilitate for safe and smooth movement of chemicals, intermediates, semi-finished and finished fireworks in light weight trolley, having rubber lined wheels and for the passage of workers.
2. All licensees shall make Safety Management Plan of their factory including names of all Foremen appointed and delegation of supervision and submit the same to the inspecting authority.
3. All licensees shall submit the detailed list of fireworks items manufactured by them indicating names of chemicals and exact compositions and Chief Controller of Explosive, Nagpur's approval undertaken for manufacturing in their fireworks factory to the inspecting office as well as the Licensing Authority.
4. The occupier of the fireworks manufacturing factory will ensure that dangerous practices like exceeding man limits in mixing and manufacturing/finishing sheds, filling sheds, drying platforms or Packing sheds and excess storages of semi finished items as well as pellets, usage of the area in between the sheds for manufacturing/storage of fireworks or semi finished items or drying of fireworks items are not resorted to at any time.
5. The occupier of the fireworks manufacturing factory shall ensure that all the employees of the fireworks manufacturing factory shall be conversant with the procedure to be observed during the emergency within the premises.
6. All licensees shall provide :
 - a. Cotton clothes without pockets for the workers who are engaged in the manufacturing of fireworks.
 - b. Static discharge plates with efficient earthing points at all entrances of mixing/filling and pellet making rooms and all workers shall be made aware of their use before entering into the shed.
 - c. Anti- static flooring for the rooms where mixing/filling or pellet making are carried out.
 - d. Light weight trolleys with rubber lined wheels for movement of chemicals semi finished as well as finished fireworks within the factory or upto the storage magazines.
7. The occupier of the fireworks manufacturing factory shall ensure that the fence provided at outer safety distance of the manufacturing factory shall be fully secured and strengthened by providing industrial type chain link fencing or compound wall so as to prevent entry of unauthorized persons into the licensed factory area under any circumstances.

For Chief Controller of Explosives

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Particulars of Facilities attached with factory
covered under Licence No. : E/HQ/MH/20/87(E90463)

No.	Shed Name	Shed Room/Marking	No.of Sheds	Breadth (Mtrs.)	Length (Mtrs.)	Quantity per Shed(Kgs.)	Man Limit per Shed	Total Capacity(Kgs.)	Total Man Limit
1	Gun Powder incorporating	10	1	4	5	150	2	150	2
2	Gun Powder Premixing	11	1	4	4	150	2	150	2
3	Gun Powder Drying Platform	12	1	8	8	150	2	150	2
4	Gun Powder Corning	8	1	4	4	150	2	150	2
5	Gun Powder Sieving	9	1	4	5	150	2	150	2
6	Gun Powder Drying Platform	13	1	8	8	150	2	150	2
7	Gun Powder Drying Platform	21	1	8	8	150	2	150	2
8	Gun Powder incorporating	24	1	4	5	150	2	150	2
9	Gun Powder platform	27	1	5	5	150	2	150	2
10	Gun Powder Drying platform	34	1	34	4	150	2	150	2
								Total Capacity : 1500 Kgs.	
									Total Man Limit : 20

The Date : 12/01/2018

For Chief Controller of Explosives

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

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भारत सरकार | Government of India
राज्य सरकार | Government of Maharashtra
वणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
पूर्व नाम: विस्फोटक विभाग | Formerly: Department of Explosives
विभागीय परीक्षण केंद्र, 18 कि.मी. स्टोन | Departmental Testing Station, 18 Km Stone,
अमरावती रोड गोंडखैरी | Amraoti Road, DTS, Gondkhairi, Nagpur 440023
फोन (Phone):- 280374 | फैक्स (Fax):-
ई-मेल Email: dyccedts@explosives.gov.in

संख्या (No.) E/HQ/MH/21/954(E40836)

वा में | To,

दिनांक (Date): 29/04/2024

M/s. Chamundi Explosives Pvt. Ltd.,
210, Laxmi Nagar, Near Water Tanks., Town/Village - Nagpur
District-NAGPUR, State-Maharashtra, Pincode - 440022

विषय: Survey No(s).140 & 141, ग्राम Dhamna (Turagondi), जिला NAGPUR, राज्य Maharashtra में विस्फोटक के मैगजीन/गोदाम में विक्री हेतु कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/HQ/MH/21/954(E40836) के नवीनीकरण संदर्भ में।

Subject: Possession for Sale of Explosives from magazine/store house situated at Survey No(s).140 & 141, Dhamna (Turagondi), Dist. NAGPUR, Maharashtra -Licence No.: E/HQ/MH/21/954(E40836) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

श्रेय | Sir,

पका उपर्युक्त विषय पर पत्र संख्या 119819 दिनांक 27/04/2024 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2027 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: 119819 dated: 27/04/2024, the subject licence duly renewed upto 31/3/2027 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2027 से पहले इस कार्यालय को भेजे जाएं।

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2027.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
Application in Form RE-1 duly filled in and signed.
- आवेदन से पाँच वर्ष के अनुज्ञप्ति शुल्क का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (आतिशबाजी गोदाम के लिए लागू नहीं)।
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office. (Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाए। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter. (Not applicable for fireworks store house)

भवदीय | Your's faithfully

(निनाद दत्ताराम गावडे | Ninad Dattaram Gawade)

उप विस्फोटक नियंत्रक | Dy. Controller of Explosives

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

गोंडखैरी | DTS, Gondkhairi, Nagpur

प्रतिप्रेषित | Copy Forwarded to:

- ज़िला मजिस्ट्रेट (District Magistrate), NAGPUR (Maharashtra)- सूचना के लिए (for information.)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

गोंडखैरी | DTS, Gondkhairi, Nagpur

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)

(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

अनुज्ञप्ति प्रदान करने हेतु LICENCE IN EXPLOSIVES
 विस्फोटक विनियम, 2008 की अनुसूची V के भाग 4 के अनुच्छेद 3(क) से (ग) दिखिए।
 (See article 3(a) to (d) of Part I of Schedule V of Explosives Rules, 2008)
 (ख) विक्रय के लिए वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक और या किसी मागजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति
 Licence to possess : (b) for sale of explosives of Class 1,2,3,4, 5,6 or 7 in a magazine.

अनुज्ञप्ति सं. (Licence No.) : E/HQ/MH/21/954(E40836)
 वार्षिक फीस रूपए (Annual Fee Rs): 2400/-

Licence is hereby granted to

M/s. Chamundi Explosives Pvt. Ltd. (अधिभोगी / Occupier : MR.JAY SHIVSHANKAR KHEMKA), 210, Laxmi Nagar, Near Water Tanks., Town/Village - Nagpur, District-NAGPUR, State-Maharashtra, Pincode - 440022



को अनुज्ञप्ति अनुदत्त की जाती है।

अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : Company

अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमाम्य है।

Licence is valid only for the following purpose : possess for sale of Gunpowder, - के विक्रय के लिए

अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description Gunpowder	वर्ग और प्रभाग Class & Division 1,0	उप-प्रभाग Sub-division 0	मात्रा किसी एक समय में Quantity at any one time 2000 Kg.
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ख) किसी एक कलेंडर मास में खरीदी जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]
 quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)] :

15 times
as above.

अनुज्ञप्ति रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s) :

रेखाचित्र क्र. (Drawing No.) E/HQ/MH/21/954(E40836)
 दिनांक (Dated) 27/10/2009

अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Survey No(s). 140 & 141, ग्राम (Town/Village) : Dhanna (Turagondi)

जिला (District)	NAGPUR	राज्य (State)	Maharashtra	पिनकोड (Pincode)	440026
दूरभाष (Phone)	07118277299	ई. मेल (E-Mail)		फैक्स (Fax)	0712-2545953

अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities.

A main magazine storage room & a lobby.

अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबद्धों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2004 framed there under and the conditions, additional conditions and the following Annexures.

- उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
 Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।
 Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्ररूप DE-2 | Distance Form DE-2.

ह अनुज्ञप्ति तारीख 31 मार्च 2011 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2011.

ह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्ति परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

The licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 27/10/2009

Sd/-
मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

संशोधन :

Change in Postal Address dated : 15/12/2010

Change in Quantity of Explosives/Monthly Purchase Limit dated : 02/03/2016

संशोधन :

Change in Licensee Name/Address/Status dated : 12/12/2017

नवीनीकरण के पृष्ठांकन के लिए स्थान
 Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
29/04/2024	31/03/2027	Dy. Chief Controller of Explosives, DTS, Gondkhairi, Nagpur

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।
 Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

ध्यान दें :- This is system generated document does not require physical signature. Applicant may take printout for their records.

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भारत सरकार | Government of India

वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)

पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives

National Academy of Petroleum & Explosives Safety and Testing Station

The Dy. Chief Controller of Explosives, DTS, Gondkhairi, Nagpur

Departmental Testing Station, 18 Km Stone, Amraoti Road,

Gondkhairi, Nagpur

Pincode : 440023

email : dyccedts@explosives.gov.in

Phone : 7104280374

Date : 19/03/2024

Renewal Acknowledgement

Licence No. : E/HQ/MH/20/1(E5813)

Your Online Application for Renewal of License under Explosives Rules, 2008 is submitted successfully, having **Online Inward No : 114749, Online Inward Date : 19/03/2024.**

Meanwhile, your license is deemed to be in force as per provision of Rule 112(5) of Explosives Rules, 2008.

Note :- This is system generated document does not require physical signature.
Applicant may take printout for their records.



भारत सरकार | Government of India

वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)

पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives

विभागीय परीक्षण केंद्र, 18 कि.मी. स्टोन | Departmental Testing Station, 18 Km Stone,

अमरावती रोड गोंडखैरी | Amraoti Road, DTS, Gondkhairi, Nagpur 440023

फोन (Phone):- 280374 | फैक्स (Fax):-

ई-मेल Email. dyccedts@explosives.gov.in

संख्या (No.): E/HQ/MH/20/1(E5813)

दिनांक (Date): 03/03/2021

सेवा में | To,

M/s. Chamundi Explosives Pvt. Ltd.,
210, Laxmi Nagar, Near Water Tanks, Town/Village - Nagpur
District-NAGPUR, State-Maharashtra, Pincode - 440022

4 MAR 2021

विषय: Survey No(s).140 & 141 (New No.128 & 129), ग्राम Dhamna (Turagondi), जिला NAGPUR, राज्य Maharashtra में विस्फोटक के विनिर्माण हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-1 में जारी अनुज्ञप्ति सं E/HQ/MH/20/1(E5813) के नवीनीकरण संदर्भ में।

Subject: Manufacturing of Safety Fuse situated at Survey No(s):.140 & 141 (New No.128 & 129), Dhamna (Turagondi), Dist. NAGPUR, Maharashtra -Licence No.: E/HQ/MH/20/1(E5813) granted in Form LE-I of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 39376 दिनांक 22/02/2021 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्रारूप LE-1 में जारी अनुज्ञप्ति दिनांक 31/3/2024 तक नवीनीकृत कर, इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: 39376 dated: 22/02/2021, the subject licence duly renewed upto 31/3/2024 and issued in Form LE-I of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के अगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/ 2024 से पहले इस कार्यालय को भेजे जाएं।

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2024.

- प्रारूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
Application in Form RE-I duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्कों का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
In this connection, please also refer to Rule 112 of Explosives Rules, 2008. आपके द्वारा विनिर्माण किए गए विस्फोटकों का रिकार्ड (खाता) विस्फोटक नियम, 2008 के प्रारूप आर.इ.2 और आर.इ.4 में बनाए रखने की सलाह दी जाती है।
You are advised to maintain accounts of explosives manufactured by you in Form RE-2 and RE-4 of Explosives Rules, 2008.

भवदीय | Your's faithfully

(रजनीश पिप्लानी | Rajnish Piplani)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

गोंडखैरी | DTS, Gondkhairi, Nagpur

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. जिला मजिस्ट्रेट (District Magistrate), NAGPUR (Maharashtra)- सूचना के लिए (for information.)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

गोंडखैरी | DTS, Gondkhairi, Nagpur

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)

(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

अनुज्ञप्ति सं. (Licence No.) : E/HQ/MH/20/1(E5813)
 वार्षिक फीस (Annual Fee Rs) 25700/-

1 Licence is hereby granted to

M/s. Chamundi Explosives Pvt. Ltd. (अधिभोगी / Occupier : Mr. Jay Shivshankar Khemka), 210, Laxmi Nagar, Near Water Tanks, Town/Village - Nagpur, District-NAGPUR, State-Maharashtra, Pincode - 440022



को अनुज्ञप्ति अनुदान की जाती है।

2 अनुज्ञप्तिधारी की प्राम्थिति | Status of licensee : **Company**

3 अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमाम्य है।

Licence is valid only for the following purpose

Manufacture of -

Safety Fuse - के विनिर्माण के लिए।

4 अनुज्ञप्ति विस्फोटकों के निम्नलिखित किन्तों, प्रकार और मात्रा के लिए विधिमाम्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र. Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा वार्षिक क्षमता (केवल अनुच्छेद 1 (घ) के अधीन अनुज्ञप्ति के लिए) Quantity annual capacity (only for licence under article 1(g))
1.	Safety Fuse	6.1	0	37 Million Mtrs

5 निम्नलिखित रेखाचित्र (रेखाचित्रों) में अनुज्ञप्ति परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s)

रेखाचित्र क्र. (Drawing No.) E/HQ/MH/20/1(E5813)

दिनांक (Dated) 23/12/1986

6 अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No(s). 140 & 141 (New No.128 & 129), ग्राम (Town/Village) **Dhamna (Turagondi), पुलिस थाना (Police Station) : Hingna**

जिला (District)	NAGPUR	राज्य (State)	Maharashtra	पिनकोड (Pincode)	440026
दूरभाष (Phone)	09270102922	ई मेल (E-Mail)		फैक्स (Fax)	0712 2233447

7 अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्भूत हैं।

The licensed premises consist of following facilities.

1 Fuse Spinning Shed, 1 Impregnating Processing and Packing Shed, with connected facilities.

8 अनुज्ञप्ति समर्थ - समय पर यथासंगोचित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपबंधों के अधीन रहते हुए अनुदान की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1 उपर्युक्त क्रम सं. 5 में यथा वर्णित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)

Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2 अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तें और अतिरिक्त शर्तें

Conditions and Additional Conditions of this licence signed by the licensing authority.

3 परिशिष्ट | Annexure

9 यह अनुज्ञप्ति तारीख **31 मार्च 2002** तक विधिमाम्य रहेगी। This licence shall remain valid till **31st day of March 2002**.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट Set VI के अधीन तथा उपरोक्त इस अनुज्ञप्ति की शर्तों का अधिग्रहण करने या यदि अनुज्ञप्ति परिसर या उसमें संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रसिद्ध की जा सकती है, बल्कि वह लागू होगा।
 This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under set Set VI, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

Sd/-

तारीख | The Date - 23/12/1986

मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

Amendments :

- Amendment in Drawings/Facilities/Premises dated 01/10/2012
- Amendment in Drawings/Facilities/Premises dated 05/10/2012
- Amendment of Quantity of Explosives dated 17/12/2015
- Amendment of Quantity of Explosives dated 27/05/2016
- Change in Authorized Signatory/Occupier/Partners/Directors dated 09/01/2018

नवीनीकरण के पृष्ठान के लिए स्थान

Space for Endorsement of Renewal

नवीनीकरण की तारीख
Date of Renewal

03/03/2021

व्यवधि की तारीख
Date of Expiry

31/03/2024

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प
Signature of licensing authority and stamp

(Signature)

उप मुख्य विस्फोटक नियंत्रक, नागपुर

Dy Chief Controller of Explosives, DTS, Gondkhari, Nagpur

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।

Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

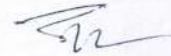
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ANNEXURE

Particulars of Facilities attached with factory
covered under Licence No. : E/HQ/MH/20/1(E5813)

No.	Shed Name	Shed Room/Marking	No.of Sheds	Breadth (Mtrs.)	Length (Mtrs.)	Quantity per Shed (Kgs.)	Man Limit per Shed	Total Capacity (Kgs.)	Total Man Limit
1	Fuse Spinning Shed	6	1	8	21	300	10	300	10
2	Impreganating Processing and Packing Shed	5	1	12	22	2700	22	2700	22
Total Capacity : 3000 Kgs.									
Total Man Limit : 32									

The Date : 09/01/2018



For Chief Controller of Explosives

भारत सरकार | Government of India
 वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) | Petroleum & Explosives Safety Organisation (PESO)
 पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
 विभागीय परीक्षण केन्द्र, 18 कि.मी स्टोन | Departmental Testing Station, 18 Km Stone,
 अमरावती रोड गोंडखैरी | Amraoti Road, DTS, Gondkhairi, Nagpur 440023
 फोन (Phone):- 280374 | फैक्स (Fax):-
 ई-मेल Email: dyccedts@explosives.gov.in

संख्या (No.): E/HQ/MH/21/246(E3299)

दिनांक (Date): 30/03/2022

सेवा में | To,

M/s. Chamundi Explosives Pvt. Ltd.,
 210, Laxmi Nagar, Near Water Tanks, Town/Village - Nagpur
 District-NAGPUR, State-Maharashtra, Pincode - 440022

विषय : Survey No(s).140 & 141, ग्राम Dhamna, जिला NAGPUR, राज्य Maharashtra में आतिशबाजी के मैगजीन/गोदाम में बिक्री हेतु कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/HQ/MH/21/246(E3299) के नवीनीकरण संदर्भ में।

Subject: NAGPUR, Maharashtra -Licence No.: E/HQ/MH/21/246(E3299) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding Possession for Sale of fireworks from magazine/store house situated at Survey No(s):140 & 141, Dhamna, Dist.

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 60329 दिनांक 16/03/2022 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2025 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।
 Reference to your letter No.: 60329 dated: 16/03/2022, the subject licence duly renewed upto 31/3/2025 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2025 से पहले इस कार्यालय को भेजे जाएं।
 For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2025.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
 Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
 Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
 Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
 In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (आतिशबाजी गोदाम के लिए लागू नहीं)।
 Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office. (Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाएं। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter. (Not applicable for fireworks store house)

भवदीय | Your's faithfully

(एच. पी. संगोले | H.P. SANGOLE)

विस्फोटक नियंत्रक | Controller of Explosives

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

गोंडखैरी | DTS, Gondkhairi, Nagpur

प्रतिलोपे प्रेषित | Copy Forwarded to:

1. ज़िला माजिस्ट्रेट (District Magistrate), NAGPUR (Maharashtra)- सूचना के लिए (for information.)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
 गोंडखैरी | DTS, Gondkhairi, Nagpur

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)
 (For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

**Note :- This is system generated document does not require physical signature.
 Applicant may take printout for their records.**

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(No) E/HQ/MH/22/303(E381)

दिनांक (Date): 18/04/2024

To,
M/s. Chamundi Explosives Pvt. Ltd.,
210, Laxmi Nagar, Near Water Tanks, Town/Village - Nagpur
District-NAGPUR, State-Maharashtra, Pincode - 440022

Survey No(s).140 & 141, ग्राम Dhamna, जिला NAGPUR, राज्य Maharashtra में विस्फोटक के भेगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/HQ/MH/22/303(E381) के नवीनीकरण संदर्भ में।
Possession for Use of Explosives from magazine situated at Survey No(s): 140 & 141, Dhamna, Dist. NAGPUR, Maharashtra -Licence No. E/HQ/MH/22/303(E381) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

1. Sir,

1. उपर्युक्त विषय पर पत्र संख्या 118975 दिनांक 17/04/2024 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2027 तक नवीनीकृत कर इस पत्र के जी जो रही है।

2. In accordance to your letter No. 118975 dated: 17/04/2024, the subject licence duly renewed upto 31/3/2027 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith. For the renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2027

प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।

Application in Form RE-1 duly filled in and signed.

एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से साइसेस शुल्क ऑनलाइन जमा किया जाना है।

Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.

अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।

Original licence with approved plan

कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।

In this connection, please also refer to Rule 112 of Explosives Rules, 2008.

विस्फोटकों के क्रय हेतु आरई-11 में मंगपत्र (इंटेट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (आतिशबाजी गोदाम के लिए लागू नहीं)।

Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office (Not applicable for fireworks store house)

कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाए। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter (Not applicable for fireworks store house)

3. ब्लॉस्टिंग आपरेशन एक स्क्वम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमापत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लॉस्टिंग

करने वाले ब्लॉस्टर की योग्यता उसी अधिनियम से निर्धारित हो।

Blasting operations shall be carried out by a competent person holding a valid shot firer s permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act

भवदीय | Your's faithfully

(निनाद दत्ताराम गावडे | Ninad Dattaram Gawade)

उप विस्फोटक नियंत्रक | Dy. Controller of Explosives

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

गोंडखैरी | DTS, Gondkhairi, Nagpur

पि प्रेषित | Copy Forwarded to:

जिला मजिस्ट्रेट (District Magistrate), NAGPUR (Maharashtra): सूचना के लिए (for information.)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

गोंडखैरी | DTS, Gondkhairi, Nagpur

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।
For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by NINAD GAWADE
Reason: Licence No. : E/HQ/MH/22/303
Location:DTS, Gondkhairi, Nagpur [E381]
Date 18-04-2024 12:52:06 PM

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This article is for the use of the State Police only.

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Licence No. (E/HQ/MH/22/303(E381))

Licence No. (E/HQ/MH/22/303(E381))

Licence is hereby granted to

M/s. Chamundi Explosives Pvt. Ltd. (अधिभोगी / Occupier : Mr. Jay Shivshanker Khemka), 210, Laxmi Nagar, Near Water Tanks, Town/Village - Nagpur, District-NAGPUR, State-Maharashtra, Pincode - 440022



को अनुज्ञप्ति अनुदान की जाती है।

अनुज्ञप्तिधारी की प्रस्थिति | Status of licensee : Company

अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमाम्य है।

Licence is valid only for the following purpose : possess for use of Gunpowder. - के उपयोग के लिए

अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र. सं.	नाम और विवरण	वर्ग और प्रभाग	उप-प्रभाग	मात्रा किसी एक समय में
Sr No	Name and Description	Class & Division	Sub-division	Quantity at any one time
1.	Gunpowder	1,0	0	1000 Kg

(ख) किसी एक कैलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]

(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)]

निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्ति परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s):

रेखाचित्र क्र. (Drawing No.) E/HQ/MH/22/303(E381)

दिनांक (Dated) 28/03/2000

15 times
as above.

अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No(s). 140 & 141 ग्राम (Town/Village) : Dhamna

पुलिस थाना (Police Station) : Hingna

जिला (District)	NAGPUR	राज्य (State)	Maharashtra	पिनकोड (Pincode)	440026
दूरभाष (Phone)	07118 277299	ई मेल (E-Mail)		फैक्स (Fax)	0712 2233447

अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्भूत हैं।

A MAIN ROOM AND A LOOBY AND GUN POWDER ROOM.

Licensed premises consist of following facilities.

समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाधदों के तहत हुए अनुदान की जाती है।

This licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2004 framed there under and the conditions, additional conditions and the following Annexures.

- उपरोक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शाते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।
Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्रारूप DE-2 | Distance Form DE-2.

यह अनुज्ञप्ति तारीख 31 मार्च 2002 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2002.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपरोक्त इस अनुज्ञप्ति की शर्तों का अधिकरण करने या यदि अनुज्ञप्ति परिसर योजना या उससे संलग्न उपबंध में दर्शाते विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिबंधित की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto

तारीख | The Date - 28/03/2000

मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

Amendments :

- Change in Postal Address dated : 12/01/2011
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 02/03/2016
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 31/07/2019

Transfers :

Change in Licensee Name/Address/Status dated : 12/12/2017

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
18/04/2024	31/03/2027	Dy. Chief Controller of Explosives, DTS, Gondkhairi, Nagpur

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by NINAD GAWADE
Reason: Licence No. E/HQ/MH/22/303
Location: DTS, Gondkhairi, Nagpur [E381]
Date: 18-04-2024 12:52:18 PM

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विस्फोटक पदार्थों के नियंत्रण और सुरक्षा विभाग (Department of Explosives Safety)

विस्फोटक पदार्थों के नियंत्रण और सुरक्षा विभाग (Department of Explosives Safety)

विस्फोटक पदार्थों के नियंत्रण और सुरक्षा विभाग (Department of Explosives Safety)

संख्या: E/HQ/MH/22/785(E53017)

दिनांक: 18-04-2024

से।

M/s. Chaudhri Explosives Pvt. Ltd.,
210, Laxmi Nagar Near Water Tanks., Town Village - Nagpur
District-NAGPUR, State-Maharashtra, Pincode - 440022

यु. Survey No.140 & 141, ग्राम village Dhamna (Turagondi), Tahsil Hingna, जिला NAGPUR, राज्य Maharashtra में विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति से E/HQ/MH/22/785(E53017) के नवीनीकरण संदर्भ में।
Subject Possession for Use of Explosives from magazine situated at Survey No.:140 & 141, village Dhamna (Turagondi), Tahsil Hingna, Dist. NAGPUR, Maharashtra -Licence No.: E/HQ/MH/22/785(E53017) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding
दय। Su.

क। उपरोक्त विषय पर पत्र संख्या 118964 दिनांक 17/04/2024 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2027 तक नवीनीकृत कर इस पत्र के भेजी जा रही है।

Reference to your letter No. 118964 dated: 17/04/2024, the subject licence duly renewed upto 31/3/2027 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith।
तदिति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2027 से पहले इस कार्यालय को भेजे जाएं।
Further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2027.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
In this connection, please also refer to Rule 112 of Explosives Rules, 2008
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (आतिशबाजी गोदाम के लिए लागू नहीं)।
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office.(Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाए। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter.(Not applicable for fireworks store house)
- आपरेशन करने वाले ब्लास्टर को एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धरक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग
आपरेशन करने वाले ब्लास्टर की योग्यता उसी अधिनियम से निर्धारित हो।
All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भवदीय | Your's faithfully

(निनाद दत्ताराम गावडे | NINAD DATTARAM GAWADE)
उप विस्फोटक नियंत्रक | Dy. Controller of Explosives
उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
गोंडखैरी | DTS, Gondkhairi, Nagpur

लेपि प्रेषित | Copy Forwarded to

जिला मजिस्ट्रेट (District Magistrate), NAGPUR (Maharashtra), सूचना के लिए (for information.)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
गोंडखैरी | DTS, Gondkhairi, Nagpur

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by NINAD GAWADE
Reason: Licence No. : E/HQ/MH/22/785
Location:DTS, Gondkhairi, Nagpur [E53017]
Date:18-04-2024 12:12:28 PM

अनुज्ञापन संख्या: E/HQ/MH/22/785(E53017)
 (म) उपरोक्त के लिए एक समय पर दत्त 1, 2, 3, 4, 5 या 6 में 7 के विस्फोटक या किसी भी प्रकार के विस्फोटक रखने के लिए अनुज्ञापन
 Licence for possession of explosives for use by employees of class 1, 2, 3, 4, 5 or 6 in a magazine

(Licence No.) : E/HQ/MH/22/785(E53017)
 वार्षिक शुल्क (Annual Fee Rs.) : 1200/-

License is hereby granted to

M/s. Chamundi Explosives Pvt. Ltd. (अधिभोगी / Occupier : MR.JAY SHIVSHANKAR KHEMKA), 210, Laxmi Nagar, Near Water
 tanks, Town/Village - Nagpur, District-NAGPUR, State-Maharashtra Pincode - 440022



अनुज्ञापन अनुदत्त की जाती है।

अनुज्ञापन धारी की प्रस्थिति | Status of licensee - Company

अनुज्ञापन निम्नलिखित प्रयोजनों के लिए विधिमाम्य

अनुज्ञापन के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।
 Licence is valid only for the following purpose: possess for use of Gunpowder, - के उपयोग के लिए

अनुज्ञापन विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।
 Licence is valid for the following kinds and quantity of explosives: - (क) (a)

क्र. सं. / Sr. No.	नाम और विवरण / Name and Description	वर्ग और प्रभाग / Class & Division	उप-प्रभाग / Sub-division	मात्रा किसी एक समय में / Quantity at any one time
1	गुणधूल / Gunpowder	1, 0	0	700 Kg

(ख) किसी एक कैलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञापन के लिए)

15 times
as above.

(b) Quantity of explosives to be purchased in a calendar month applicable for licence under article 3(b) and (c):

निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञापन परिसर की पुष्टि होती है।

रेखाचित्र क्र. (Drawing No.) E/HQ/MH/22/785(E53017)

अनुज्ञापन परिसर निम्नलिखित पते पर स्थित है।

दिनांक (Dated) 03/03/2010

The licensed premises are situated at following address:

अनुज्ञापन संख्या 140 & 141, ग्राम (Town/Village) : village Dhamna (Talegaon), Taluk Hingna
 पुलिस थाना (Police Station) : Hingna

जिला (District) / जिला (District)	NAGPUR	राज्य (State) / राज्य (State)	Maharashtra	पिनकोड (Pincode) / पिनकोड (Pincode)	440026
दूरभाष (Phone) / दूरभाष (Phone)	07118277299	ई-मेल (E-Mail) / ई-मेल (E-Mail)		फैक्स (Fax) / फैक्स (Fax)	0712-2545953

अनुज्ञापन परिसर में निम्नलिखित सुविधाएं अंतर्भूत हैं।

safety fuse plant

अनुज्ञापन परिसर निम्नलिखित सुविधाओं से युक्त हैं।

The licensed premises consist of following facilities:
 अनुज्ञापन परिसर में निम्नलिखित सुविधाएं अंतर्भूत हैं।

अनुज्ञापन परिसर में निम्नलिखित सुविधाएं अंतर्भूत हैं।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions,
 additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
 Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
2. अनुज्ञापन प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञापन की शर्तों और अतिरिक्त शर्तों।
 Conditions and Additional Conditions of this licence signed by the licensing authority.
3. दूरी प्रारूप DE-2 | Distance Form DE-2.

यह अनुज्ञापन तारीख 31 मार्च 2011 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2011.

यह अनुज्ञापन, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपरोक्त इस अनुज्ञापन की शर्तों का अधिकमण करने या यदि
 अनुज्ञापन परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिबंधित की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII,
 wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached
 hereto.

तारीख | The Date - 03/03/2010

Sd/-
 मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

अनुज्ञापन संशोधन (Amendments):

Change in Postal Address dated : 15/12/2010

Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 02/03/2016

अनुज्ञापन स्थान परिवर्तन (Transfers):

Change in Licensee Name/Address/Status dated : 12/12/2017

नवीनीकरण के पृष्ठांकन के लिए स्थान
 Space for Endorsement of Renewal

नवीनीकरण की तारीख / Date of Renewal	समाप्ति की तारीख / Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प / Signature of licensing authority and stamp
18/04/2024	31/03/2027	Dy. Chief Controller of Explosives, DTS, Gondkhairi, Nagpur

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।
 Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by NINAD GAWADE
 Reason: Licence No. E/HQ/MH/22/785
 Location: DTS, Gondkhairi, Nagpur [E53017]
 Date: 16-04-2024 12:12:40 PM

भारत सरकार | Government of India
 वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
 पूर्व नाम: विस्फोटक विभाग | Formerly: Department of Explosives
 विभागीय परीक्षण केन्द्र, 18 कि.मी. स्टोन | Departmental Testing Station, 18 Km Stone,
 अमरावती रोड गोंडखेरी | Amraoti Road, DTS, Gondkhari, Nagpur 440023
 फोन (Phone):- 280374 | फैक्स (Fax):-
 ई-मेल Email: dyccedts@explosives.gov.in

दिनांक (Date): 04/04/2024

ख्या (No.): E/HQ/MH/21/323(E3581)

श्री में | To,

M/s. Chamundi Explosives Pvt. Ltd.,
 210, Laxmi Nagar, Near Water Tanks, Town/Village - Nagpur
 District-NAGPUR, State-Maharashtra, Pincode - 440022

विषय: Survey No(s).140 & 141 (New 128 & 129), ग्राम Dhamna (Turagondi), जिला NAGPUR, राज्य Maharashtra में विस्फोटक के मैगजीन/गोदाम में बिक्री हेतु कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/HQ/MH/21/323(E3581) के नवीनीकरण संदर्भ में।
 Subject: Possession for Sale of Explosives from magazine/store house situated at Survey No(s) :140 & 141 (New 128 & 129), Dhamna (Turagondi), Dist. NAGPUR, Maharashtra - Licence No.: E/HQ/MH/21/323(E3581) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

होदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 114547 दिनांक 18/03/2024 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2026 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: 114547 dated: 18/03/2024, the subject licence duly renewed upto 31/3/2026 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2026 से पहले इस कार्यालय को भेजे जाएं
 or further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2026

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
In this connection, please also refer to Rule 112 of Explosives Rules, 2008
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (आतिशदाजी गोदाम के लिए लागू नहीं)।
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office. (Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाए। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशदाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter (Not applicable for fireworks store house)

भवदीय | Your's faithfully

(एस. डी. मिश्रा | Shivchandra D. Mishra)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

गोंडखेरी | DTS, Gondkhari, Nagpur

प्रतिलिपि प्रेषित | Copy Forwarded to:

- 1 जिला मजिस्ट्रेट (District Magistrate), NAGPUR (Maharashtra)- सूचना के लिए (for information)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives

गोंडखेरी | DTS, Gondkhari, Nagpur

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)
 (For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

अनुज्ञप्ति सं. (Licence No.): E/HQ/MH/21/323(E3581)

वार्षिक फीस रूपए (Annual Fee Rs): 46500/-

Licence is hereby granted to

M/s. Chamundi Explosives Pvt. Ltd. (अधिभोगी / Occupier : Mr. Jay Shivshankar Khemka), 210, Laxmi Nagar, Near Water Tanks,
Town/Village - Nagpur, District-NAGPUR, State-Maharashtra, Pincode - 440022

को अनुज्ञप्ति अनुदत्त की जाती है।

1. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : Company

2. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।

: possess for sale of Safety Fuse, के विक्रय के लिए

Licence is valid only for the following purpose.

3. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र. सं. Sr. No.	नाम और विवरण Name and Description Safety Fuse	वर्ग और प्रभाग Class & Division 6.1	उप-प्रभाग Sub-division 0	मात्रा किसी एक समय में Quantity at any one time 8400000 Mtrs
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किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]
Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)]:1 times
as above.

4. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्ति परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s):

रेखाचित्र क्र. (Drawing No.) E/HQ/MH/21/323(E3581)

दिनांक (Dated) 28/08/2000

5. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No(s). 140 & 141 (New 128 & 129), ग्राम (Town/Village) Dhanna (Turagondi)
पुलिस थाना (Police Station): Hingna

जिला (District)	NAGPUR	राज्य (State)	Maharashtra	पिनकोड (Pincode)	440026
दूरभाष (Phone)	0712 2233445	ई-मेल (E-Mail)	chamundiexplosives.com	फैक्स (Fax)	0712 2233447

6. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities.

A main magazine room. (Bldg. No. 26)

7. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।

Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।

Conditions and Additional Conditions of this licence signed by the licensing authority.

3. दूरी प्ररूप DE-2 | Distance Form DE-2.

8. यह अनुज्ञप्ति तारीख 31 मार्च 2002 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2002.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिकमण करने या यदि अनुज्ञप्ति परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII.

wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto

तारीख | The Date - 28/08/2000

मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

Amendments :

- Change in Postal Address dated : 15/12/2010
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 05/07/2016
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 09/01/2018

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewalनवीकरण की तारीख
Date of Renewalसमाप्ति की तारीख
Date of Expiryअनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प
Signature of licensing authority and stamp

04/04/2024

31/03/2026

Dy. Chief Controller of Explosives, DTS, Gondkhairi, Nagpur

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

सं (No.) E/HQ/MH/22/786(E52992)

दिनांक (Date): 18/04/2024

1 में, To,

M/s. Chamundi Explosives Pvt. Ltd.,
 210, Laxmi Nagar, Near Water Tanks, NAGPUR 440022., Town/Village - Nagpur
 District-NAGPUR, State-Maharashtra, Pincode - 440022

वि: Survey No.140 & 141, ग्राम village Dhamna (Turagondi), जिला NAGPUR, राज्य Maharashtra में विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/HQ/MH/22/786(E52992) के नवीनीकरण संदर्भ में।

Subject: Possession for Use of Explosives from magazine situated at Survey No.:140 & 141, village Dhamna (Turagondi), Dist. NAGPUR, Maharashtra -Licence No.: E/HQ/MH/22/786(E52992) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

दया | Sir,

का उपर्युक्त विषय पर पत्र संख्या 118977 दिनांक 17/04/2024 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्रारूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2027 तक नवीनीकृत कर इस पत्र के भेजी जा रही है।

Reference to your letter No.: 118977 dated: 17/04/2024, the subject licence duly renewed upto 31/3/2027 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

अज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2027 से पहले इस कार्यालय को भेजे जाएं।
 further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2027.

- प्रारूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) अपूर्णिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (अतिशबाजी गोदाम के लिए लागू नहीं)।
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office. (Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाए। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (अतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter. (Not applicable for fireworks store house)
- ब्लैस्टरिंग ऑपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लैस्टरिंग करने वाले ब्लैस्टर की योग्यता उसी अधिनियम से निर्धारित हो।
Blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भवदीय | Your's faithfully

(निनाद दत्ताराम गावडे | Ninad Dattaram Gawade)
 उप विस्फोटक नियंत्रक | Dy. Controller of Explosives
 उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
 गोंडखैरी | DTS, Gondkhairi, Nagpur

लिपि प्रेषित | Copy Forwarded to:

1. जिला मजिस्ट्रेट (District Magistrate), NAGPUR (Maharashtra)- सूचना के लिए (for information.)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives
 गोंडखैरी | DTS, Gondkhairi, Nagpur

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)
 (For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by NINAD GAWADE
 Reason: Licence No : E/HQ/MH/22/786
 Location:DTS, Gondkhairi, Nagpur [E52992]
 Date:18-04-2024 13:43:40 PM

License is hereby granted to

Chamundi Explosives Pvt. Ltd. (अधिभोगी / Occupier : Mr. Jay Shivshankar Khemka), 210, Laxmi Nagar, Near Water
Ks, NAGPUR 440022, Town/Village - Nagpur, District-NAGPUR, State-Maharashtra, Pincode - 440022



अनुज्ञापन अनुदत्त की जाती है।

अधिभोगी की प्रस्थिति | Status of licensee - Company

अधिभोगी निम्नलिखित प्रयोजनों के लिए विधिमान्य

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Gunpowder	1,0	0	1250 Kg.

किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञापन के लिए) 15 times as above.

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

to

दिनांक | The Date - 03/03/2010

मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

अधिसूचना :

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

अधिभोगी के लिए केवल निम्नलिखित प्रकार के विस्फोटक का उपयोग के लिए अनुज्ञापन प्रदान किया गया है।

नवीनीकरण के पृष्ठांकन के लिए स्थान

Space for Endorsement of Renewal

नवीनीकरण की तारीख
Date of Renewal

समाप्ति की तारीख
Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प
Signature of licensing authority and stamp

2024

31/03/2027

Dy. Chief Controller of Explosives, DTS, Gondkhain, Nagpur

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by NINAD GAWADE
Reason: Licence No. : E/HQ/MS/22/786
Location:DTS, Gondkhain, Nagpur [E52992]
Date:18-04-2024 13:43:52 PM

ence is hereby granted to

s. Chamundi Explosives Pvt. Ltd. (अधिभोगी / Occupier : Mr. Jay Shivshanker Khemka), 210, Laxmi Nagar, (Shradhanand cinct), Near : Laxmi Nagar Water Tank, Town/Village - Nagpur, District-NAGPUR, State-Maharashtra, Pincode - 440022



अनुज्ञापित अनुदत्त की जाती है।

अनुज्ञापित की प्राप्ति | Status of licensee : Company

अनुज्ञापित निम्नलिखित प्रयोजनों के लिए विधिमाम्य

ence is valid only for the following possess for use of Gunpowder, - के उपयोग के लिए

अनुज्ञापित विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।

ence is valid for the following kinds and quantity of explosives:- (क) (a)

क्र. सं. (Sr. No.)	नाम और विवरण (Name and Description)	वर्ग और प्रभाग (Class & Division)	उप-प्रभाग (Sub-division)	मात्रा किसी एक समय में (Quantity at any one time)
1	गुणपुड (Gunpowder)	1,0	0	1000 Kg.

किसी एक कतौडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञापित के लिए)

Quantity of explosives to be purchased in a calendar month applicable for licence under article 3(b) and (c) :

लिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञापित परिसर की पुष्टि होती है।

licensed premises shall conform to the following drawing(s) :

रेखाचित्र क्र. (Drawing No.) E/HQ/MH/22/797(E57549)

दिनांक (Dated) 09/03/2011

15 times as above.

अनुज्ञापित परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address.

Survey No. 140 & 141, ग्राम (Town/Village) : Dhanna (Turagonda), तालुका (Taluka) : Hingna

जिला (District) : NAGPUR राज्य (State) : Maharashtra पुलिस थाना (Police Station) : Hingna

फोन (Phone) : 07118 277299 ई-मेल (E-Mail)

अनुज्ञापित परिसर में निम्नलिखित सुविधाएं अंतर्भूत हैं।

premises consist of following facilities.

A main magazine storage room.

समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपायों के तहत अनुदत्त की जाती है।

ence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निकर्षण संबंधी और अन्य विवरण दर्शित करते हुए)।

Drawings (showing site, constructional and other details) as stated in serial No. 5 above

2. अनुज्ञापित प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञापित की शर्तों और अतिरिक्त शर्तों।

Conditions and Additional Conditions of this licence signed by the licensing authority.

3. दूरी प्रारूप DE-2 | Distance Form DE-2.

अनुज्ञापित तारीख 31 मार्च 2012 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2012.

अनुज्ञापित, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञापित की शर्तों का अधिकमण करने या यदि अनुज्ञापित परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिबंधित की जा सकती है, जहां वह लागू हो।

is licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII,

wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached

eto.

दिनांक | The Date - 09/03/2011

Sd/-
मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

अनुदत्त (Comments :

अनुदत्त (Change in Quantity of Explosives/Monthly Purchase Limit dated : 02/03/2016

अनुदत्त (Change in Authorized Signatory/Occupier/Partners/Directors dated : 31/07/2019

अनुदत्त (Changes :

अनुदत्त (Change in Licensee Name/Address/Status dated : 12/12/2017

नवीनीकरण के पृष्ठांकन के लिए स्थान

Space for Endorsement of Renewal

नवीकरण की तारीख (Date of Renewal)	समाप्ति की तारीख (Date of Expiry)	अनुज्ञापित प्राधिकारी के हस्ताक्षर और स्टाम्प (Signature of licensing authority and stamp)
18/04/2024	31/03/2027	Dy. Chief Controller of Explosives, DTS, Gondkhairi, Nagpur

कानूनी चेतावनी : विस्फोटकों को गतत दंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।

Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

te :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by NINAD GAWADE
Reason : Licence No. : E/HQ/MH/22/797
Location : DTS, Gondkhairi, Nagpur [E57549]
Date: 18-04-2024 12:16:23 PM